

## **GOVERNMENT OF MEGHALAYA**

# LAW DEPARTMENT

## THE COLLECTION OF MEGHALAYA ACTS & ORDINANCES 2019

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### PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

#### NOTIFICATION

The 20th March, 2019.

**No.LL(B)62/2018/5.**—The Meghalaya Appropriation (No. I) Act, 2019 (Act No. 1 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 1 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 20th March, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 20th March, 2019.

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#### THE MEGHALAYA APPROPRIATION (NO. I) ACT, 2019

#### An

#### Act

#### to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2019.

## Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title	1.	This Act may be called the Meghalaya Appropriation (No.I) Act, 2019.
Withdrawal of ₹ 555,30,13,824 from and out of the Consolidated Fund of Meghalaya for the financial year 2018-2019.	2.	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 555,30,13,824 (Rupees five hundred and fifty five crore thirty lakh thirteen thousand eight hundred and twenty four) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March 2019 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3.	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be

appropriated for the services and purposes expressed in the

Schedule in relation to the financial year 2018-2019.

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(1)	(2)	······································	(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Revenue			
01	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE			
	2058 STATIONERY AND PRINTING	10,00,000		10,00,000
	Total Revenue	10,00,000		10,00,000
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Total of Grant 01	10,00,000		10,00,000
	Revenue			· · · · · · · · · · · · · · · · · · ·
02	2012 GOVERNOR			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital			
	Total of Grant 02			
	Revenue			
03	2013 COUNCIL OF MINISTERS			
	2052 SECRETARIAT - GENERAL SERVICES			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	Total Revenue			
	Total of Grant 03	· · · · · · · · · · · · · · · · · · ·		
04	2014 ADMINISTRATION OF JUSTICE-	•		
	Total Revenue			
	Total of Grant 04			· · · · · · · · · · · · · · · · · · ·
	Revenue			
05	2015 ELECTIONS	31,73,43,745		31,73,43,745
	Total Revenue	31,73,43,745		31,73,43,745
	Total of Grant 05	31,73,43,745		31,73,43,745
<b> </b>	Revenue	·····		
06	2029 LAND REVENUE			
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	22,70,000		22,70,000
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			,

	(2)		(3)		
		Su	Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		(Rupees)	(Rupees)	(Rupees)	
	3475 OTHER GENERAL ECONOMIC SERVICES				
	Total Revenue Capital	22,70,000		22,70,000	
	6225 LOANS FOR WELFARF. OF S.CS., S.TS. AND OTHER B.CS.				
	6250 LOANS FOR OTHER SOCIAL SERVICES			x	
	6401 LOANS FOR CROP HUSBANDRY				
	Total Capital				
	Total of Grant 06	22,70,000		22,70,000	
	Revenue				
07	2030 STAMPS AND REGISTRATION	4,06,30,452		4,06,30,452	
	Total Revenue	4,06,30,452		4,06,30,452	
	Total of Grant 07	4,06,30,452		4,06,30,452	
	Revenue				
08	2039 STATE EXCISE				
	Total Revenue				
	Total of Grant 08	<u> </u>			
	Revenue				
09	2040 SALES TAX				
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES Total Revenue			<u></u>	
	Total of Grant 09				
	Revenue				
10	2041 TAXES ON VEHICLES	7,0 <b>0,0</b> 0,000		7,00,00,000	
	2070 OTHER ADMINISTRATIVE SERVICES				
	2552 NORTH EASTERN AREAS				
}	3055 ROAD TRANSPORT				
	Total Revenue Capital	7,00,00,000		7,00,00,000	
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	16,48,05,549		16,48,05,549	
	S055 CAPITAL OUTLAY ON ROAD TRANSPORT	77,77,777		77,77,777	
	Total Capital Total of Grant 10	17,25,83,326		24,25,83,326	
				£.7,£.3,03,320	
11	Revenue 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	•			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	· · · · · · · · · · · · · · · · · · ·			

4

(1)	(2)		(3)	
		Su	ms not exceeding	·
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2552 NORTH EASTERN AREAS			
i	2801 POWFR			
	2810 NEW AND RENEWABLE ENERGY			
	Total Revenue Capital			
i	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4801 CAPITAL OUTLAY ON POWER PROJECTS	3,36,00,000		3,36,00,000
	6801 LOANS FOR POWER PROJECTS			
	Total Capital	3,36,00,000		3,36,00,000
	Total of Grant 11	3,36,00,000		3,36,00,000
12	Revenue 2047 OTHER FISCAL SERVICES			
	Total Revenue			
	Total of Grant 12	·		
13	Revenue 2013 COUNCII. OF MINISTERS			
	2052 SECRETARIAT - GENERAL SERVICES			
	2251 SECRETARIAT - SOCIAL SERVICES			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue	· · · · · · · · · · · · · · · · · · ·		
	Capital 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital			
	Total of Grant 13			
14	2053 DISTRICT ADMINISTRATION 2070 OTHER ADMINISTRATIVE SERVICES,	4,29,32,041		4,29,32,041
	ETC., Total Revenue	4,29,32,041		4,29,32,041
	Total of Grant 14	4,29,32,041		4,29,32,041
	Revenue			
15	2054 TREASURY AND ACCOUNTS ADMINISTRATION		L	
	Total Revenue Total of Grant 15			
	Revenue			
16	2055 POLICE			
10	2070 OTHER ADMINISTRATIVE SERVICES			

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2216 HOUSING			
	Total Revenue Capital			
	4055 CAPITAL OUTLAY ON POLICE			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUILAY ON NORTH EASTERN AREAS			
	Total Capital Total of Grant 16			
	Revenue	· · · · · · · · · · · · · · · · · · ·		
17	.2056 JAILS.			
	Total Revenue Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capita			
	Total of Grant 17 Revenue			
18	2058 STATIONERY AND PRINTING			
	Total Revenue Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital	······		
	Total of Grant 18			
10	Revenue 2052 SECRETARIAT GENERAL SERVICES			
19	2052 PUBLIC WORKS			C 4F 4 14
	2203 TECHNICAL EDUCATION	6,45,141		6,45,141
	2203 SPORT & YOUTH SERVICES			4
	2205 ART AND CULTURE	-	l	
	2216 HOUSING			
	Total Revenue	6,45,141		6,45,141
	Capital 4059 CAPITAL OUTLAY ON PUBLIC			
	WORKS.	29,00,00,000		29,00,00,000
	4202 CAPITAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE			

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	Total Capital	29,00,00,000		29,00,00,000
	Total of Grant 19	29,06,45,141		29,06,45,141
	Revenue			
20	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	Total Revenue			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS Total Capital	·		
	Total of Grant 20	· · · · · · · · · · · · · · · · · · ·		
	Revenue			· · · · · · · · · · · · · · · · · · ·
21	2075 MISCELLANEOUS GENERAL SERVICES	. · ·		
	2202 GENERAL EDUCATION	2,53,45,000		2,53,45,000
	2203 TECHNICAL EDUCATION			
	2204 SPORT AND YOUTH SERVICES			
	2236 NUTRITION	•		
	2552 NORTH EASTERN AREAS		and the second second	
	Total Revenue	2,53,45,000		2,53,45,000
	Capital	•		
	4202 CAPITAL OUTLAY ON EDUCATION, ARTS & CULTURE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6202 I.OANS FOR EDUCATION, SPORTS, ART AND CULTURE Total Capital			
	Total of Grant 21	2,53,45,000		.5,000
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	5,67,97,031	•	5,67,97,031
	2216 HOUSING	12,94,07,141	Hard States	12,94,07,141
	2235 SOCIAL SECURITY AND WELFARE			. `
	3454 CENSUS, SURVEY AND STATISTICS			r V
	Total Revenue	18,62,04,172		18,62,04,172
	Total of Grant 22	18,62,04,172		18,62,04,172

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
23	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,		•	
	2251 SECRETARIAT - SOCIAL SERVICES	·		
	Total Revenue			
	Total of Grant 23	·		· · · · · · · · · · · · · · · · · · ·
24	Revenue 2071 PENSIONS AND OTHER RETIREMENT			
	BENEFIT'S 2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue	· · · · · · · · · · · · · · · · · · ·		
	Total of Grant 24	· · · · · · · · · · · · · · · · · · ·		· · · · · · · · · · · · · · · · · · ·
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES			
	Total Revenue			· · · · · · · · · · · · · · · · · · ·
	Total of Grant 25			· · ·
	Revenue			
26	2210 MEDICAL AND PUBLIC HEALTH	178,52,71,000		178,52,71,000
	2211 FAMILY WELFARE	4,44,76,111		4,44,76,111
	2552 NORTH EASTERN AREAS			
	Total Revenue Capital	182,97,47,111		182,97,47,111
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	4,67,50,000		4,67,50,000
	4211 CAPITAI. OUTLAY ON FAMILY WELFARE			
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
	Total Capital Total of Grant 26	4,67,50,000		4,67,50,000
		187,64,97,111		
	Reveaue 2215 WATER SUPPLY AND SANITATION			
27	2216 HOUSING	11,25,36,000		11,25,36,000
	2552 NORTH EASTERN AREAS			
	Total Revenue	11,25,36,000		11,25,36,000
1	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 CAPITAL OUTLAY ON HOUSING			
-	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
	Total Capital Total of Grant 27	11,25,36,000		11,25,36,000
	Revenue			
L			L	

(1)	(2)	Su	(3) ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
28	2216 HOUSING	· · · · · · · · · · · · · · · · · · ·		· · · · · · · · · · · · · · · · · · ·
	Total Revenue Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	6216 LOANS FOR HOUSING			
	Total Capital			
	Total of Grant 28			
	Revenue			
29	2216 HOUSING		i .	
	2217 URBAN DEVFLOPMENT	· · · · · · · · · · · · · · · · · · ·		
	2552 NORTH FASTERN AREAS			
	Total Revenue			······································
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6217 LOANS FOR URBAN DEVELOPMENT			
	Total Capital			
	Total of Grant 29			
	Revenue			-
30	2220 INFORMATION AND PUBLICITY	75,35,880		75,35,88
	2552 NORTH FASTERN AREAS			
	Total Revenue	75,35,880		75,35,8
	Capital	· .		
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
	Total Capital			
	Total of Grant 30	75,35,880		75,35,8
	Revenue			
31	2230 I.ABOUR EMPLOYMENT AND SKILL DEVELOPMENT			
	Total Revenue	· · · · · · · · · · · · · · · · · · ·	<u></u>	
•	Total of Grant 31			· · · · · · · · · · · · · · · · · · ·
	Revenue			
32	3456 CIVII. SUPPLIES	36,58,85,721		36,58,85,7
	Total Revenue	36,58,85,721		36,58,85,7
	Capital 4408 CAPITAL OUTLAY ON FOOD			
	STORAGE AND WARFHOUSING			
	Total Capital			

(1)	(2)		(3)	
		Su	ms not exceeding	•
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Total of Grant 32	36,58,85,721		36,58,85,721
33	Revenue 2053 DISTRICT ADMINISTRATION			
00	2062 VIGILANCE			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	21,57,370		21,57,370
	2075 MISCELLENOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY & WELFARE			
	Total Revenue Capital	21,57,370	·	21,57,370
	6235 - LOANS FOR SOCIAL SECURITY AND WELFARE			
	Total Capital	0.4 (*** 0.120		0.4 (11) 0.12
	Total of Grant 33	21,57,370		21,57,370
34	Revenue 2225 WFJFARF OF SCHEDULE CASTES, SCHEDULES TRIBES,OTHER BACKWARD CLASSES AND MINORIFIES			
	2235 SOCIAL SECURITY AND WELFARE	8,23,42,686		8,23,42,686
	2236 NUTRITION		· · ·	
	2552 NORTH FASTERN AREAS			
	Total Revenue Capital	8,23,42,686		8,23,42,686
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE			
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			•
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital Total of Grant 34	9 22 42 606		8,23,42,686
		8,23,42,686	ļļ	0,23,42,080
35	Revenue 2225 WFLFARF OF S.CS.,S.TS. AND OTHER	34,00,00,000		34,00,00,000
	B.CS. 2235 SOCIAI. SECURITY AND WEJFARE	;		
	2552 NORTH FASTERN AREAS			
	Total Revenue Capital	34,00,00,000		34,00,00,00
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital			
	Total of Grant 35	34,00,00,000		34,00,00,00

(1)	(2)	(3)			
		Su	ms not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		(Rupees)	(Rupees)	(Rupees)	
	Revenue				
36	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,				
	2075 MISCHLENOUS GENERAL SERVICE				
	2235 SOCIAL SECURITY AND WELFARE				
	Total Revenue				
	Total of Grant 36				
	Revenue				
37	2250 OTHER SOCIAL SERVICES			-	
	2552 NORTH FASTERN AREAS				
	3451 SECRETARIAT - ECONOMIC SERVICES				
	Total Revenue	·····			
	Total of Grant 37				
	Revenue	· · · · · · · · · · · · · · · · · · ·		· · · · · · · · · · · · · · · · · · ·	
38	2552 NORTH EASTERN AREAS				
	3451 SECRETARIAT - ECONOMIC SERVICES	9,10,000		9,10,000	
	Total Revenue Capital	9,10,000		9,10,000	
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.				
	Total Capital			۱ ۱	
	Total of Grant 38	9,10,000		9,10,000	
	Revenue				
39	2425 CO-OPERATION	10,48,55,625		10,48,55,625	
	2435 OTHER AGRICULTURAL PROGRAMMES				
	2552 NORTH FASTERN AREAS Total Revenue	10,48,55,625		10,48,55,625	
	Capital	10,40,55,025		10,46,55,025	
	4425 CAPITAL OUTLAY ON CO- OPERATION				
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	6425 LOANS FOR CO- OPERATION	25,43,96,800		25,43,96,800	
	Total Capital	25,43,96,800		25,43,96,800	
	Total of Grant 39	35,92,52,425		35,92,52,425	
	Revenue	· · ·			
40	2552 NORTH EASTERN AREAS				
	3451 SECRETARIAT ECONOMIC SERVICES-	42,20,588		42,20,588	
	Total Revenue			42,20,588	

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Capital 4552 CAPITAL OUTLAY ON NORTH FASTERN ARFAS			
	Total Capital Total of Grant 40	42,20,588		42,20,588
	Revenue			
41	3454 CENSUS, SURVEY AND STATISTICS	33,60,602		33,60,602
	Total Revenue Total of Grant 41	33,60,602 33,60,602		33,60,602 33,60,602
	Revenue			
42	2216 HOUSING-			
	3475 OTHER GENERAL ECONOMIC SERVICES- Total Revenue	· · · · · · · · · · · · · · · · · · ·		
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
ļ	Total Capital Total of Grant 42	· · · · · · · · · · · · · · · · · · ·		
ļ	Revenue	·	ļ	
43	2216 HOUSING-			
	2401 CROP HUSBANDRY			
	2408 FOOD STORAGE AND WARFHOUSING			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH FASTERN ARFAS 2702 MINOR IRRIGATION			
1.1.1	Total Revenue	·····	· · · · · · · · · · · · · · · · · · ·	
	Capital 4216 CAPITAL OUTLAY ON HOUSING-			
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)	· · · · · · · · · · · · · · · · · · ·		
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
-	Total Capital		· · · · · · · · · · · · · · · · · · ·	
	Total of Grant 43		<b></b>	
44	Revenue 2701 MEDIUM IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE			
	Total Revenue			

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital			·····
	Total of Grant 44	·		
	Revenue			
45	2216 HOUSING			
	2402 SOIL AND WATER CONSERVATION			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue			-
	Capital			•
	4216 CAPITAL OUTLAY ON HOUSING			
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION			
	Total Capital Total of Grant 45			
	Revenue			
46	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2552 NORTH EASTERN AREAS			
	2575 OTHER SPECIAL AREA PROGRAMMES	6,25,00,800		6,25,00,800
	Total Revenue	6,25,00,800		6,25,00,800
	Capital 4552 CAPITAL OUTLAY ON NORTH			
	EASTERN AREAS Total Capital	· · · · · ·		
	Total of Grant 46	6,25,00,800		6,25,00,800
	Revenue			
47	2216 HOUSING-			
	2235 SOCIAL SECURITY & WELFARE			
	2403 ANIMAJ. HUSBANDRY- 2415 AGRICULTURAL RESEARCH AND			
	EDUCATION 2552 NORTH EASTERN AREAS			
	2552 NORTH EASTERN AREAS Total Revenue		·····	
	Capital			
	4059 CAPITAI. OUTLAY ON PUBLIC WORKS.			
	4403 CAPITAI. OUTLAY ON ANIMAL HUSBANDRY			

(1)	(2)		(3)	
		Su	ums not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
:	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	6403 J.OANS FOR ANIMAL HUSBANDARY	· · · · · · · · · · · · · · · · · · ·		
	Total Capital Total of Grant 47			
	Revenue			
48	2216 HOUSING-		1	
	2404 DAIRY DEVELOPMENT			
	2415 AGRICULTURAL RESEARCH AND EDUCATION		5 	
	Total Revenue			
	Total of Grant 48			
	Revenue			
49	2216 HOUSING-			
	2405 FISHFRIFS			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4405 CAPITAL OUTLAY ON FISHERIES			
	Total Capital			
	Total of Grant 49			· · · · · · · · · · · · · · · · · · ·
	Revenue			
50	2406 FORESTRY AND WILDLIFE			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			·
	Total Capital		·	
	Total of Grant 50			
	Revenue			ł
51	2216 HOUSING-			
	2236 NUTRITION-			
	2401 CROP HUSBANDRY		· ·	
			L	1

(1) .	(2)	(3) Sums not exceeding			
		an e constant é constant	ans not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		(Rupees)	(Rupees)	(Rupees)	
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	98,88,887		98,88,887	
	2505 RURAL EMPLOYMENT.				
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	5,00,00,000		5,00,00,000	
	2552 NORTH FASTERN AREAS				
	Total Revenue Capital	5,98,88,887		5,98,88,887	
-	4216 CAPITAI. OUTIAY ON HOUSING-				
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	6515 IOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME				
	Total Capital Total of Grant 51	1.00.00.003		6 00 00 00:1	
		5,98,88,887		5,98,88,887	
· ·	Revenue				
52	2852 INDUSTRIES	7,45,00,000		7,45,00,000	
	Total Revenue Capital	7,45,00,000		7,45,00,000	
	4854 CAPITAL OUTLAY ON CHMENT AND NON- METALLIC MINERAL INDUSTRIES	2,50,00,000		2,50,00,000	
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS				
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS				
	Total Capital Total of Grant 52	2,50,00,000		2,50,00,000	
		9,95,00,000		9,95,00,000	
53	Revenue 2216 HOUSING-				
	2552 NORTH EASTERN AREAS				
	2851 VIIJ.AGE AND SMALL INDUSTRIES-				
	Total Revenue	· · · · <u>. · · · · · · · · · · · · · · ·</u>			
	Capital				
	4851 Capital Outlay on Village and Small Industries.				
	6851 LOAN FOR VIIJLAGES & SMALL INDUSTRIES			· · · · · · · · · · · · · · · · · · ·	
	Total Capital Total of Grant 53		+		
	Revenue		ł		
54	2216 HOUSING-				
•	2552 NORTH EASTERN AREAS				

(1)	. (2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	2851 VIIJ.AGF AND SMAIJ. INDUSTRIFS-	1,34,19,609		1,34,19,609
	Total Revenue	1,34,19,609		1,34,19,609
	Capital 4216 CAPITAL OUILAY ON HOUSING-			
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			х.
	4851 Capital Outlay on Village and Small Industries.			
	6851 LOAN FOR VIIJLAGES & SMALL INDUSTRIES			
ļ	Total Capital			
	Total of Grant 54	1,34,19,609		1,34,19,609
55	Revenue 2552 NORTH EASTERN AREAS			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	9,66,83,488		9,66,83,488
	Total Revenue	9,66,83,488		9,66,83,488
	Capital 4216 CAPITAL OUTLAY ON HOUSING-			
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Capital Total of Grant 55	9,66,83,488		9,66,83,488
	Revenue		· · · · ·	
56	2059 PUBLIC WORKS	7,82,81,000		7,82,81,000
	3054 ROADS AND BRIDGES	15,84,49,780		15,84,49,780
	Total Revenue	23,67,30,780		23,67,30,780
	Capital 4552 CAPITAL OUILAY ON NORTH EASTERN AREAS	•		
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES			
	Total Capital			
	Total of Grant 56	23,67,30,780		23,67,30,780
	Revenue			2 
57	2552 NORTH FASTERN AREAS			
	3452 TOURISM	<u> </u>		
	Total Revenue Capital	-		
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	5452 CAPITAL OUTLAY ON TOURISM			
	7452 Loans for Tourism.			
	Total Capital			
	Total of Grant 57			
	Revenue			
58	2204 SPORT AND YOUTH SERVICES 2552 NORTH EASTERN AREAS	1,97,00,000		1,97,00,000
	3606 AID MATERIALS AND EQUIPMENTS-			
	Total Revenue Capital	1,97,00,000		1,97,00,000
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 58	1,97,00,000		1,97,00,000
	Revenue			
59	2075 MISCELLANEOUS GENERAL SERVICES			
	3451 SECRETARIAT - ECONOMIC SERVICES	48,48,28,000		48,48,28,000
1	Total Revenue	48,48,28,000		48,48,28,000
	Capital 5465 INVESTMENT IN GENERAL & TRAINING INSTITUTIONS		ŕ	
	. Total Capital			
	Total of Grant 59	48,48,28,000		48,48,28,000
	Revenue			_
60	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	7610 LOANS TO GOVERMENT SERVANTS ETC			
	Total Capita			
ļ	Total of Grant 60			
[	Capital			
61	7615 MISCELLANEOUS LOANS			·
	Total Capital Total of Grant 61		· · - · · · · · · · · · · · · · · · · ·	· · · · · · · · · · · · · · · · · · ·
62	Capital 7810 INTER- STATE SETTLEMENT			
	Total Capital		·	·
	Total of Grant 62		ļ	
63	Capital 7999 APPROPRIATION TO CONTINGENCY FUND			
1	Total Capital		f	· · · · · · · · · · · · · · · · · · ·

(1)	(2)		(3)	
		Su	ms not exceeding	· · · · · · · · · · · · · · · · · · ·
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		(Rupees)	(Rupees)	(Rupees)
	Total of Grant 63			
	Revenue			
	2205 ART AND CULTURE	14,25,10,000		14,25,10,000
	2552 NORTH FASTERN ARFAS			
	3425 OTHER SCIENTIFIC RESEARCH			
	3454 CENSUS, SURVEY AND STATISTICS			
	Total Revenue	14,25,10,000		14,25,10,000
	Total of Grant 64	14,25,10,000		14,25,10,000
	Revenue		· ·	
	2216 HOUSING-			
	2552 NORTH FASTERN AREAS			
	2701 MEDIUM IRRIGATION.			
	2702 MINOR IRRIGATION		2	
	2711 FLOOD CONTROL AND DRAINAGE			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			,
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION			
	4711 CAPITAL OUITAY ON FLOOD CONTROL PROJECTS			
	Total Capital Total of Grant 65			
	Revenue			
	2049 INTEREST PAYMENTS			
	Total Revenue			
}	Total of Grant 75	· · · · · · · · · · · · · · · · · · ·		
}	Capital		1	
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	Total Capital			
ļ	Total of Grant 76		<b>.</b>	
	Capital 6004 I.OANS AND ADVANCES FROM THE			
	CENTRAL GOVERNMENT Total Capital	·	<u> </u>	<u>}</u>
	Total of Grant 77			
	<i>Всчелис</i>			<b> </b>
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			

PART-IV]	THE GAZETTE OF MEGHALAYA (	EXTRAORDINARY	) MARCH 20, 2019	637
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(1)	(2)		(3)		
		Sums not exceeding			
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		(Rupees)	(Rupees)	(Rupees)	
	Total Revenue	n en			
	Total of Grant 78			·	
	Revenue 2051 PUBLIC SERVICE COMMISSION			· · · · · · · · · · · · · · · · · · ·	
	Total Revenue	··· <del>··································</del>		** <u>}</u>	
	Total of Grant 79	······································			
	TOTAI.	555,30,13,824		555,30,13,824	

#### W. KHYLLEP,

Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

Postal Registration No. N. E.-771/2006-2008



## The Gazette of Meghalaya

### EXTRAORDINARY

**PUBLISHED BY AUTHORITY** 

No. 146 Shillong, Wednesday, March 20, 2019 29th Phalguna-1940 (S. E.)

### PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

#### NOTIFICATION

The 20th March, 2019.

**No.LL(B).14/2015/358.**—The Meghalaya Appropriation (No. II) Act, 2019 (Act No. 2 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 2 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 20th March, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 20th March, 2019.

[PART-IV

#### An

#### Act

#### to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2020.

## Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title and Commencement	1.	<ol> <li>This Act may be called the Meghalaya Appropriation (No. II) Act, 2019.</li> </ol>
		(2) It shall come into force on the first day of April, 2019.
Withdrawal of ₹ 16376,93,49,000/- from and out of the Consolidated Fund of Meghalaya for the financial year 2019- 2020.	2.	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) to the sum of ₹ 16376,93,49,000/- (Rupees Sixteen thousand three hundred seventy six crores ninety three lakhs forty nine thousand) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2020, in respect of the services specified in Column (2) of the Schedule.
Appropriation	3.	The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE GAZETTE OF MEGHALAYA (EXTRAORDINARY) MARCH 20, 2019

(1)	(2)	r	(3)			
		Su	Sums not exceeding			
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total		
		Trs	Trs	Trs		
	Revenue					
01	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	1,24,15,06	1,97,86	1,26,12,92		
	2058 STATIONERY AND PRINTING	10,81,80		10,81,80		
	Total Revenue Capital	1,34,96,86	1,97,86	1,36,94,72		
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	40.00		40,00		
	Total Capital	40,00		40,00		
	Revenue					
02	2012 GOVERNOR	· · · · · · · · · · · · · · · · · · ·	12,97,38 12,97,38	12,97,38		
	Total Revenue	· · · · · · · · · · · · · · · · · · ·	12,97,38	12,97,38		
03	2013 COUNCIL OF MINISTERS	5,85,00		5.85,00		
	2052 SECRETARIAT - GENERAL SERVICES	3,38,30		3,38,30		
	Total Revenue	9,23,30		9,23,30		
	Revenue					
04	2014 ADMINISTRATION OF JUSTICE-	66,69,70	19,34,34	86,04,04		
<u> </u>	Total Revenue	66,69,70	19,34,34	86,04,04		
05	2015 ELECTIONS	50,67,50		50,67,50		
	Total Revenue			50,67,50		
	Revenue					
06	2029 LAND REVENUE	39,34,97		39,34,97		
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	33,07,46		33,07,46		
	Revenue Total Revenue	72,42,43		12,42,43		
07	2030 STAMPS AND REGISTRATION	4,75,25		4,75,25		
	Total Revenue	4,75,25	<u>↓</u> ↓	4,75,25		
08	2039 STATE EXCISE	22.01.04		22.04.84		
	Total Revenue	22,01,84 22,01,84	<u>}</u>	22,01,84 22,01,84		
	Revenue		<b>†</b> †			
09	2040 SALES TAX	32,28,56		32,28,56		
	Total Revenue	32,28,56	<b>↓</b> ↓	32,28,56		
10		43.33.00		43.00.00		
10	2041 TAXES ON VEHICLES 2070 OTHER ADMINISTRATIVE SERVICES	43,23,80		43,23,80 21,05,78		

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
	-	Trs	Trs	Trs
	Total Revenue Capital	64,29,58		64,29,58
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	13,05.00		13,05,00
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	1,74,80,00		1,74,80,00
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	3,65,00		3,65,00
	Revenue Total Capital	1,91,50,00		1,91,50,00
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	2,44,08		2,44,08
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	6,65,00		6,65,00
	2801 POWER	1,84,40,07		1,84,40,07
	2810 NEW AND RENEWABLE ENERGY	28,46,00		28,46,00
	Total Revenue Capital	2,21,95,15		2,21,95,15
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	7,48,80		7,48,80
	6801 LOANS FOR POWER PROJECTS	3,15,00,00		3,15,00,00
ļ	Total Capita	3,22,48,80		3,22,48,80
12				
12	2047 OTHER FISCAL SERVICES Total Revenue	63,93 63,93	· · · ·	<u> </u>
	Revenue			
13	2013 COUNCII. OF MINISTERS	11,61,30		11,61,30
	2052 SECRETARIAT - GENERAL SERVICES	1,12,90,82		1,12,90,82
	2251 SECRFTARIAT - SOCIAL SERVICES	12,36,97		12,36,97
	3451 SECRETARIAT - ECONOMIC SERVICES	14,36,08		14,36,08
	Total Revenue	1,51,25,17		1,51,25,17
14	2053 DISTRICT ADMINISTRATION	54,28,38		54,28,38
1 17	2070 OTHER ADMINISTRATION	6,81,10		6,81,10
1	SERVICES, ETC.,			
	Total Revenue	61,09,48		61,09,48
15	2054 TRFASURY AND ACCOUNTS ADMINISTRATION	41,28,56		41,28,56
	Total Revenu	41,28,56		41,28,56
16	Revenue 2055 POLICE	9,29,88,54	40,00	9,30,28,54

(1)	(2)			(3)	
			Sums not exceeding		
Grant No.	Services & Purpo (Major Heads)		Voted by Assembly	Charged on the Consolidated fund	Total
			Trs	Trs	Trs
	2070 OTHER ADMINISTRATIV SERVICES	ЧЕ.	53,08,52	14.	53,08,66
	2216 HOUSING		2,39,09		2,39,09
	Capital	Total Revenue	9,85,36,15	40,14	9,85,76,29
	4055 CAPITAL OUTLAY ON P		22,22,00		22,22,00
		Total Capital	22,22,00		22,22,00
	Revenue				
17	2056 JAILS.		27,54,58		27,54,58
	Revenue	Total Revenue	27,54,58		27,54,58
18	2058 STATIONERY AND PRIN	TING	34,15,23		34,15,23
10		Total Revenue	34,15,23		34,15,23
	Revenue				
19	2052 SECRETARIAT GENERAI SERVICES		8,45,05		8,45,05
	2059 PUBLIC WORKS		66,53,44		66,53,44
	2216 HOUSING		10,55,55		10,55,55
	Capital	Total Revenue	85,54,04		85,54,04
	4059 CAPITAL OUTLAY ON P WORKS.	UBLIC	97,28,60		97,28,60
	4202 CAPITAL OUTLAY ON FDUCATION,SPORTS,AR CULTURE	T AND	4,10,00		4,10,00
	4216 CAPITAL OUTLAY ON HOUSING		10,40,70		10,40,70
		Total Capital	1,11,79,30		1,11,79,30
20	Revenue 2070 OTHER ADMINISTRATI	/F.	5 <b>0,59</b> ,56		50,59,56
	SERVICES, FTC.,	Total Revenue	50,59,56		50,59,56
	Revenue				
21	2202 GENERAL EDUCATION		24,81,54,62		24,81,54,62
	2203 TECHNICAL EDUCATIO	N	62,91,69		62,91,69
	2204 SPORT AND YOUTH SEI	<b>VICES</b>	6,64,05		6,64,05
	2552 NORTH EASTERN AREA		1,26,60		1,26,60
	Capital	Total Revenue	25,52,36,96		25,52,36,96
	Capital 4202 CAPITAL OUTLAY ON		8,41,30		8,41,30
	EDUCATION, ARTS & CL 4552 CAPITAL OUTLAY ON N	1	2,10,00		2,10,00
	EASTERN AREAS	Total Capital	10,51,30	F	10,51,30
	Revenue	-			. ,

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
22	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	26,00,37		26,00,37
	2216 HOUSING	12,35,60		12,35,60
	2235 SOCIAL SECURITY AND WELFARE	2,45,92		2,45,92
	WELFARE. Total Revenue	40,81,89		40,81,89
	Revenue			
23	2251 SECRETARIAT - SOCIAL SERVICES	2,90,80		2,90,80
	Total Revenue	2,90,80		2,90,80
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	8,54,69,00		8,54,69,00
	2235 SOCIAL SECURITY AND WELFARE	3,00		3,00
	WELFARF. Total Revenue	8,54,72,00		8,54,72,00
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES Total Revenue	1,47,05		1,47,05
	Полат Кечение Полат Кечение	1,47,05		1,47,05
26	2210 MEDICAL AND PUBLIC HEALTH	9,99,63,83		9,99,63,83
	2211 FAMILY WELFARE	87,16,40		87,16,40
	2552 NORTH EASTERN AREAS	3,54,60	·	3,54,60
	Total Revenue Capital	10,90,34,83		10,90,34,83
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	55,94.00		55,94,00
	Total Capita. Revenue	55,94,00		55,94,00
27	2215 WATER SUPPLY AND SANITATION	2,70,76,26		2,70,76,26
	2216 HOUSING	52,36		52,36
	Capital Total Revenue	2,71,28,62		2,71,28,62
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	3,08,56,40		3,08,56,40
	4216 CAPITAJ. OUTLAY ON HOUSING	66,00		66,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	6,30,00		6,30,00
<u> </u>	Total Capita Revenue	3,15,52.40		3,15,52,40
28	2216 HOUSING	14,75,81		147601
	Capital Total Revenue			14,75,81 14,75,81

25

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4216 CAPITAL OUTLAY ON HOUSING	4,00,00		4,00,00
	Total Capital	4,00,00		4,00,00
	Revenue			
29	2217 URBAN DEVELOPMENT Total Revenue	1,14,17,14 1,14,17,14		1,14,17,14
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	10,00		10,00
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	1,24,69,09		1,24,69,09
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,70		2,70
	Total Capital	1,24,81,79		1,24,81,79
	Revenue			
30	2220 INFORMATION AND PUBLICITY Total Revenue	23,29,97 23,29,97		23,29,97 23,29,97
	Revenue			23,23,07
31	2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENt	1,36,77,52		1,36,77,52
L	Total Revenue	1,36,77,52		1,36,77,52
	Revenue			
32	3456 CIVIL SUPPLIES	54,21,55		54,21,55
+	Total Revenue	54,21,55		54,21,55
33	2053 DISTRICT ADMINISTRATION	7,00		7,00
	2052 VIGILANCE			
		1,38,33		1,38,33
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	3,20,19		3,20,19
	2075 MISCELLENOUS GENERAL SERVICE	4,00		4,00
1	2235 SOCIAL SECURITY & WELFARE	3,0 <b>9,</b> 30		3,09,30
1	Total Revenue Capital	7,78,82		7,78,82
	6235 - LOANS FOR SOCIAL			
	SECURITY AND WELFARF. Total Capital	· · · · · · · · · · · · · · · · · · ·	<u> </u>	
	Revenue			<u> </u>
34	2235 SOCIAL SECURITY AND WELFARE	3,44,47,88		3,44,47,88
}	2236 NUTRITION	1,71,87,93		1,71,87,93
	Total Revenue			5,16,35,81
	Capital			60 00 00
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE	60,30,00		60,30,00

(1) ·	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS	90,00		90,00
	Total Capital	61,20,00		61,20,00
35	Revenue 2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	83,05,00		83,05,00
	Total Revenue	83,05,00		83,05,00
	Revenue	****		
37	2552 NORTH EASTERN AREAS	1,66,50		1,66,50
	3451 SECRETARIAT - ECONOMIC SERVICES	66,30,00		66,30,00
	Revenue Total Revenue	67,96,50		67,96,50
38	2552 NORTH EASTERN AREAS	9.00		9.00
50	3451 SECRETARIAT - ECONOMIC SERVICES	4,28,06.48		4,28,06,48
	Total Revenue	4,28,15,48	· · ·	4,28,15,48
	Revenue			
39	2425 CO- OPERATION	28,15,56		28,15,56
	2435 OTHER AGRICULTURAL PROGRAMMES	50,00		50,00
	2552 NORTH EASTERN AREAS	1,67,40		1,67,40
	Capital	30,32,96		30,32,96
	4425 CAPITAL OUTLAY ON CO- OPERATION	2,86,00		2,86,00
	4435 CAPTTAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	1,50,00		1,50,00
	6425 LOANS FOR CO- OPERATION			
	Total Capital Revenue	4,36,00		4,36,00
40	3451 SECRETARIAT ECONOMIC SERVICES-	3,90,59		3,90,59
	Total Revenue	3,90,59		3,90,59
	Revenue			
41	3454 CENSUS, SURVEY AND STATISTICS	20,47,78		20,47,78
	Total Revenue	20,47,78		20,47,78
42	2216 HOUSING-	2,75		2,75
-16	3475 OTHER GENERAL ECONOMIC SERVICES-	8,46,18		8,46,18
	Total Revenue	. 8,48,93	<u> </u>	8,48,93
1	Capital 4216 CAPITAL OUTLAY ON	75,00		75,00
	4216 CAPITAL OUTLAY ON HOUSING	75,00		75

(1)	(2)		(3)		
		Su	Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		Trs	Trs	Trs	
		Capital 75,00		75,00	
47	Revenue				
43	2216 HOUSING- 2401 CROP HUSBANDRY	25,00		25,00 2,22,09,22	
	2401 CROP HUSBANDAT 2415 AGRICULTURAL RESEARCH	5,93,02		5,93,02	
•	AND EDUCATION	5,93,02		5,93,02	
	2435 OTHER AGRICULTURAL PROGRAMMES	88,44,42		88,44,42	
	2552 NORTH EASTERN AREAS	5,38,00		5,38,00	
	Capital	Revenue 3,22,09,66		3,22,09,66	
	4216 CAPITAL OUTLAY ON HOUSING-	50,00		50,00	
	4401 CAPITAI. OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL	4,63,00		4,63,00	
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	25,00		25,00	
		Capita. 5,38,00		5,38,00	
	Revenue				
44	2711 FLOOD CONTROL AND DRAINAGE				
	Total J Capital	Revenue			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	<b>1</b> 5,00,00		5,00,00	
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	5,00,00		5,00,00	
	Total	Capital 10,00,00		10,00,00	
	Revenue				
45	2216 HOUSING-	71,55		71,55	
	2402 SOIL AND WATER CONSERVATION	2,73,66 <b>,28</b>		2,73,66,28	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,03,37		1,03,37	
	Total i Capital	Revenue 2,75,41,20		2,75,41,20	
	4216 CAPITAL OUTLAY ON HOUSING				
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION	1,13,95		1,13,95	
	Total	Capital 1,13,95		1,13,95	
46	2552 NORTH EASTERN AREAS	23,40		23,40	
	2575 OTHER SPECIAL AREA PROGRAMMES	52,88,43		52,88,43	

(1)		(2)	<u>, , , , , , , , , , , , , , , , , , , </u>	(3)	]
			Sums not exceeding		
Grant No.		Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
			Trs	Trs	Trs
	Capita)	Total Revenue	53,11,83		53,11,83
		CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Barran	Total Capital			
47	Revenu	_	00.00		00.00
47	1	HOUSING-	90,80		90,80
		ANIMAL HUSBANDRY- AGRICULTURAL RESEARCH	1,44,07,47		1,44,07,47
	2413	AND EDUCATION	6,32,02		6,32,02
	Capital	Total Revenue	1,51,30,29		1,51,30,29
	-	CAPITAL OUTLAY ON ANIMAL HUSBANDRY	10.20		10,20
	4552	CAPITAL OUTLAY ON NORTH EASTERN AREAS	91,80		91,80
		Total Capital	1,02,00		1,02,00
	Reven				
48		HOUSING-	19,02		19,02
		DAIRY DEVELOPMENT	35,88,51		35,88,51
ļ	2415	AGRICULTURAL RESEARCH AND EDUCATION	4,66		4,66
	Barran	Total Revenue	36,12,19		36,12,19
49	Reven				
49		HOUSING- FISHERIES	14,00		14,00
		AGRICULTURAL RESEARCH AND FDUCATION	61,28,41 99,27		61,28,41 99,27
		Total Revenue	62,41,68		62,41,68
	Capital	1			
	4216	CAPITAL OUTLAY ON HOUSING-	2,00,00		2,00,00
	4405	CAPITAL OUTLAY ON FISHERIES	2,60,00		2,60,00
	Reven	ue Total Capita	4,60,00		4,60,00
50	2406	FORESTRY AND WILDLIFE	2,40,59,39		2,40,59,39
		AGRICULTURAL RESEARCH AND EDUCATION	6,23,06		6,23,06
	0	Total Revenue	2,46,82,45		2,46,82,45
	Capital 4406	CAPITAL OUTLAY ON	44,00		44,00
		FORESTRY AND WILD LIFE Total Capita	44,00		44.00
	Reven	-			
51	2216	HOUSING-	75,00		75,00

(1)		(2)		(3)	
			Sums not exceeding		
Grant No.		Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
			Trs	Trs	Trs
	2501	SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	2,07,98,00		2,07,98,00
	2505	RURAL EMPLOYMENT.	13,45,00,00		13,45,00,00
	2515	OTHER RURAL DEVELOPMENT PROGRAMMES	1,81,38,50		1,81,38,50
		Total Revenu	e 17,35,11,50		17,35,11,50
	Capital				
	4515	CAPITAI. OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	3,31,52		3,31,52
	4552	CAPITAL OUTLAY ON NORTH EASTERN AREAS	4,12,00		4,12,00
		Total Capita	7,43,52		7,43,52
	Revenu	-			
52	2852	INDUSTRIES Total Revenu	16,37,93 16,37,93		<u> </u>
	Capita]		10,57,55		10,07,00
	4885	OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	. 10,00		10,00
	6885	OTHER LOANS TO INDUSTRIES AND MINERALS	2,00		2,00
		Total Capita	12,00		12,00
	Revent	16			
53	- 2851	VILLAGE AND SMALL INDUSTRIES-	79,27,89		79,27,89
	Capital	Total Revenu	79,27,89		79,27,89
		Capital Outlay on Village and Small Industries.			
	Reven	Total Capita	R.4		
54		VILLAGE AND SMALL INDUSTRIES-	49 <b>,86</b> ,54		49,86,54
		Total Revent	49,86,54		49,86,54
	Capital	1			
	4216	CAPITAL OUTLAY ON HOUSING-	67,50		67,50
	4552	CAPITAL OUTLAY ON NORTH EASTERN AREAS	4,31,10		4,31,10
	4851	Capital Outlay on Village and Small Industries.	2,36,90		2,36,90
		Total Capit	7,35,50		7,35,50
	Reven				
55	2853	NON FERROUS MINING AND METALLURGICAL INDUSTRIES	70,73,06		70,73,06
	Reven	Total Revent	70,73,06	ļ	70,73,06
	Aeven				

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No.       Set vices & Tuiposes (Major Heads)       Asset         56       2059 PUBLIC WORKS       2         3054 ROADS AND BRIDGES       2 <i>Total Revenue</i> 2 <i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS       2         5054 CAPITAL OUTLAY ON ROADS       2 <i>AND BRIDGES</i> 7         257       2552 NORTH EASTERN AREAS         3452 TOURISM <i>Total Capital Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS         5452 CAPITAL OUTLAY ON NORTH EASTERN AREAS       5452 CAPITAL OUTLAY ON NORTH EASTERN AREAS         5452 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital Revenue</i> 7         58       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS	Su ed by embly 7rs 2,10,02,76 2,06,06,35 1,16,09,11 21,79,80 5,65,51,20 5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00 18,16,20	(3) ms not exceeding Charged on the Consolidated fund Trs	Total Trs 2,10,02,76 2,06,06,35 4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 • 5,00 97,70,98 97,75,98 4,61,20 13,55,00
No.       Scivices & Fulposes (Major Heads)       Asset         S6       2059 PUBLIC WORKS       7         S6       2059 PUBLIC WORKS       2         3054 ROADS AND BRIDGES       2         Capital       4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS       2         S054 CAPITAL OUTLAY ON NORTH EASTERN AREAS       5         S054 CAPITAL OUTLAY ON ROADS AND BRIDGES       5 <i>Revenue</i> 7         S7       2552 NORTH EASTERN AREAS         3452 TOURISM       Total Revenue <i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS         S452 CAPITAL OUTLAY ON NORTH EASTERN AREAS       5         S452 CAPITAL OUTLAY ON TOURISM       Total Capital <i>Revenue</i> 7         S8       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS       5         S68       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS       5         7       7         S8       204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS       5         7       7         7       2075 MISCELLANEOUS GENERAL	embly rs 2,10,02,76 2,06,06,35 1,16,09,11 21,79,80 5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00	Consolidated fund Trs	Trs 2,10,02,76 2,06,06,35 4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 •5,00 97,70,98 97,75,98 4,61,20
56       2059 PUBLIC WORKS       2         3054 ROADS AND BRIDGES       2         Total Revenue         Capital       4552 CAPITAL OUTLAY ON NORTH         4552 CAPITAL OUTLAY ON ROADS       5         5054 CAPITAL OUTLAY ON ROADS       5         AND BRIDGES       7         7000000000000000000000000000000000000	2,10,02,76 2,06,06,35 4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00		2,10,02,76 2,06,06,35 4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 97,70,98 97,75,98 4,61,20
3054 ROADS AND BRIDGES       2         Capital       4552 CAPITAL OUTLAY ON NORTH         4552 CAPITAL OUTLAY ON NORTH       EASTERN AREAS         5054 CAPITAL OUTLAY ON ROADS       5         AND BRIDGES       Total Capital         8       7         2552 NORTH EASTERN AREAS       3452         3452 TOURISM       Total Revenue         Capital       4552 CAPITAL OUTLAY ON NORTH         EASTERN AREAS       5452 CAPITAL OUTLAY ON TOURISM         7000000000000000000000000000000000000	2,06,06,35 4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00		2,06,06,35 4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 • 5,00 97,70,98 97,75,98 4,61,20
Capital       Capital         4552       CAPITAL OUTLAY ON NORTH EASTERN AREAS         5054       CAPITAL OUTLAY ON ROADS         AND BRIDGES       Total Capital         8       Revenue         57       2552         3452       TOURISM         Capital       4552         CAPITAL OUTLAY ON NORTH         EASTERN AREAS         3452       TOURISM         Capital       4552         CAPITAL OUTLAY ON NORTH         EASTERN AREAS         5452       CAPITAL OUTLAY ON NORTH         EASTERN AREAS         5452       CAPITAL OUTLAY ON TOURISM         Total Capital         Revenue       Total Capital         58       2204       SPORT AND YOUTH SERVICES         2552       NORTH EASTERN AREAS       1000000000000000000000000000000000000	4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00		4,16,09,11 21,79,80 5,65,51,20 5,87,31,00 97,70,98 97,75,98 4,61,20
Capital       4552       CAPITAL OUTLAY ON NORTH EASTERN AREAS         5054       CAPITAL OUTLAY ON ROADS AND BRIDGES       5         Revenue       Total Capital       5         57       2552       NORTH EASTERN AREAS 3452       Total Revenue         57       2552       NORTH EASTERN AREAS 3452       Total Revenue         Capital       4552       CAPITAL OUTLAY ON NORTH EASTERN AREAS       Total Revenue         5452       CAPITAL OUTLAY ON NORTH EASTERN AREAS       Total Capital         8       2204       SPORT AND YOUTH SERVICES Total Revenue       Total Revenue         58       2204       SPORT AND YOUTH SERVICES Total Revenue       Total Revenue         59       2075       MISCELLANEOUS GENERAL       1	21,79,80 5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00		21,79,80 5,65,51,20 5,87,31,00 • 5,00 97,70,98 97,75,98 4,61,20
4552       CAPITAL OUTLAY ON NORTH EASTERN AREAS         5054       CAPITAL OUTLAY ON ROADS AND BRIDGES         Total Capital         8         Revenue         57       2552         3452       TOURISM         Total Capital         Capital         4552       CAPITAL OUTLAY ON NORTH EASTERN AREAS         5452       CAPITAL OUTLAY ON NORTH EASTERN AREAS         5452       CAPITAL OUTLAY ON TOURISM         Total Capital         Revenue         State Capital OUTLAY ON NORTH EASTERN AREAS         5452       CAPITAL OUTLAY ON TOURISM         Total Capital         Revenue         58       2204       SPORT AND YOUTH SERVICES       23         2552       NORTH EASTERN AREAS       10         Total Revenue         Revenue         59       2075       MISCELLANEOUS GENERAL	5,65,51,20 5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00		5,65,51,20 5,87,31,00 • 5,00 97,70,98 97,75,98 4,61,20
AND BRIDGES       Total Capital       5         Revenue       57       2552 NORTH EASTERN AREAS       3452 TOURISM         57       2552 NORTH EASTERN AREAS       3452 TOURISM       1         Total Revenue         Capital         Total Revenue         Capital         Total Revenue         Capital OUTLAY ON NORTH EASTERN AREAS         5452 CAPITAL OUTLAY ON NORTH EASTERN AREAS         Total Capital         Revenue         S8         204 SPORT AND YOUTH SERVICES         Total Revenue         S8         204 SPORT AND YOUTH SERVICES         Total Revenue         S9         S075 MISCELLANEOUS GENERAL	5,87,31,00 5,00 97,70,98 97,75,98 4,61,20 13,55,00		5,87,31,00 • 5,00 97,70,98 97,75,98 4,61,20
Revenue         57       2552 NORTH EASTERN AREAS         3452 TOURISM         Total Revenue         Capital         4552 CAPITAL OUTLAY ON NORTH         EASTERN AREAS         5452 CAPITAL OUTLAY ON         5452 CAPITAL OUTLAY ON         TOURISM         Total Capital         Revenue         58       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS         Total Revenue         Revenue         59       2075 MISCELLANEOUS GENERAL	5,00 97,70,98 97,75,98 4,61,20 13,55,00		• 5,00 97,70,98 97,75,98 4,61,20
57       2552 NORTH EASTERN AREAS         3452 TOURISM       Total Revenue         Capital       4552 CAPITAL OUTLAY ON NORTH         4552 CAPITAL OUTLAY ON NORTH       EASTERN AREAS         5452 CAPITAL OUTLAY ON       Total Capital         Total Capital         Revenue         58       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS       Total Revenue         Fotal Revenue         S9         2075 MISCELLANEOUS GENERAL	97,70,98 97,75,98 4,61,20 13,55,00		97,70,98 97,75,98 4,61,20
3452 TOURISM       Total Revenue         Capital       4552 CAPITAL OUTLAY ON NORTH         4552 CAPITAL OUTLAY ON NORTH       EASTERN AREAS         5452 CAPITAL OUTLAY ON       Total Capital         Total Capital         Total Capital         Revenue         58       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS       Total Revenue         Revenue         59       2075 MISCELLANEOUS GENERAL	97,70,98 97,75,98 4,61,20 13,55,00		97,70,98 97,75,98 4,61,20
Total Revenue         Capital         4552       CAPITAL OUTLAY ON NORTH EASTERN AREAS         5452       CAPITAL OUTLAY ON TOURISM         Total Capital         Revenue         58       2204         SPORT AND YOUTH SERVICES         Total Revenue         Revenue         Total Revenue         S9         2075         MISCELLANEOUS GENERAL	97,75,98 4,61,20 13,55,00		97,75,98 4,61,20
4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 5452 CAPITAL OUTLAY ON TOURISM 7000000000000000000000000000000000000	13,55,00		
EASTERN AREAS 5452 CAPITAL OUTLAY ON TOURISM Total Capital Revenue 58 2204 SPORT AND YOUTH SERVICES 2552 NORTH EASTERN AREAS Total Revenue Revenue 59 2075 MISCELLANEOUS GENERAL	13,55,00		
TOURISM       Total Capital       Total Capital       Revenue       58     2204     SPORT AND YOUTH SERVICES     2       2552     NORTH EASTERN AREAS     Image: Colspan="2">Total Revenue       Total Revenue       Revenue       S9     2075       MISCELLANEOUS GENERAL			13,55,00
Total Capital         Total Capital         Revenue         58       204 SPORT AND YOUTH SERVICES         552 NORTH EASTERN AREAS         Total Revenue         Revenue         Revenue         59       2075 MISCELLANEOUS GENERAL	18.16.20		
58       2204 SPORT AND YOUTH SERVICES         2552 NORTH EASTERN AREAS         Total Revenue         Revenue         59         2075 MISCELLANEOUS GENERAL			18,16,20
2552 NORTH EASTERN AREAS <i>Total Revenue</i> <i>Revenue</i> 59 2075 MISCELLANEOUS GENERAL			
Total Revenue Revenue 59 2075 MISCELLANEOUS GENERAL	2,04,37,65		2,04,37,65
Revenue           59         2075           MISCELLANEOUS         GENERAL	6,92,10		6,92,10
	2,11,29,75		2,11,29,75
	4,07,00		4,07,00
SERVICES	4,61,00,00		4,61,00,00
Total Revenue	4,65,07,00		4,65,07,00
60 2235 SOCIAL SECURITY AND WELFARE	80,00		80,00
Total Revenue	80,00		80,00
7610 LOANS TO GOVERMENT SERVANTS ETC	38,68,00		38,68,00
Total Capital	38,68,00		38,68,00
	00 00 <del></del>		
64 2205 ART AND CULTURE	63,66,97	1	63,66,97
2552 NORTH EASTERN AREAS	1,80,00		1,80,00
3425 OTHER SCIENTIFIC RESEARCH	88,65	<b>1</b>	88,65
3454 CENSUS,SURVEY AND STATISTICS	1,30,58		1,30,58
Total Revenue			67,66,20
Revenue	67,66,20		1

65	1
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(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
65	2216 HOUSING-			
	2701 MEDIUM IRRIGATION.	50,00		50.00
	2702 MINOR IRRIGATION	67,43,71		67,43,71
	2711 FLOOD CONTROL AND DRAINAGE	1,10,03		1,10,03
	Total Revenue Capital	69,03,74		69,03,74
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	3,00,00		3,00,00
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	75,00		75,00
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	1,60,25,00		1,60,25,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	9,50,00		9,50.00
ļ	Revenue Total Capital	1,73,50,00		1,73,50,00
	2049 INTEREST PAYMENTS		7,46,16,46	7,46,16,46
	Total Revenue		7,46,16,46	7,46,16,46
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	· · · · · · · · · · · · · · · · · · ·	5,69,93,00	5,69,93,00
	Total Capital		5,69,93,00	5,69,93,00
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT		21,27,00	21,27,00
	Total Capital		21,27,00	21,27,00
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT		50,63,28	50,63,28
	Total Revenue		50,63,28	50,63,28
	Revenue 2051 PUBLIC SERVICE COMMISSION		6,78,39	6,78,39
<b> </b>	Total Revenue		6,78,39	6,78,39
	TOTAL REVENUE		8,38,27,85	137,05,08,73
ļ	TOTAL CAPITAL	20,80,64,76	5,91,20,00	26,71,84,76
	TOTAL	149,47,45,64	14,29,47,85	163,76,93,49

#### W. KHYLLEP,

Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

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## **The Gazette of Meghalaya** EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 153 Shillong, Wednesday, March 20, 2019 29th Phalguna-1940 (S. E.)

## PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

#### NOTIFICATION

The 20th March, 2019.

**No.LL(B).11/99/495.**—The Meghalaya Lokayukta (Amendment) Act, 2019 (Act No. 3 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 3 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 20th March, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 20th March, 2019.

#### THE MEGHALAYA LOKAYUKTA (AMENDMENT) ACT, 2019

#### An Act

to amend the Meghalaya Lokayukta Act, 2014 (Meghalaya Act No. 4 of 2014)

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows,-

Short title and commencement.	1.	<ol> <li>This Act may be called the Meghalaya Lokayukta (Amendment) Act, 2019.</li> </ol>
		(2) It shall come into force from 6 <sup>th</sup> November, 2018.
Insertion of <i>proviso</i> after Section 5 of the Meghalaya Lokayukta Act, 2014.	2.	In the Meghalaya Lokayukta Act (hereinafter referred to as the Principal Act) (Act No. 4 of 2014) after the existing Section 5, a new <i>proviso</i> shall be inserted, namely:-
		"Provided that no decision of the Lokayukta shall be invalidated due to vacancy created due to non-availability or non-appointment of the Chairperson or members"
Addition of Schedule.	3.	The following Schedule shall be added after Section 62 of the Principal Act.

#### **"SCHEDULE**

#### [see Section 6 (2)]

I, Shri/Smti.....having been appointed Chairperson/Member of the Lokayukta do swear in the name of God/Solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established and that I will duly and faithfully and to the best of my ability, knowledge and judgment perform the duties of my office without fear or favour, affection or ill-will."

> W. KHYLLEP, Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

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### **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

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NOTIFICATION

The 29<sup>th</sup> April, 2019.

**No.LL(B).23/2015/280.** – The North East Adventist University Act, 2015 (Act No. 4 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 4 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29<sup>th</sup> April, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29<sup>th</sup> April, 2019.

#### THE NORTH EAST ADVENTIST UNIVERSITY ACT, 2015

#### An

#### Act

To establish and incorporate an University in the State, with emphasis on providing high quality education, training and research in the fields of Physical Sciences, Applied Sciences, Life Sciences, Health Sciences, Social Sciences, Bio-Technology, Information Technology, Engineering, Management, Commerce, Communication, Law, Humanities, Languages, Performing Arts and other allied areas, sponsored by the Medical Educational Trust Association Surat of Seventh-day Adventists, and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the state of Meghalaya in the Sixty-sixth year of the Republic of India as follows:

#### CHAPTER 1 Preliminary

Short title and Commencement	1.	(1)	This act may be called the Northeast Adventist Universe Act, 2015.	
		(2)		I be deemed to have come into force on such date the Government may, by Notification, appoint.
Definitions	2.	(1)	In this	Act, unless the context otherwise indicates:
			(i).	"Academic Council" means the Academic Council of the University;
			(ii).	"Act" means the North East Adventist University Act, 2015;
			(iii).	"AICTE" means the All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;

- (iv). "Affiliated College" means a college or an institution which is affiliated to the University;
- (v). "Annual Report" means the Annual report of the University prepared in accordance with Section 44 of the Act;
- (vi). "BCI" means the Bar Council of India established under Section 4 of the Advocates Act, 1961;
- (vii). "Board of Governors" means the Board of Governors of the University as explained in Section 20 of Act;
- (viii). "Board of Management" means the Board of Management of the University as explained in Section 21 of the Act;
- (ix). "Chancellor" means Chancellor of the University as explained in Section 13 of the Act;
- (x). "Chief Financial Officer" means Chief Financial Officer of the University as explained in Section 16 of the Act;
- (xi). "DCI" means the Dental Council of India established under section 3 of the Dentists Act, 1948;
- (xii). "DEC" means the Distance Education Council;
- (xiii). "Development Fund" means the Development Fund of the University established under Section 42 of the Act;
- (xiv). "Distance Education System" means the system of imparting education through any means of information technology and communication such as multimedia, broadcasting, telecasting, online over internet, portal, other interactive methods, e-mail, internet, computer, interactive talk-back, e-learning, correspondence course, seminar, contact programme or a combination of any two or more of such means;

- (xv). "Endowment Fund" means Endowment Fund of the University established under Section 40 of the Act;
- (xvi). "Employee" means an employee appointed by the University; and includes teachers and other staff of the University or of a constituent college;
- (xvii). "Faculty" means faculty of the University;
- (xviii). "General Fund" means General Fund of the University as explained in Section 41 of the Act;
- (xix). "INC" means the Indian Nursing Council established under Section 3 of the Indian Nursing Council Act, 1947;
- (xx). "MCI" means the Medical Council of India established under Section 3 of the Indian Medical Council Act, 1956;
- (xxi). "NCTE" means the National Council for Teacher Education established under Section 3 of the National Council of Teacher Education Act, 1993;
- (xxii). "Off-campus Centre" means a centre of the University established by it outside the main campus within the State, operated and maintained as its constituent unit having the University's complement of facilities, faculty and staff;
- (xxiii). "Official Gazette" means the Gazette of Meghalaya;
- (xxiv). "PCI" means the Pharmacy Council of India established under Section 3 of the Pharmacy Act, 1948;
- (xxv). "Prescribed" means prescribed by the rules, regulations or statutes under the Act;
- (xxvi). "Principal" in relation to a constituent college means the Head of the constituent college and includes, where there is no Principal, the Vice-principal or any other person for the time being appointed to act as Principal;

- (xxvii). "Regional Centre" means a centre established or maintained by the University for the purpose of coordinating and supervising the work of students or study centres, for rendering any assistance including training, conducting contact classes, and administering examinations required by the students or by the study centers, and for performing such other functions as may be conferred on such centres by the Board of Management;
- (xxviii). "Registrar" means Registrar of the University as explained in Section 15 of the Act;
- (xxix). "Rules & Regulations" means the Rules and Regulations of the University;
- (xxx). "Sponsor" means Medical Educational Trust Association Surat of Seventh-day Adventists;
- (xxxi). "State" means the State of Meghalaya;
- (xxxii). "State Government" means the State Government of Meghalaya;
- (xxxiii). "Statutes" means the Statutes of the University;
- (xxxiv). "Study Centre" means a centre established, maintained or recognized by the University for the purpose of advising, counseling or for rendering any other assistance including training, conducting contact classes and administering examinations required by the students;
- (xxxv). "Teacher" means a Professor, Associate Professor, Assistant Professor, Lecturer or such other person as may be appointed in conformity with the norms prescribed by the UGC for imparting instruction or conducting research in the University or in a constituent college or institution and includes the Principal of a constituent college or institution;
- (xxxvi). "UGC" means the University Grants Commission established under Section 4 of the University Grants Commission Act, 1956;

(xxxvii).	"University" means the North East Adventist University established under the Act;
(xxxviii).	"Vice-Chancellor" means Vice-Chancellor of the University as explained in Section 14 of the Act;
(xxxix).	"Visitor" means the Visitor of the University as explained in Section 12 of the Act.

#### CHAPTER 2 The University and its Objectives

Proposal for the establishment	3.	(1)	The Sponsor shall have the right to establish the University in accordance with the provisions of this Act.
of the University		(2)	An application containing the proposal to establish a University shall be made to the State Government by the Sponsor.
		(3)	The proposal may contain the following particulars, namely:

- (i). The objects of the University along with the details of the Sponsor;
- (ii). The extent and status of the University and the availability of land;
- (iii). The nature and type of programmes, courses of study and research to be undertaken in the University during a period of the next five years;
- (iv). The nature of faculties, courses of study and research proposed to be started;
- (v). The campus development plan such as buildings, equipment and structural amenities;
- (vi). The phased outlays of capital expenditure for a period of the next five years;
- (vii). The item-wise recurring expenditure, sources of finance and estimated expenditure for each student;

- (viii). The scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
- (ix). The scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University, and other anticipated incomes;
- (x). The details of expenditure on unit cost, the extent of concessions or rebates in fee, freeships and scholarships for students belonging to economically weaker sections, and the fee structure indicating varying rates of fee, if any, that would be levied from non-resident Indians and students of other nationalities;
- (xi). The history and credentials of the Sponsor including years of experience and expertise in the concerned discipline at the command of the Sponsor as well as its financial resources;
- (xii). The system for selection of students to the courses of study at the University;
- (xiii). Nature and types of partnerships and affiliations;
- (xiv). Such other conditions as may be required by the State Government to be fulfilled before the establishment of the University.
- Establishment 4. (1) Where the State Government, after such inquiry as it may deem necessary, is satisfied that the Sponsor has fulfilled the conditions specified in Sub-Section (2) of Section 3, it may direct the Sponsor to establish an Endowment Fund.
  - (2) After the establishment of the Endowment Fund, the State Government may, by notification in the Official Gazette, accord sanction for establishment of the University.
  - (3) The campuses of the University shall be at any place within the state of Meghalaya with its main campus situated at Thadlaskein, near Jowai in the Jaintia Hills of Meghalaya;

and it may have campuses, regional centres, or study centres anywhere in the state.

- (4) The Chancellor, the Vice-Chancellor, members of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute a body corporate and can sue and be sued in the name of the University.
- (5) On the establishment of the University under Sub-section (2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya shall vest in the University.
- (6) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired.
- University not5.The University shall be self-financing and shall neither make a<br/>demand nor shall be entitled to any grant in-aid or any other<br/>financial assistance from the State Government or any other body<br/>or corporation owned or controlled by the State Government.
- Constituent6. (1)The University may have Regional Centres, Off-campusColleges andCentres, and Study Centres within the State.Affiliated

Colleges

- Objectives of<br/>the University7. (1)The objectives for which the University is established are as<br/>follows:
  - (i). To provide instruction, teaching, training and research in various branches and specialized fields of Physical Sciences, Applied Sciences, Life Sciences, Health Sciences, Social Sciences, Bio-Technology, Information Technology, Engineering, Management, Commerce, Communication, Law, Humanities, Languages, Performing Arts and other allied areas, and to make provisions for vocational

education, skill development, advancement and dissemination of knowledge;

- (ii). To establish academic departments, centers, faculties and institutions of excellence to train professionals of high competence and commitment;
- (iii). To set up university centers and campuses for interactive, distance, online and other modes of blended learning in a networked system of learning centres, using information and communication technologies within the State;
- (iv). To collaborate with universities, colleges, educational and healthcare institutions, research institutions, industry and professional associations, government and voluntary organizations, in India or abroad to conceptualize, design and develop various specialized educational and research programmes, training programmes, twinning programmes and exchange programmes for students, faculty members and others which may be offered at its campus, regional centres, off campus centres and study centres within the State;
- (v). To disseminate, knowledge through seminars, conferences, executive education programmes, community development programmes, publications and training programmes;
- (vi). To undertake programmes for the training and development of faculty members and teachers of the University.
- (vii). To impart instruction on a course or programme of study through one or more modes which may include distance, continuing, blended and regular modes of teaching and learning;
- (viii). To undertake collaborative research with any organization in India and abroad;
- (ix). To create higher levels of intellectual abilities;
- (x). To provide consultancy to industry, Government, public and private organizations;
- (xi). To create industry-academia partnerships;

- (xii). To provide education and healthcare for underdeveloped regions, especially tribal areas and their people;
- (xiii). To advocate the need for and contribution of higher education as a valuable means to individual and societal development;
- (xiv). To assist students and graduates in planning, preparing and placing them in their careers;
- (xv). To develop innovative concepts and programmes in higher education;
- (xvi). To develop educational programmes that are flexible and responsive to changes in society;
- (xvii). To contribute to the development of a knowledgebased society;
- (xviii). To do all the things which are necessary or expedient to promote the above objectives;
- (xix). To pursue any other objectives as may be prescribed by the State Government or Sponsor.
- **Power of the 8.** (1) The University shall have the following powers, namely:
- University

- (i). To establish, administer, maintain, manage the University, Regional Centres, Study Centres, Offcampus Centres, and Institutes of Research within the State as are considered necessary for the furtherance of the objects of the University within the regulations as prescribed by the UGC from time to time;
- (ii). To make provisions to enable the University , Regional Centres, and Study Centres, to undertake specialization of studies and to organize common laboratories, libraries and other equipment for research work, and to develop patterns of teaching in undergraduate, post-graduate and super specialties so as to meet a very high standard of education, particularly in the fields of professional courses;

- (iii). To launch any new programmes or courses which are in demand or suitable for the advancement of knowledge or societal development;
- (iv). To institute degrees, titles, diplomas, certificates and other academic distinctions;
- (v). To hold examinations, to grant and confer degrees, titles, diplomas, certificates and other academic distinctions on persons who shall have pursued and passed an approved course of study of the University subject to such conditions as the University may determine, and to withdraw any such degrees, titles, diplomas, certificates and other academic distinctions on good and sufficient cause;
- (vi). To confer honorary degrees or other distinctions under conditions prescribed;
- (vii). To approve colleges located within the State providing courses of study for admission to the examinations for titles, degrees, diplomas and certificates of the University under conditions prescribed and to withdraw such approval;
- (viii). To hold and manage funds and other properties of the University and to raise loans required for the purposes of the University;
- (ix). To fix fees and to demand and receive such fees and other charges as may be prescribed;
- (x). To establish and maintain halls and hostels and to recognize places of residence for the students of the University and to withdraw such recognitions accorded to any such places of residence;
- (xi). To supervise and control the places of residence for the students of the University and to regulate the discipline of the students of the University and to make arrangements for promoting their health;
- (xii). To establish within the State such special centers or

other units for research and instruction as are, in the opinion of University, necessary for the furtherance of its objects;

- (xiii). To create academic, technical, administrative, ministerial and other posts and to make appointments thereto;
- (xiv). To regulate and enforce discipline amongst the employees of the University and to take such disciplinary measures as may be deemed necessary;
- (xv). To institute professorships, associate professorships, assistant professorships, readerships, lecturerships, and any other teaching, academic or research posts as may be deemed necessary by the University; and to appoint duly qualified persons as professors, associate professors, assistant professors, readers, lecturers, or otherwise as teachers and researchers of the University;
- (xvi). To institute and award honorary doctorate, fellowships, scholarships, prizes and medals;
- (xvii). To provide for printing, reproduction and publication of research and other works and to organize exhibitions;
- (xviii). To cooperate with other organizations in the matter of education, training and research, particularly in the fields of professional courses for such purposes as may be agreed upon and on such terms and conditions as the University may from time to time determine;
- (xix). To co-operate with institutions of higher learning in any part of the world having objects wholly or partly similar to those of the University, by exchange of teachers and scholars and generally in such manner as may be conducive for furtherance of the objects of the University;

- (xx). To regulate the expenditure and to manage the funds of the University;
- (xxi). To establish and maintain within the premises of the University or elsewhere within the State, such class rooms, study halls, etc. as the University may consider necessary and to adequately furnish the same;
- (xxii). To receive grants, subscriptions, donations and gifts for the purpose of the University consistent with the objects for which the University is established; to enter into agreements with the Central Government, State Government, the University Grants Commission or other authorities for the purposes of receiving any such grants and donations and to accept grants of money, securities or property of any kind on such terms and conditions as may be deemed expedient;
- (xxiii). To purchase, take on lease or accept as gift or otherwise any land or building or works which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such buildings or works;
- (xxiv). To execute conveyance, transfers, re-conveyances, mortgages, leases, licenses, and agreements in respect of property, movable or immovable, including Government securities belonging to the University and/or to acquire such property for the purpose of the University;
- (xxv). To raise and borrow money, including upon mortgaging properties, on promissory notes or on the basis of any other obligations whatsoever on any of the properties and assets of the University and upon such terms and conditions as the University may think fit; to pay out of the funds of the University all expenditure incidental to the raising of money; and to repay any money borrowed and to redeem any

security given with respect to the property of the University;

- (xxvi). To invest the funds of the University or money entrusted to the University in any securities and in such manner as the University may deem fit and from time to time to transpose any such investment;
- (xxvii). To make such rules, regulations or statutes as may from time to time be considered necessary for regulating the affairs and management of the University and to later amend and to rescind them;
- (xxviii). To delegate all or any of the powers of the University to the Chancellor, the Vice-Chancellor or to any other officer of the University, or to any Committee or Sub-Committee thereof;
- (xxix). To do all such other acts and things as the University may consider necessary, conducive or instrumental to the attainment and enlargement of the objects of the University or anyone of them; and
- (xxx). Generally to do all such other acts and things as may be necessary or desirable to further the objects of the University.

University open to all classes,	9.	The University shall be open to all persons irrespective of class, creed, religion, language or gender.
castes, creed, religion, language and gender		Provided that nothing in this Section shall be deemed to prevent the University from making special provisions for admission to Seventh-day Adventist students or students of the State.
National Accreditation	10.	The University will seek accreditation from respective national accreditation bodies.

#### CHAPTER 3 Officers of the University

Officers of the University	11.	The following shall be the officers of the University:			
Onversity		(1)	The	Chancellor;	
		(2)	The	Vice-Chancellor;	
		(3)	The	Registrar;	
		(4)	The Chief Financial Officer; and		
		(5)		h other officers as may be declared by the Act of utes to be officers of the University.	
The Visitor	12.	(1)	The Governor of the State of Meghalaya will be the Visitor of the University.		
		(2)	of	Visitor shall when present, preside at the convocation the University for conferring degrees, diplomas, ters, designations and certificates.	
		(3)	The	Visitor shall have the following powers:	
			(i).	To call for any paper or information relating to the affairs of the University.	
			(ii).	On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Rules or Regulations, he may issue such directions as he may deem fit in the interest of the University and the directions so issued shall be complied with by all concerned.	
			(iii).	Such other powers as may be conferred on him by this Act or the Statutes made there under.	
The Chancellor	13.	(1)	app	sponsor shall, with the prior approval of the Visitor, oint a suitable person as the Chancellor of the versity.	

(2) The Chancellor so appointed shall hold office for a period of five years or for such shorter period as may be decided by the Sponsor. The Sponsor may extend the term of office of the Chancellor with the prior approval of the Visitor.

- (3) The Sponsor may, with the prior approval of the Visitor extend the term of the Chancellor for such further period(s) as the Sponsor may deem expedient.
- (4) The Chancellor shall be the head of the University and shall preside at the meeting of the Board of Governors.
- (5) The Chancellor shall, when the Visitor is not present, preside at the convocation of the University for conferring degrees, diplomas, charters, designations or certificates.
- (6) The Chancellor shall have the following powers:
  - (i). To call for any information or record;
  - (ii). To appoint/remove the Vice-Chancellor;
  - (iii). Such other power as may be conferred on him by this Act or the Statutes made there under.
- The Vice-<br/>Chancellor14. (1)The Vice-Chancellor shall be appointed by the Chancellor<br/>on such term and conditions as may be prescribed by the<br/>Statutes.
  - (2) The Vice-Chancellor shall be appointed from a panel of three persons recommended by the Board of Governors and shall hold office for a term of four years or such shorter period as may be decided by the Board of Governors.
  - (3) The Vice-Chancellor shall be eligible for re-appointment for another term not exceeding four years subject to restriction on age or such other condition as may be provided in this Act or the Statutes made there under.

- (4) The Vice-Chancellor shall be the principal executive and academic officer of the University. He shall exercise general supervision and control over the affairs of the University and shall give effect to the decisions of the authorities of the University.
- (5) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers or authority as would have in the ordinary course dealt with the matter.
  - Provided that if in the opinion of the concerned authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to the Chancellor whose decision thereon shall be final; and
  - (ii). Provided further that where any such action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer within one month from that date on which such action is communicated to him, an appeal to the Board of Governors and the Board of Governors may confirm or modify or reverse the action taken by the Vice-Chancellor.
- (6) If in the opinion of the Vice-Chancellor any decision of the authority of the University is outside the power conferred by this Act, Statutes or is likely to be prejudicial to the interest of the University he shall request the concerned authority to revise its decision within the next seven days and in case the authority refuses to revise such decision wholly or partly or fails to take any decision within seven days, then such matter shall be referred to the Chancellor whose decision thereon shall be final.
- (7) The Vice-Chancellor shall exercise such other power and perform such other duties as may be laid down by the Statutes or the Rules.

- (8) The Vice-Chancellor shall, in the absence of both the Visitor and the Chancellor, preside at the convocation of the University for conferring degrees, diplomas, charters, designations or certificates.
- (9) The Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit.
- **The Registrar 15.** (1) The Registrar shall be appointed by the Board of Governors in such manner as may be prescribed by the Statutes.
  - (2) The Registrar shall have the power to enter into agreements, execute contracts, sign documents and authenticate records on behalf of the University.
  - (3) The Registrar shall be responsible for the due custody of the records and the Common Seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority all such information and documents as may be necessary for transaction of the University's business.
  - (4) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes or as may be decided from time to time by the Board of Governors or the Board of Management.
  - **16.** (1) The Chief Financial Officer shall be appointed by the Board of Governors in such manner as may be prescribed by the Statutes.

The Chief

Financial

Officer

(2) The Chief Financial Officer shall be responsible for the due custody of all financial records and for the financial transactions of the University, and shall be bound to place before the Board of Governors, Board of Management, Chancellor, Vice Chancellor or any other authority, all such

information and documents as may be required for the transaction of the University's business.

- (3) The Chief Financial Officer shall exercise such powers and perform such duties as may be prescribed in the Statutes or as may be decided from time to time by the Board of Governors or the Board of Management.
- Deans of<br/>Faculties17.Deans of faculties shall be appointed by the Board of<br/>Management in such manner and shall exercise such powers and<br/>perform such duties as may be prescribed by the Statutes or as<br/>decided by the Board of Governors.
- Other Officers 18. The manner of appointment, terms and conditions of service, and power and duties of the other officers of the University shall be such as may be prescribed by the Statutes or as decided by the Board of Governors.

#### CHAPTER 4 Authorities of the University

Authorities of the University	19.	The following shall be the authorities of the University, namely:			
		(1)	The Board of Governors;		
		(2)	The Board of Management;		
		(3)	The Academic Council;		
		(4)	The Finance Committee;		
		(5)	Such other authorities as may be declared by the Statutes to be the authorities of the University.		
The Board of Governors	20.	(1)	The Board of Governors shall consist of the following:		
			(i). The Chancellor;		
			(ii). The Vice-Chancellor;		
			(iii). The Registrar;		

- (iv). The Chief Financial Officer;
- (v). Two representatives of the Sponsor;
- (vi). One representative of the State Government;
- (vii). An educationist of repute to be nominated by the State Government;
- (viii). An eminent person of repute nominated by the Sponsor.
- (2) The Chancellor shall be the Chairperson of the Board of Governors and the Registrar shall be its Secretary. In the absence of the Registrar, the Chairperson may nominate one of the members to serve as Secretary, pro tem.
- (3) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers:
  - (i). To lay down policies to be pursued by the University;
  - (ii). To make new or additional Statutes and Rules or amend or repeal the earlier Statutes and Rules;
  - (iii). To approve the budget and annual report of the University;
  - (iv). To appoint the Auditors of the University;
  - (v). To approve proposals for submission to the State Government, governments of other states, Government of India, or governments of other countries;
  - (vi). To take such decisions and steps as are found desirable for effectively carrying out the objects of the University;
  - (vii). To review decisions of the other authorities of the University if they are found prima facie, not in conformity with the provisions of this Act, or the Statutes or the Rules;

- (viii). To manage and administer revenues, properties, assets and liabilities of the University.
- (ix). To conduct all administrative affairs of the University not otherwise specifically provided for.
- (x). To fix the terms and conditions of appointment, remuneration and removal of the officers of the University.
- (xi). To create teaching and academic positions and to determine the number, qualifications, cadres, pay scales and other emoluments of such positions.
- (xii). To grant additional powers or otherwise modify the powers of various authorities, boards, councils, committees, etc. of the University.
- (xiii). To decide about voluntary winding up of the University;
- (4) The Board of Governors shall meet at least twice in a calendar year at such time and place as the Chancellor may decide.
- **The Board of 21.** (1) The Board of Management shall consist of:

#### Management

- (i). The Vice-Chancellor;
- (ii). The Registrar;
- (iii). The Chief Financial Officer;
- (iv). Two persons nominated by the Sponsor;
- (v). A Dean of faculty/senior faculty member nominated by the Chancellor.
- (vi). One representative to be nominated by the State Government.
- (2) The Vice-Chancellor shall be the Chairperson of the Board of management. In the absence of the Vice Chancellor, a person nominated by the Sponsor shall serve as the

Chairperson. The Registrar shall be the Secretary. In the absence of the Registrar, the Chairperson may nominate one of the members to serve as Secretary, pro tem.

- (3) The Board of Management may meet as often as necessary, but not less than twice in a calendar year at such place and time as the Vice Chancellor may decide. Three persons including the Chairperson shall constitute the quorum for a duly convened meeting of the Board of Management.
- (4) The powers and functions of the Board of management shall be such as may be prescribed in the Statutes or as delegated to it by the Board of Governors.

**The Academic** 22. (1) The Academic Council shall consist of:

Council

- (i). The Vice-Chancellor;
- (ii). The Registrar;
- (iii). The Chief Financial Officer;
- (iv). The Deans/heads of Faculties;
- (v). Such other members as may be prescribed in the Statutes.
- (2) The Vice Chancellor shall be the Chairperson of the Academic Council and the Registrar shall be the Secretary. In the absence of the Vice Chancellor, the Registrar shall chair the meetings of the Academic Council. In the absence of the Registrar or where the Registrar chairs the meeting, the Chairperson may nominate one of the members to serve as Secretary, pro tem.
- (3) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Rules, co-ordinate and exercise general supervision over the academic policies of the University.

The Finance	23.	(1)	The Finance Committee shall consist of:
Committee		(i	). The Vice-Chancellor;
		(ii	). The Chief Financial Officer;
		(iii	). The Registrar;
		(iv	). One representative of the Sponsor;

- (v). One faculty member nominated by the Chancellor.
- (2) The Vice Chancellor shall be Chairperson of the Finance Committee. In the absence of the Vice Chancellor, a person nominated by the Sponsor from among the members of the Committee shall serve as the Chairperson. The Chief Financial Officer shall be the Secretary. In the absence of the Chief Financial Officer, the Chairperson may nominate one of the members to serve as Secretary, pro tem.
- (3) The Finance Committee may meet as often as necessary, but not less than twice in a calendar year, at such place and time as the Vice Chancellor may decide. Three persons including the Chairperson shall constitute the quorum for a duly convened meeting of the Finance Committee.
- (4) The Finance Committee shall be the principal financial body of the University to take care of all financial matters and shall, subject to the provisions of the Act, the Statutes and Rules, co-ordinate and exercise general supervision over the financial affairs of the University.
- (5) The annual budgets, annual accounts and all major financial proposals shall be considered by the Finance Committee before they are submitted to the Board of Governors for their consideration and approval.
- (6) The powers and functions of the Finance Committee shall be such as may be prescribed in the Statutes or as delegated to it by the Board of Governors.

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Other24.The constitution, powers and functions of other authorities of the<br/>University shall be such as may be prescribed in the Statutes.

Proceedings<br/>not invalidated25.No act or proceeding of any authority of the University shall be<br/>invalid merely by reason of the existence of any vacancy or defect<br/>in the constitution of the authority.vacancy

#### CHAPTER 5 Statutes and Rules

**Statutes** 26. Subject to the provisions of this Act, the Statutes may provide for any matter relating to the University as given below:

- (1) The constitution, powers and functions of the authorities and other bodies of the University as may be constituted from time to time and not specified in this Act;
- (2) The operation of the endowment fund, the general fund and the development fund;
- (3) The terms and conditions of appointment of the Vice-Chancellor, the Registrar, the Chief Financial Officer and their powers and functions;
- (4) Creation of new authorities of the University;
- (5) The mode of recruitment and the conditions of service of the other officers, teachers and employees of the University;
- (6) The procedure for resolving disputes between the University and its officers, faculty members, employees and students;
- (7) Creation, abolition or restructuring of departments and faculties;
- (8) The manner of co-operation with other Universities or institutions of higher learning;
- (9) Other matters which may be prescribed.

Framing of

Statutes

Power to

Statutes

Rules

amend the

27.	(1)	The first Statutes framed by the Board of Governors shall be submitted to the State Government for its approval which may within three months from the date of receipt of the Statutes give its approval with or without modifications.			
	(2)	Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under Sub-Section (1) it shall be deemed to have been approved by the State Government.			
28.	Gove	Board of Governors may with the prior approval of the State rnment, make new or additional Statutes or amend or repeal tatutes.			
29.	Subject to the provisions of this Act, the Rules may provide for all or any of the following matters:				

- (1) Admission of students to the University and their enrolment and continuance as such;
- Courses of study to be laid down for all degrees, diplomas, (2) certificates, charters and other academic distinctions of the University;
- Award of degrees, diplomas, charters, certificates and (3) other academic distinctions of the University;
- Procedure for conferment of honorary degrees; (4)
- Accounting policy and financial procedures; (5)
- (6) Fixation of tuition and other fees;
- (7) Revision of fees;
- Institution of fellowships, scholarships, studentships, (8) freeships, medals and prizes;
- Conditions of the award of fellowships, scholarships, (9) studentships, medals and prizes;

- (10) Conditions of service and discipline of employees and other staff;
- (11) Procedure for creation and abolition of posts;
- (12) Method of evaluation;
- (13) Conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- (14) Conditions of residence of the students at the University or at a constituent college or affiliated college;
- (15) Maintenance of discipline among the students of the University or of a constituent college or affiliated college;
- (16) Other matters as may be provided in the Statutes and Rules under this Act.
- Framing of<br/>Rules30. (1)The Rules shall be made by the Board of Governors and<br/>the Rules so made shall be submitted to the State<br/>Government for its approval which may, within two months<br/>from the date of receipt of the Rules, give its approval with<br/>or without modification.
  - (2) Where the State Government fails to take any decision with respect to the approval of the Rules within the period specified under sub-Section (1) it shall be deemed to have been approved by the State Government.
- Power to<br/>amend Rules31.The Board of Governors may, with the prior permission of the<br/>state Government, make new or additional Rules or amend or<br/>repeal the Rules.

#### CHAPTER 6 Miscellaneous

Conditions of32. (1)Every employee shall be appointed under a written<br/>contract, which shall be kept in the University and a copy of<br/>which shall be furnished to the employee concerned.

- (2) Disciplinary action against the employees shall be governed by procedure prescribed in the Rules.
- Right to appeal 33. Every employee or student of the University or of a constituent college shall, notwithstanding anything contained in this Act, have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any officer or authority of the University or of the Principal of any college and thereupon the Board of Management may confirm, modify or change the decision appealed against.
- Provident34.The University shall constitute for the benefit of its employeesfund, pensionprovident fund, pension fund or gratuity fund, and provide for suchfund orinsurance scheme as it may deem fit in such manner and subjectgratuity fundto such conditions as may be prescribed.
- Disputes as<br/>to35.If any question arises as to whether any person has been duly<br/>elected or appointed as or is entitled to be a member of any<br/>authority or other body of the University, the matter shall be<br/>referred to the Chancellor whose decision thereon shall be final.authoritiesauthorities

and bodies

- Constitution36.Any authority of the University mentioned in Section 19 shall be<br/>empowered to constitute a committee of such authority consisting<br/>of such members and having such powers as the authority may<br/>deem fit.
- Filling of casual
   Any casual vacancy among the members, other than ex-officio members of any Authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up was chosen, and the person filling the vacancy shall be a member of such authority or body for the residual period of the term for which the person whose place he fills would have been a member.

PART-IV]	TH	IE GAZE	TTE OF MEGHALAYA <i>(EXTRAORDINARY)</i> APRIL 29, 2019 922
Protection of action taken in good faith	38.	emplo or inte	it or other legal proceedings shall lie against any officer or oyee of the University for anything which is done in good faith ended to be done in pursuance of the provisions of this Act, atutes or the Rules.
Transitional provisions	39.		thstanding anything contained in any other provisions of this ne Statutes or Rules:
		(1)	The members of the first Board of Governors shall hold office for a term not exceeding five years.
		(2)	The first Board of Management, the first Finance Committee, and the first Academic Council shall be constituted by the Chancellor for a term not exceeding five years.
		(3)	The first Vice-Chancellor, the first Registrar and the first Chief Financial Officer shall be appointed by the Chancellor and they shall hold office for a term not exceeding four years as the Chancellor may determine.
Endowment Fund	40.	(1)	The University shall establish an Endowment Fund of at least Rupees two crores and paid in one installment and the amount is to be kept in the custody of the Director of Higher and Technical Education, Meghalaya, Shillong in the form of a FDR.
		(2)	The University may transfer any amount from the general fund or the development fund to the endowment fund. Excepting in the event of dissolution of the University in no other circumstances can any monies be transferred from the endowment fund for other purposes.
		(3)	Not exceeding 75% of the income received from the endowment fund shall be used for the purposes of development works of the University. The remaining 25% shall be reinvested into the endowment fund.

# **General Fund 41.** (1) The University shall establish a General Fund to which the following amount shall be credited:

- (i). All fees charged by the University;
- (ii). All sums received from any other source;
- (iii). All contributions made by the Sponsor;
- (iv). All contributions or donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force.
- (2) The funds credited to the General Fund shall be applied to meet the following payments:
  - Repayment of debts including interest charges incurred by the University for the purposes of this Act, the Statutes, and Rules made thereunder;
  - (ii). Upkeep of the assets of the University;
  - (iii). Payment of the cost of audit;
  - Meeting the expenses of any suit or proceedings to which University is a party;
  - (v). Payment of salaries and allowances of the officers and employees of the University, members of the teaching and research staff, and payment of any Provident Fund, contribution to pension, gratuity or other benefits to any such officers, employees, and members of the teaching and research staff;
  - (vi). Payment of traveling and other allowances of the members of the Board of Governors, Board of Management, Academic Council, Finance Committee, and other authorities so declared under the Statutes of the University and of the members of any committee or board appointed by any of the authorities of the University in pursuance of any provision of this Act, or the Statutes or the Rules made there under;
  - (vii). Payment of fellowship, scholarship, assistantship and other awards to students, research associates or trainees eligible for such awards under the Statutes or Rules of the University, or under the provisions of this Act;

- (viii). Payment of any expenses incurred by the University in carrying out the provisions of this Act, and the Statutes or the Rules made there under;
- (ix). Payment of cost of capital not exceeding the prevailing bank rate of interest, incurred by the Sponsor for setting up the University and the investments made thereof;
- (x). Payment of charges and expenditure relating to the consultancy work undertaken by the University in pursuance of the provisions of this Act, the Statutes, and the Rules made there under;
- (xi). Payment of any other expenses including management fee payable to any organization charged with the responsibility of managing the University on behalf of the Sponsor as approved by the Board of Management to be an expense for the purposes of the University;
- (xii). Provided that no expenditure shall be incurred by the University in excess of the limits for total recurring expenditure and total non-recurring expenditure for the year as may be fixed by the Finance Committee or the Board of Governors without the previous approval of the Finance Committee or by the Board of Governors;
- (xiii). Provided further that the General Fund shall be applied for the objects specified under sub Section (2) with the approval of the Finance Committee of the University.
- **Development 42.** (1) The University shall also establish a Development Fund to which the following funds shall be credited:
  - (i). Development fees which may be charged to the students;
  - (ii). Sums received from any other source for the purposes of the development of the University;
  - (iii). Contributions made by the Sponsor;

(iv). Contributions or donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force; and

- (v). Share of income received from the investment of endowment fund;
- (2) The funds credited to the Development Fund from time to time shall be utilized for the development of the University.
- Maintenance43.The funds established under Sections 41 and 42 shall, subject to<br/>the general supervision and control of the Board of Governors, be<br/>regulated and maintained in such manner as may be prescribed.
- Annual44. (1)The annual report of the University shall be prepared under<br/>the direction of the Board of Management and shall be<br/>submitted to the Board of Governors for its approval.
  - (2) The Board of Governors shall consider the annual report and may approve the same with or without modification.
  - (3) A copy of the annual report duly approved by the Board of Governors shall be sent to the Visitor and the State Government on or before December 31 following the close of the financial year on March 31 each year.
- Accounts and 45. (1) All funds accruing to or received by the University from whatever source and all amounts disbursed or paid shall be entered in the accounts maintained by the University.
  - (2) The annual financial statements of the University consisting of the Income & Expenditure Account and Balance Sheet shall be prepared under the direction of the Finance Committee.
  - (3) The annual financial statements of the University shall be audited every year by a chartered accountant, who is a member of the Institute of Chartered Accountants of India.
  - (4) A copy of the annual financial statements together with the

auditor's report shall be submitted to the Board of Governors on or before December 31 following the close of the financial year on March 31 each year.

- (5) The annual financial statements and the auditor's report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the Visitor and the State Government along with its observations thereon, if any, on or before December 31 each year.
- (6) In the event of any material qualifications in the Report of the Auditors, the State Government may issue directions to the University, and such directions shall be binding on the University.
- Mode of Proof of University
   Record
   46. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced have been admissible in evidence.
- **Dissolution of 47.** (1) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least three months' notice in writing to the state Government.
  - (2) On identification of mismanagement, mal-administration, indiscipline, failure in the accomplishment of the objects of the University, economic hardships in the management system of the University, or if the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government.
  - (3) The manner of winding up of the University would be such

as may be prescribed by the State Government in this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor.

- (4) On receipt of the notice referred to in sub-Section (1) the State Government shall, in consultation with the UGC make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsor and until the last batch of students in regular courses of study in the University complete their courses of study in such manner as may be prescribed by the Statutes.
- Expenditure48. (1)The expenditure for administration of the University during<br/>the period of taking over its management under Section 47<br/>shall be met out of the endowment fund, the general fund or<br/>the development fund.

dissolution

- (2) If the funds referred to sub-Section (1) are not sufficient to meet the expenditure of the University during the period of taking over its management, such expenditure may be met by disposing of the properties or assets of the University by the State Government.
- Laying of<br/>Statutes and49.Every Statute or Rule made under this Act shall be laid as soon as<br/>may be after it is made on the table of the Legislative Assembly.Rules
- University 50. Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning this University including affiliation of colleges, constituent colleges, study center and regional centers shall be subject to the UGC (Establishment and Maintenance of Standards in Private University) Regulation, 2003 as amended from time to time and any other Regulation or direction as may be issued by the UGC from time to time.

The University will also fall within the purview of the Meghalaya Private Universities Regulatory Board.

- Removal of 51. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may by a notification or order, make such provisions not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty. Provided that no notification or order under sub-Section (1) shall be made after the expiration of a period of three years from the commencement of this Act.
  - (2) Every order made under sub-Section (1) shall as soon as may be after it is made be laid before the State Legislature.

A. K. SANGMA, Additional Secretary to the Govt. of Meghalaya, Law Department.

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# The Gazette of Meghalaya EXTRAORDINARY

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## PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

#### NOTIFICATION

The 26th September, 2019.

**No.LL(B).62/2018/46.**—The Meghalaya Appropriation (No. III) Act, 2019 (Act No. 5 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 5 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th September, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th September, 2019.

#### THE MEGHALAYA APPROPRIATION (NO. III) ACT, 2019

#### An

#### Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2020.

## Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title	1.	This Act may be called the Meghalaya Appropriation (No. III) Act, 2019.
Withdrawal of ₹ 150,97,79,225/- from and out of the Consolidated Fund of Meghalaya for the financial year 2019- 2020.	2.	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 150,97,79,225/- (Rupees one hundred and fifty crore ninety seven lakh seventy nine thousand two hundred and twenty five) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2020 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3.	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2019-2020.

(1)	(2)	(3)			
		S	ums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
	Provenue		+		
01	Revenue 2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE				
	2058 STATIONERY AND PRINTING				
	Total Revenue				
	Capital				
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING				
	4216 CAPITAL OUTLAY ON HOUSING				
	Total Capital				
	Total of Grant 01				
	Revenue				
02	2012 GOVERNOR				
	Total Revenue				
	Capital				
	4216 CAPITAL OUTLAY ON HOUSING				
	Total Capital				
	Total of Grant 02 Revenue	·····	+		
03	2013 COUNCIL OF MINISTERS				
	2052 SECRETARIAT - GENERAL SERVICES				
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,				
	Total Revenue	-			
	Total of Grant 03				
	Revenue				
04	2014 ADMINISTRATION OF JUSTICE-		_		
	Total Revenue	· · · · · · · · · · · · · · · · · · ·	+		
· · · · · · · · · · · · · · · · · · ·	Total of Grant 04				
0-	Revenue 2015 ELECTIONS				
05	Total Revenue				
	Total of Grant 05				
	Revenue		+		
06	2029 LAND REVENUE				

(1)	(2)		(3)	
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted <b>by</b> Asse <b>mbly</b>	Charged on the Consolidated fund	Total
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3475 OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue			
	Capital 6225 LOANS FOR WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES, OTHER BACKWARD CLASSES AND MINORITIES			
	6250 LOANS FOR OTHER SOCIAL SERVICES			
	6401 LOANS FOR CROP HUSBANDRY			
	Total Capital			
	Total of Grant 06			
07	Revenue 2030 STAMPS AND REGISTRATION			
	Total Revenue			
	Total of Grant 07			
08	Revenue 2039 STATE EXCISE			
	Total Revenue			
	Total of Grant 08			
09	<i>Revenue</i> 2040 TAXES ON SALES, TRADE ETC.			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES		_	
	Total Revenue			<u> </u>
	Total of Grant 09 Revenue			
10	2041 TAXES ON VEHICLES			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2552 NORTH EASTERN AREAS			
	3055 ROAD TRANSPORT			
	Total Revenue Capital			

(1)	(2)		(3)	
		S	ums not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
				,
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION			
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	Total Capital			
	Total of Grant 10			
	Revenue			
u	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	2801 POWER			
	2810 NEW AND RENEWABLE ENERGY			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4801 CAPITAL OUTLAY ON POWER PROJECTS			
	6801 LOANS FOR POWER PROJECTS			
	Total Capital			· · · · · · · · · · · · · · · · · · ·
	Total of Grant 11	· · ·		
	Revenue			
12	2047 OTHER FISCAL SERVICES			
	Total Revenue			
	Total of Grant 12			
	Revenue			
13	2013 COUNCIL OF MINISTERS			
	2052 <b>SECRETARIAT</b> - GENERAL SERVICES			
	2251 SECRETARIAT - SOCIAL SERVICES			
	3451 SECRETARIAY - ECONOMIC SERVICES			
	Total Revenue			· · · · · · · · ·
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			· ·
	Total Capital			

(1)	(2)		(3)		
		Sums not exceeding			
Grant No.	Services & Purposes (Major Heads)	Vote <b>d by</b> Assembly	Charged on the Consolidated fund	Total	
	Total of Grant 13		·		
14	Revenue 2053 DISTRICT ADMINISTRATION				
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,				
	Total Revenue				
	Total of Grant 14				
15	Revenue 2054 TREASURY AND ACCOUNTS ADMINISTRATION				
	Total Revenue	•			
	Total of Grant 15				
	Revenue				
16	2055 POLICE				
	2070 OTHER ADMINISTRATIVE SERVICES				
	2216 HOUSING				
	Total Revenue Capital				
	4055 CAPITAL OUTLAY ON POLICE				
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.				
	4216 CAPITAL OUTLAY ON HOUSING				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	Total Capital				
	Total of Grant 16				
	Revenue				
17	2056 JAH.S.				
	Total Revenue				
	Capital				
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.				
	Total Capital				
	Total of Grant 17		1		
	Revenue				
18	2058 STATIONERY AND PRINTING				
-	Total Revenue				
	Capital				
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING				

(1)	(2)	· · · · · · · · · · · · · · · · · · ·	(3)	
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
	·			
	4216 CAPITAL OUTLAY ON HOUSING		ļļ.	. <u> </u>
	Total Capital			<u> </u>
	Total of Grant 18 Revenue		+	
19	2052 SECRETARIAT GENERAL SERVICES			
19	2059 PUBLIC WORKS			
	2203 TECHNICAL EDUCATION			
	2204 SPORT & YOUTH SERVICES			
	2205 ART AND CULTURE			
	2216 HOUSING			
	Total Revenue			
	Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4202 CAPTIAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE			
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
·	Total Capital	·		
	Total of Grant 19			
20	Revenue 2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital			
	Total of Grant 20			
	Revenue 2075 MISCELLANEOUS GENFRAL			
21	SERVICES			
	2202 GENERAL EDUCATION			
	2203 TECHNICAL EDUCATION			

(1)	(2)		(3)	
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
	2204 SPORT AND YOUTH SERVICES			
	2236 NUTRITION			
	2552 NORTH EÄSTERN AREAS			
	Total Revenue			
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION, ARTS & CULTURE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital			
	Total of Grant 21			
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	2216 HOUSING			
	2235 SOCIAL SECURITY AND WELFARE			
	3454 CENSUS, SURVEY AND STATISTICS			
	Total Revenue			
·····	Total of Grant 22			
	Revenue			
23	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	2		
	2251 SECRETARIAT - SOCIAL SERVICES			
	Total Revenue			
	Total of Grant 23			
	Revenue			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS			
	2235 SOCIAL SECURITY AND WELFARE	· · ·	-	
	Total Revenue	· · · ·		· ·
	Total of Grant 24			
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES			
	Total Revenue			
	Total of Grant 25			
	Revenue	•	-	
26	2210 MEDICAL AND PUBLIC HEALTH			

	(2)	(3)			
		S	ums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
	2211 FAMILY WELFARE				
	2552 NORTH EASTERN AREAS				
	Total Revenue			, , , , , , , , , , , , , , , , ,	
	Capital				
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH				
	4211 CAPITAL OUTLAY ON FAMILY WELFARE				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	Total Capital				
	Total of Grant 26				
	Revenue				
27	2215 WATER SUPPLY AND SANIFATION				
	2216 HOUSING				
	2552 NORTH EASTERN AREAS			· · · · · · · · · · · · · · · · · · ·	
	Total Revenue				
	Capital				
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.				
	4216 CAPITAL OUTLAY ON HOUSING				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	Total Capital	•			
	Total of Grant 27				
	Revenue				
28	2216 HOUSING				
	Total Revenue Capitai				
	4216 CAPITAL OUTLAY ON HOUSING				
	6216 LOANS FOR HOUSING				
	Total Capital				
	Total of Grant 28				
	Revenue	•			
29	2216 HOUSING				
	2217 URBAN DEVELOPMENT				
	2552 NORTH EASTERN AREAS				
	Total Revenue				

(1)	(2)		(3)	
		Su	ms not exceeding	
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
	Capital 4216 CAPITAL OUTLAY ON HOUSING			
	4217 CAPITAL OUTLAY ON URBAN			
	DEVELOPMENT 4552 CAPITAL OUTLAY ON NORTH			
	EASTERN AREAS 6217 - LOANS FOR URBAN			
	DEVELOPMENT Total Capital			····.
	Total of Grant 29			
<u> </u>	Revenue			
30	2220 INFORMATION AND PUBLICITY			
30	2552 NORTH FASTERN AREAS			
	Total Revenue	··		
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 30			
31	Revenue 2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENT			
	Total Revenue			
	Total/of Grant 31			
	Revenue			
32	3456 CIVIL SUPPLIES			
	Total Revenue			
N.	Capital 4408 CAPITAL OUTLAY ON FOOD			
	STORAGE AND WAREHOUSING			
	Total Capital			
	Total of Grant 32 Revenue			
33	2053 DISTRICT ADMINISTRATION			
	2062 VIGILANCE			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	36,93,725		36,93,725
	2075 MISCELLENOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY & WELFARE			
	Total Revenue	36,93,725		36,93,725

(1)	(2)		(3)	· ····	
		Sums not exceeding			
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
	Capital 6235 - LOANS FOR SOCIAL SECURITY AND WELFARE				
	Total Capital				
	Total of Grant 33	36,93,725	1	36,93,725	
	Revenue				
34	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES,OTHER BACKWARD CLASSES AND MINORITIES				
	2235 SOCIAL SECURITY AND WELFARE				
	2236 NUTRITION				
	2552 NORTH EASTERN AREAS				
	Total Revenue			· · · · · · · · · · · · · · · · · · ·	
	Capital				
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.				
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	6225 LOANS FOR WELFARE OF SC/ST AND OBC				
	Total Capital				
	Total of Grant 34				
35	Revenue 2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES,OTHER BACKWARD				
	CLASSES AND MINORITIES 2235 SOCIAL SECURITY AND WELFARE				
	2552 NORTH EASTERN AREAS				
		······			
	Total Revenue Capital				
	6225 LOANS FOR WELFARE OF SC/ST AND OBC				
	Total Capital		1 1		
	Total of Grant 35		1 1		
	Revenue				
36	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,				
	2075 MISCELLENOUS GENERAL SERVICE				
	2235 SOCIAL SECURITY AND WELFARE				
	Total Revenue		Ι Τ		

(1)	(2)		(3)	
-		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
	Total of Grant 36			
37	Revenue 2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			•
	Total of Grant 37			
	Revenue			
38	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			
	Capital 5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
•	Total Capital			
	Total of Grant 38			
39	Revenue 2425 CO-OPERATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4425 CAPITAL OUTLAY ON CO- OPERATION			
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES			
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
	6425 LOANS FOR CO-OPERATION			
	Total Capital	·		
	Total of Grant 39	· · · · · · · · · · · · · · · · · · ·	· · · · · · · · · · · · · · · · · · ·	
	Revenue			
40	2552 NORTH FASTERN AREAS			
	3451 SECRETARIAT ECONOMIC SERVICES-	· · · · · · · · · · · · · · · · · · ·		
	Total Revenue Capital			

(1)	(2)		. (3)	
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS			
	Total Capital			·····
	Total of Grant 40			· · · · · · · · · · · · · · · · · · ·
41	Revenue 3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue			
	Total of Grant 41	· · · · · · · · · · · · · · · · · · ·		
	Revenue			
42	2216 HOUSING-			
	3475 OTHER GENERAL ECONOMIC SERVICES -			<i></i>
	Total Revenue			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital	·		
	Total of Grant 42 Revenue			<u> </u>
43	2216 HOUSING-			
	2401 CROP HUSBANDRY			
	2408 FOOD STORAGE AND WAREHOUSING			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	2702 MINOR IRRIGATION			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)			
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 43			
	Revenue			

(])	(2)		(3)			
		Sums not exceeding				
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total		
	· · · · · · · · · · · · · · · · · · ·					
44	2701 MEDIUM IRRIGATION					
	2711 FLOOD CONTROL AND DRAINAGE					
	Total Revenue	······································	1 1			
	Capital					
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.					
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS					
	Total Capital					
	Total of Grant 44			·····		
	Revenue					
45	2216 HOUSING-	,				
	2402 SOIL AND WATER CONSERVATION			· · ·		
	2415 AGRICULTURAL RESEARCH AND EDUCATION					
	2552 NORTH FASTERN AREAS					
	Total Revenue	·				
	Capital					
	4216 CAPITAL OUTLAY ON HOUSING					
	4402 CAPITAL OUTLAY ON SOIL AND WATER CONSERVATION					
	Total Capital					
	Total of Grant 45.	. •				
46	Revenue 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT -	• •				
	2552 NORTH EASTERN AREAS					
	2575 OTHER SPECIAL AREA PROGRAMMES					
	Total Revenue			···· • •		
	Capital					
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS					
	Total Capital					
	Total of Grant 46					
	Revenue					
47	2216 HOUSING-					
	2235 SOCIAL SECURITY & WELFARE					
	2403 ANIMAL HUSBANDRY-					

(1)	(2)		· (3)		
		Si	ums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
	2415 AGRICULTURAL RESEARCH AND EDUCATION				
	2552 NÖRTH EASTERN AREAS				
	Total Revenue				
1	Capital				
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.				
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY				
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS				
	6225 LOANS FOR WELFARE OF SC/ST AND OBC				
	6403 LOANS FOR ANIMAL HUSBANDARY			·····	
	Total Capital				
	Total of Grant 47				
48	Revenue 2216 HOUSING-				
	2404 DAIRY DEVELOPMENT				
	2415 AGRICULTURAL RESEARCH AND EDUCATION				
	Total Revenue				
	Total of Grant 48				
	Revenue	· · · · · ·			
49	2216 HOUSING-				
	2405 FISHERIES				
	2415 AGRICULTURAL RESEARCH AND EDUCATION				
	2552 NORTH EASTERN AREAS				
	Total Revenue				
	Capital				
7	4216 CAPITAL OUTLAY ON HOUSING-				
	4405 CAPITAL OUTLAY ON FISHERIES			• •	
	Total Capital	······································			
	Total of Grant 49	<u></u>			
<u></u>	Revenue		1	┝───── <sup></sup> ───	
50	2406 FORESTRY AND WILDLIFE		30,00,000	30,00,000	
	2415 AGRICULTURAL RESEARCH AND EDUCATION				

.(1)	. (2)	(3)					
		S	ums not exceeding				
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total			
	2552 NORTH EASTERN AREAS			*			
	Total Revenue Capital		30,00,000	30,00,000			
	4406 CAPITAL OUTLAY ON FORESTRY						
	AND WILD LIFE						
	Total Capital						
	Total of Grant 50		30,00,000	30,00,000			
	Revenue 2216 HOUSING-						
51							
	2236 NUTRITIÖN-						
	2401 CROP HUSBANDRY						
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT -						
	2505 RURAL EMPLOYMENT.						
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES						
	2552 NORTH EASTERN AREAS						
	Total Revenue						
	Capital						
	4216 CAPITAL OUTLAY ON HOUSING						
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -						
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS						
	6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME	••••					
	Total Capital						
	Total of Grant 51						
	Revenue 2852 INDUSTRIES						
52	Total Revenue						
	Capital						
	4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL INDUSTRIES						
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS						
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS						
	Total Capital						
	Total of Grant 52						

(1)	(2)	· · · · · · · · · · · · · · · · · · ·	(3)	and a second			
		Sums not exceeding					
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total			
	Revenue						
53	2216 HOUSING-						
	2552 NORTH EASTERN AREAS						
	2851 VILLAGE AND SMALL INDUSTRIES-						
	Total Revenue						
	Capital						
	4851 Capital Outlay on Village and Small Industries.						
	E851 LOAN FOR VILLAGES & SMALL INDUSTRIES						
	Total Capital						
	Total of Grant 53						
	Revenue						
54	2216 HOUSING-						
	2552 NORTH EASTERN AREAS						
	2851 VILLAGE AND SMALL INDUSTRIES-	-					
	Total Revenue						
	Capital						
	4216 CAPITAL OUTLAY ON HOUSING-						
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS						
	4851 Capital Outlay on Village and Small Industries.						
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			<u> </u>			
	Total Capital						
	Total of Grant 54	· .					
55	Revenue 2552 NORTH EASTERN AREAS						
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	30,85,500		30,85,500			
	Total Revenue	30,85,500		30,85,50			
	Capital						
	4216 CAPITAL OUTLAY ON HOUSING-						
	4853 CAPITAL OUTLAY ON NON- FERROUS MINING AND METALLURGICAL INDUSTRIES						
	Total Capital						
	Total of Grant 55	30,85,500	1 1	30,85,50			

(1)	(2)	(3)					
		Su	ms not exceeding	5			
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total			
56	2059 PUBLIC WORKS						
	3054 ROADS AND BRIDGES						
	Total Revenue						
:	Capital						
	4552 CAPITAL OUTLAY ON NORTH FASTERN AREAS						
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	150,00,00,000		150,00,00,000			
	Total Capital	150,00,00,000		150,00,00,000			
	Total of Grant 56	150,00,00,000		150,00,00,000			
	Revenue						
57	2552 NORTH FASTERN AREAS						
	3452 TOURISM						
	Total Revenue						
	Capital						
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.						
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS						
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES						
	5452 CAPITAL OUTLAY ON TOURISM						
	7452 Loans for Tourism.						
	Total Capital						
	Total of Grant 57						
	Revenue						
58	2204 SPORT AND YOUTH SERVICES						
	2552 NORTH EASTERN AREAS						
	3606 AID MATERIALS AND EQUIPMENTS						
	Total Revenue						
	Capital		ł	1			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS						
	Total Capital						
	Total of Grant 58						
59	Revenue 2075 MISCELLANEOUS GENERAL						
	SERVICES 3451 SECRETARIAT - ECONOMIC SERVICES						

(1)	(2)	(3)					
		S	ums not exceeding				
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total			
	Total Revenue						
	Capital 5465 INVESTMENT IN GENERAL FINANCIAL & TRAINING INSTITUTIONS						
	Total Capital						
	Total of Grant 59						
60	Revenue 2235 SOCIAL SECURITY AND WELFARE						
	Total Revenue						
	Capital 7610 LOANS TO GOVERMENT						
	SERVANTS ETC						
	Total Capital						
	Total of Grant 60 Capital	·····					
61	7615 MISCELLANEOUS LOANS						
	Total Capital						
	Total of Grant 61						
62	Capital 7810 INTER-STATE SETTLEMENT						
	Total Capital	·····					
	Total of Grant 62						
	Capital	· · ·					
63	7999 APPROPRIATION TO CONTINGENCY FUND						
	Total Capital						
	Total of Grant 63						
64	Revenue 2205 ART AND CULTURE						
	2552 NORTH FASTERN AREAS						
	3425 OTHER SCIENTIFIC RESEARCH						
	3454 CENSUS, SURVEY AND STATISTICS	÷					
	Total Revenue						
	Total of Grant 64						
65	Revenue 2216 HOUSING	· · · · · ·					
	2552 NORTH EASTERN AREAS						
	2701 MEDIUM IRRIGATION.						

(1)	(2)		(3)				
		Sums not exceeding					
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total			
	2702 MINOR IRRIGATION						
	2711 FLOOD CONTROL AND DRAINAGE						
	Total Revenue						
	Capital						
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS						
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.						
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION						
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS						
	Total Capital						
	Total of Grant 65						
	Revenue 2049 INTEREST PAYMENTS	· ·					
	Total Revenue						
	Capital 6003 INTERNAL DEBT OF THE STATE GOVERNMENT						
	Total Capital						
	Capital 6004 LOANS AND ADVÁNCES FROM THE CENTRAL GOVERNMENT						
	Total Capital						
L		·					
	Revenue 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT						
	Total Revenue	<u></u>					
	Revenue						
	2051 PUBLIC SERVICE COMMISSION						
	Total Revenue						
	TOTAL	150,67,79,225	3000000	150,97,79,225			

#### S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# **The Gazette of Meghalaya** EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 304 Shillong, Tuesday, October 15, 2019

23rd Asvina-1941 (S. E.)

# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

#### NOTIFICATION

The 15th October, 2019.

**No.LL(B).170/84/74.**—The Meghalaya Electricity Duty (Amendment and Validation) Act 2019 (Act No. 6 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 6 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

#### THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT AND VALIDATION) ACT, 2019

An Act

further to amend, and clarify the Meghalaya Electricity Duty Act, (as adapted from the Assam Electricity Act No. XXX of 1964 and amended by .Meghalaya) and to validate certain actions;

Whereas under Article 246 of the Constitution of India, *read* with Entry 53 of List II of the Constitution of India, the States have the plenary power to impose taxes on the consumption or sale of electricity; and

Whereas in the year 1964, the Composite State of Assam enacted the Assam Electricity Duty Act, 1964 (which became effective in the full fledged State of Meghalaya *vide* the North Eastern Areas (Reorganisation) Act, 1972 (Central Act No. 81 of 1971) with certain modification and adaptations made by the Meghalaya Taxation Laws (Modifications) Act, 1972 (Meghalaya Act No. 1 of 1972) [hereinafter referred to as "the principal Act"] in order to levy a duty on the consumption of sale of electricity; and

Whereas in the Preamble of the principal Act, it has been unequivocally stated that, it has been enacted to levy a duty on the sale or consumption of electricity; and

Whereas clause (c) of sub-section (1) of Section 3 of the principal Act provides for levy of duty on captive consumption of electricity, *i.e.* on the consumption of electricity by a person generating it for own use or consumption; and

Whereas under sub-section (3) of Section 3 of the principal Act stipulates that the electricity duty under Section 3 shall be computed and levied on the basis of the monthly consumption as shown in the electricity consumption meter; and

Whereas the levy of electricity duty under clause (c) of sub-section (1) of Section 3 is and has always been on the consumption of electricity by a person generating it for own use or consumption; and

Whereas the consumption of electricity by the same person who generates it would be liable to be taxed under the statutory provisions enacted in terms of Entry 53 of List II of the Constitution of India; and

Whereas in a recent judicial pronouncement, it has been held by the Hon'ble High Court of Gauhati, that under clause (c) under sub-section (1) of Section 3 of the Assam Electricity Duty Act 1964 (which was adapted and amended by Meghalaya as stated above) is ultra vires to the Constitution of India and is beyond the legislative competence of the State; and

Whereas the Meghalaya Electricity Duty Act has been challenged in the Hon'ble High Court of Meghalaya and it is apprehended that the Hon'ble High Court may take a similar stance; and

Whereas it has become necessary to clarify beyond all doubts and declare that the levy of electricity duty under clause (c) of sub-section (1) of Section 3 *read* with sub-section (3) of Section 3 of the principal Act is and has always been on the consumption of electricity by the person generating it for own consumption; and

Whereas as a matter of abundant caution, it has also become necessary to validate all actions taken in terms of clause (c) of sub-section (1) of Section 3 of the principal Act;

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows, -

PART-IV]	THE GAZETTE OF MEGHALAYA ( <i>EXTRAORDINARY</i> ) OCTOBER 15, 2019 1611
Short title and commencement.	<ol> <li>(1) This Act may be called the Meghalaya Electricity Duty (Amendment &amp; Validation) Act, 2019.</li> </ol>
	(2) It shall come into force at once.
Amendment of Section 3	2. In the Meghalaya Electricity Duty Act (as adapted from Assam Electricity Duty Act, No. XXX, Of 1964) Act, for the existing clause (c) of sub-section (1), of Section (3), the following shall be deemed to have been substituted with effect from the 21 <sup>st</sup> Day of January, 1972, namely:-
	"(c) Consumed by any person or any organization generating energy".
Validation	3. Notwithstanding anything contained in any judgment, decree or order of any court or other authority to the contrary, electricity duty levied or collected as the electricity duty under the Meghalaya Electricity Duty Act, (adapted from Assam Electricity Duty Act, No. XXX of 1964) as amended from time to time, and all actions taken, things done, rules made, notifications issued or purported to have been taken, done, made or issued under the said Act shall, for all purposes, be deemed to be and to have always been validly levied, collected, taken, done, made or issued under the provisions of this Act, as if this Act were in force at all material times and accordingly,-
	(a) no suit or other proceeding shall be maintained or continued in, or before any Court, tribunal or other authority for the refund of any amount received or realized by way of such electricity duty;
	(b) no Court, tribunal or other authority shall enforce any decree or order directing the refund of any amount received or realized by way of such electricity duty;
	(c) any proceeding, act or thing which could have been validly taken, continued or done for the levy or collection of such electricity duty at any time under the provisions of the said Act but which not had been taken, continued or done, may be taken, continued or done.
Repeal and Savin	<b>g</b> 4. (1) The Meghalaya Electricity Duty (Amendment and Validation) Ordinance, 2019 (Meghalaya Ordinance No. 3 of 2019) is hereby repealed.
	(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been taken or done under the provisions of this Act.

#### S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

## NOTIFICATION

The 15th October, 2019.

**No.LL(B).62/90/372.**—The Court Fees (Meghalaya Amendment) Act, 2019 (Act No. 7 of 2019) is hereby published for general information.

## MEGHALAYA ACT NO. 7 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

#### THE COURT FEES (MEGHALAYA AMENDMENT) ACT, 2019

#### An

#### Act

to further amend the Court Fees Act, 1870 in its application to the State of Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth year of the Republic of India as follows :---

Short title and commencement.	1.	(1)	This Act may be called the Court Fees (Meghalaya Amendment) Act, 2019.
		(2)	It shall come into force on the date of notification in the Official Gazette.
Amendment of Section 25A of the Court Fees Act, of 1870.	2.		Section 25A of the Court Fees Act, 1870, the following shall be ended, namely, -
		(a)	In sub-clause (ii) of clause (a) in between the words "Treasury or Sub-Treasury", and "and shall", the following new words "or by way of e-payment, in the manner as prescribed by rules" shall be inserted.
		(b)	After sub-clause (ii) of clause (a) the following new proviso shall be added, namely :-
			"Provided that where court fee is paid by e-payment, the officer competent to cancel stamps shall verify the genuiness of the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the documents that the court fee is paid and the entry is locked".
Repeal and Saving	3.	(1)	The Court Fees (Meghalaya Amendment) Ordinance, 2019 (Ordinance No. 4 of 2019) is hereby repealed.
		(2)	Notwithstanding such repeal, anything done or any action taken when the said Ordinance shall be deemed to have been done or taken under this Act.

#### S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# EXTRAORDINARY

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

## NOTIFICATION

The 15th October, 2019.

**No.LL(B).20/2006/155.**—The Meghalaya Compulsory Registration of Marriage (Amendment) Act, 2019 (Act No. 8 of 2019) is hereby published for general information.

## MEGHALAYA ACT NO. 8 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

## THE MEGHALAYA COMPULSORY REGISTRATION OF MARRIAGE (AMENDMENT) ACT, 2019

An

Act

further to amend the Meghalaya Compulsory Registration of Marriage Act, 2012 (Act No. 13 of 2012);

Be it enacted by the Legislature of the State of Meghalaya Legislative Assembly in the Seventieth Year of the Republic of India as follows:—

Short title and commencement.	1.	(1)	This Act may be called the Meghalaya Compulsory Registration of Marriage (Amendment) Act, 2019.
		(2)	It shall come into force at once.
	2.		In section 2 of the Meghalaya Compulsory Registration of Marriage
			Act, 2012, after the existing clause (i), new clause (j) shall be inserted
			namely, -
Insertion of new clause (j) in Section 2.		"(j)	"Official purposes" in relation to the said Act shall mean a Contract
			of Marriage entered between the parties for addressing issues
			pertaining to pension, succession, and maintenance of spouse".

S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# The Gazette of Meghalaya

EXTRAORDINARY

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## **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

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#### NOTIFICATION

The 15<sup>th</sup> October, 2019.

**No.LL(B).54/2017/Pt/4.** – The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets (Amendment) Act, 2019 (Act No. 9 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 9 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15<sup>th</sup> October, 2019.

#### THE MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND THE SALE OF TEER TICKETS (AMENDMENT) ACT, 2019

#### An

#### Act

further to amend the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018 (Act No. 12 of 2018)

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth year of the Republic of India as follows:-

Short title and	1.	(1)	This Act may be called the Meghalaya Regulation of the Game of Arrow
commencement			Shooting and the Sale of Teer Tickets (Amendment) Act, 2019.
		(2)	It shall come into force with immediate effect.
Amendment of	2.		In sub-section (1) of Section 6 of the Meghalaya Regulation of the Game
Section 6			of Arrow Shooting and the Sale of Teer Tickets Act, 2018, for the words and figures "1000 feet or 300 meters", the words and figures "100 meters" shall be substituted.
Repeal and Saving	3.		The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets (Amendment) Ordinance, 2019 is hereby repealed. Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.

Postal Registration No. N. E. -771/2006-2008



# The Gazette of Meghalaya

EXTRAORDINARY

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No. 308 Shillong, Tuesday, October 15, 2019 23<sup>rd</sup> Asvina, 1941 (S. E.)

## **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

#### NOTIFICATION

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The 15<sup>th</sup> October, 2019.

**No.LL(B).28/2017/723.** – The Meghalaya Goods and Services Tax (Amendment) Act, 2019 (Act No. 10 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 10 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15<sup>th</sup> October, 2019.

## THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ACT, 2019

## An

#### Act

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Meghalaya Act No. 10 of 2017) Be it enacted by the Legislature of Meghalaya in the Seventieth year of the Republic of India as follows:-

Short title and commencement.	1.	(1)	This Act may be called the Meghalaya Goods and Services Tax (Amendment) Act, 2019.
		(2)	Save as otherwise provided, the provisions of this Act shall come into force on such date as the Government of Meghalaya may, by notification in the official Gazette, appoint:
			Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.
Amendment of Section 2.	2.		In Section 2 of the Meghalaya Goods and Services Tax Act, 2017 (hereinafter referred to as the principal Act), -
		(1)	in clause (4), for the words "the Appellate Authority and the Appellate Tribunal", the words, brackets and figures "the Appellate Authority, the Appellate Tribunal and the Authority referred to in sub-section (2) of Section 171" shall be substituted;
		(2)	in clause (16), for the words "Central Board of Excise and Customs", the words "Central Board of Indirect Taxes and Customs" shall be substituted;
		(3)	in clause (17), for sub-clause (h), the following, sub-clause shall be substituted, namely:-
		"(h	) activities of a race club including by way of totalisator or a license to book maker or activities of a licensed book maker in such club; and";
		(4)	clause (18) shall be omitted;
		(5)	in clause (35), for the word, brackets and letter "clause (c)", the word, brackets and letter "clause (b)" shall be substituted;
		(6)	in clause (69), in sub-clause (f), after the word and figures "Article 371", the words, figures and letter "and Article 371J" shall be inserted;
		(7)	in clause (102), the following Explanation shall be inserted, namely, -
			'Explanation.— For the removal of doubts, it is hereby clarified that the expression "services" includes facilitating or arranging transactions in securities;'.
Amendment of Section 7.	3.		In Section 7 of the principal Act, with effect from the $1^{st}$ day of July, 2017, -
		(1)	in sub-section (1),-
		(a)	in clause (b), after the words "or furtherance of business;", the word "and" shall be inserted and shall always be deemed to have been inserted;

		(b)	in clause (c) after the words "a consideration", the word "and" shall be omitted and shall always be deemed to have been omitted;
		(c)	clause (d) shall be omitted and shall always be deemed to have been omitted;
		(2)	after sub-section (1), the following sub-section shall be inserted and shall always be deemed to have been inserted, namely: -
		"(1A)	where certain activities or transactions, constitute a supply in accordance with the provisions of sub-section (1), they shall be treated either as supply of goods or supply of services as referred to in Schedule II.";
		(3)	in sub-section (3), for the words, brackets and figures "sub-sections (1) and (2)", the words, brackets, figures and letter "sub-sections (1), (1A) and (2)" shall be substituted.
Amendment of Section 9.	4.		In Section 9 of the principal Act, for sub-section (4), the following sub- section shall be substituted, namely:-
		"(4)	The Government may, on the recommendations of the Council, by notification, specify a class of registered persons who shall, in respect of supply of specified categories of goods or services or both received from an unregistered supplier, pay the tax on reverse charge basis as the recipient of such supply of goods or services or both, and all the provisions of this Ordinance shall apply to such recipient as if he is the person liable for paying the tax in relation to such supply of goods or services or both.".
Amendment of Section 10.	5.		In Section 10 of the principal Act, -
		(1)	in sub-section (1) -
		(a)	for the words "in lieu of the tax payable by him, an amount calculated at such rate", the words, brackets and figures "in lieu of the tax payable by him under sub-section (1) of section 9, an amount of tax calculated at such rate" shall be substituted;
		(b)	in the proviso, for the words "one crore rupees, as may be recommended by the Council.", the words "one crore and fifty lakh rupees as may be recommended by the Council:" shall be substituted;
		(c)	after the existing proviso, the following new proviso shall be inserted, namely:-
			"Provided further that a person who opts to pay tax under clause (a) or clause (b) or clause (c) may supply services (other than those referred to in clause (b) of paragraph 6 of Schedule II, of value not exceeding ten per cent, of turnover in the State in the preceding financial year or five lakh rupees, whichever is higher.";
		(2)	in sub-section (2), for clause (a), the following clause shall be substituted, namely:-
		"(a)	save as provided in sub-section (1), he is not engaged in the supply of services;"

Amendment of Section 13.	6.		In Section 13 of the principal Act, in sub-section (2), the words, bracket and figure "sub-section (2) of" occurring at clause (a) and (b), shall b omitted.
Amendment of Section 16.	7.	(1)	In Section 16 of the principal Act, in sub-section (2),- in clause (b), for the Explanation, the following Explanation shall b substituted, namely:-
			"Explanation For the purposes of this clause, it shall be deemed that the registered person has received the goods or, as the case may be services -
		(i)	where the goods are delivered by the supplier to a recipient or any oth person on the direction of such registered person, whether acting as agent or otherwise, before or during movement of goods, either by way transfer of documents of title to goods or otherwise;
		(ii)	where the services are provided by the supplier to any person on t direction of and on account of such registered person."
		(2)	in clause (c), for the word and figures "Section 41", the words, figures a letter "Section 41 or Section 43A" shall be substituted.
Amendment of Section 17.	8.		In Section 17 of the principal Act, -
		(1)	in sub-section (3), the following Explanation shall be inserted, namely: -
			"Explanation For the purposes of this sub-section, the expression "Val- of exempt supply" shall not include the value of activities or transactio specified in Schedule III, except those specified in paragraph 5 of the sa Schedule.";
		(2)	in sub-section (5), for clauses (a) and (b), the following clauses shall substituted, namely:-
		(a)	"(a) motor vehicles for transportation of persons having approved seatil capacity of not more than thirteen persons (including the driver), exce when they are used for making the following taxable supplies, namely:-
		(A)	further supply of such motor vehicles; or
		(B)	transportation of passengers; or
		(C)	imparting training on driving such motor vehicles;
		(aa)	vessels and aircraft except when they are used-
		(i)	for making the following taxable supplies, namely: -
		(A)	further supply of such vessels or aircraft; or
		(B)	transportation of passengers; or
		(C)	imparting training on navigating such vessels; or
		(D)	imparting training on flying such aircraft;
		(ii)	for transportation of goods;

 (ab) services of general insurance, servicing, repair and maintenance in so far as they relate to motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa):

Provided that the input tax credit in respect of such services shall be available -

- where the motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa) are used for the purposes specified therein;
- (ii) where received by a taxable person engaged -
- (I) in the manufacture of such motor vehicles, vessels or aircraft; or
- (II) in the supply of general insurance services in respect of such motor vehicles, vessels or aircraft insured by him;
- (b) the following supply of goods or services or both-
- food and beverages, outdoor catering, beauty treatment, health services, cosmetic and plastic surgery, leasing, renting or hiring of motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa) except when used for the purposes specified therein, life insurance and health insurance:

Provided that the input tax credit in respect of such goods or services or both shall be available, where an inward supply of such goods or services or both is used by a registered person for making an outward taxable supply of the same category of goods or services or both or as an element of a taxable composite or mixed supply;

- (ii) membership of a club, health and fitness centre; and
- (iii) travel benefits extended to employees on vacation such as leave or home travel concession:

Provided that the input tax credit in respect of such goods or services or both shall be available where it is obligatory for an employer to provide the same to its employees under any law for the time being in force".

- Amendment of
   9.
   In Section 20 of the principal Act, in the Explanation, in clause (c), for the words and figures "under entry 84", the words, figures and letter "under entries 84 and 92A" shall be substituted.
- Amendment of 10. In Section 22 of the principal Act,-

Section 22.

Section 25.

- (i) in sub-section (I), for the word "ten" occurring in the last line, the word "twenty", shall be substituted;
- (ii) after sub-section (4), explanation in clause (iii) shall be omitted.
- Amendment of11.In Section 24 of the principal Act, in clause (x), after the words "commerceSection 24.operator", the words and figures "who is required to collect tax at source<br/>under Section 52" shall be inserted.Amendment of12.In Section 25 of the principal Act, -
  - in sub-section (1), after the proviso and before the Explanation, the following proviso shall be inserted, namely: -

		"Provided further that a person having a unit, as defined in the Special Economic Zones Act, 2005 (Central Act 28 of 2005), in a Special Economic Zone or being a Special Economic Zone developer shall have to apply for a separate registration, as distinct from his place of business located outside the Special Economic Zone in the State.";
	(2)	in sub-section (2), for the proviso, the following proviso shall be substituted, namely: -
		"Provided that a person having multiple places of business in the State may be granted a separate registration for each such place of business, subject to such conditions as may be prescribed".
Amendment of Section 29.	13.	In Section 29 of the principal Act, -
	(1)	in the heading after the word "Cancellation", the words "or suspension" shall be inserted;
	(2)	in sub-section (1), after clause (c), the following proviso shall be inserted, namely: -
		"Provided that during pendency of the proceedings relating to cancellation of registration filed by the registered person, the registration may be suspended for such period and in such manner as may be prescribed.";
	(3)	in sub-section (2), after the proviso, the following proviso shall be inserted, namely:-
		"Provided further that during pendency of the proceedings relating to cancellation of registration, the proper officer may suspend the registration for such period and in such manner as may be prescribed."
Amendment of Section 34.	14.	In Section 34 of the principal Act, -
	(1)	in sub-section (1),-
	(a)	for the words "Where a tax invoice has", the words "Where one or more tax invoices have" shall be substituted;
	(b)	for the words "a credit note", the words "one or more credit notes for supplies made in a financial year" shall be substituted;
	(2)	in sub-section (3),-
	(a)	for the words "Where a tax invoice has", the words "Where one or more tax invoices have" shall be substituted;
	(b)	for the words "a debit note", the words "one or more debit notes for supplies made in a financial year" shall be substituted.
Amendment of Section 35.	15.	In Section 35 of the principal Act, in sub-section (5), the following proviso shall be inserted, namely:-
		"Provided that nothing contained in this sub-section shall apply to any department of the Central Government or a State Government or a local authority, whose books of account are subject to audit by the Comptroller and Auditor-General of India or an auditor appointed for auditing the accounts of local authorities under any law for the time being in force "

accounts of local authorities under any law for the time being in force.".

- In Section 39 of the principal Act,-
- (1) in sub-section "(1),-

16.

- (a) for the words "in such form and manner as may be prescribed", the words "in such form, manner and within such time as may be prescribed" shall be substituted:
- (b) the words "on or before the twentieth day of the month succeeding such calendar month or part thereof." shall be omitted;
- (c) the following proviso shall be inserted, namely: -

"Provided that the Government may, on the recommendations of the Council, notify certain classes of registered persons who shall furnish return for every quarter or part thereof, subject to such conditions and safeguards as may be specified therein.";

(2) in sub-section (7), the following proviso shall be inserted, namely: -

"Provided that the Government may, on the recommendations of the Council, notify certain classes of registered persons who shall pay to the Government the tax due or part thereof as per the return on or before the last date on which he is required to furnish such return, subject to such conditions and safeguards as may be specified therein.";

- (3) in sub-section (9),-
- (a) for the words "in the return to be furnished for the month or quarter during which such omission or incorrect particulars are noticed", the words "in such form and manner as may be prescribed" shall be substituted;
- (b) in the proviso, for the words "the end of the financial year", the words "the end of the financial year to which such details pertain" shall be substituted.

#### 17. After Section 43 of the principal Act, the following new Section 43A shall be inserted, namely, -

"43A. Procedure for furnishing return and availing input tax credit. (1) Notwithstanding anything contained in sub-section (2) of Section 16, Section 37 or Section 38, every registered person shall in the returns furnished under sub-section (1) of Section 39 verify, validate, modify or delete the details of supplies furnished by the suppliers.

(2) Notwithstanding anything contained in Section 41, Section 42 or Section 43, the procedure for availing of input tax credit by the recipient and verification thereof shall be such as may be prescribed.

(3) The procedure for furnishing the details of outward supplies by the supplier on the common portal, for the purposes of availing input tax credit by the recipient shall be such as may be prescribed.

(4) The procedure for availing input tax credit in respect of outward supplies not furnished under sub-section (3) shall be such as may be prescribed and such procedure may include the maximum amount of the input tax credit which can be so availed, not exceeding twenty per cent.

Insertion of Section 43A

Amendment of

Section 39.

Of the input tax credit available, on the basis of details furnished by the suppliers under the said sub-section.

		suppliers under the said sub-section.
		(5) The amount of tax specified in the outward supplies for which the details have been furnished by the supplier under sub-section (3) shall be deemed to be the tax payable by him under the provisions of the Act.
		(6) The supplier and the recipient of a supply shall be jointly and severally liable to pay tax or to pay the input tax credit availed, as the case may be, in relation to outward supplies for which the details have been furnished under sub-section (3) or sub-section (4) but return thereof has not been furnished.
		(7) For the purposes of sub-section (6), the recovery shall be made in such manner as may be prescribed and such procedure may provide for non-recovery of an amount of tax or input tax credit wrongly availed not exceeding one thousand rupees.
		(8) The procedure, safeguards and threshold of the tax amount in relation to outward supplies, the details of which can be furnished under sub-section (3) by a registered person,-
	(a)	within six months of taking registration;
	(b)	who has defaulted in payment of tax and where such default has continued for more than two months from the due date of payment of such defaulted amount, shall be such as may be prescribed.".
Amendment of Section 48.	18.	In Section 48 of the principal Act, in sub-section (2),-
	(1)	after the words and figures "Section 44", the words and figures "Section 45" shall be inserted; and
	(2)	after the words and figures "Section 45", the words "and to perform such other functions" shall be inserted.
Amendment of	19.	In Section 49 of the principal Act,-
Section 49.	(1)	in sub-section (2), for the word and figures "Section 41", the words, figures and letter "Section 41 or Section 43A" shall be substituted;
	(2)	in sub-section (5),-
	(a)	in clause (c), the following proviso shall be inserted, namely: -
		"Provided that the input tax credit on account of State tax shall be utilised towards payment of integrated tax only where the balance of the input tax credit on account of central tax is not available for payment of integrated tax;";
Insertion of new Section 49A and Section 49B.	20.	After Section 49 of the principal Act, the following Section 49A and Section 49B respectively shall be inserted, namely:-

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"**49**A Utilisation of input Notwithstanding anything contained in section 49, the input tax credit on tax credit subject to account of State tax shall be utilised towards payment of integrated tax or certain conditions State tax, as the case may be, only after the input tax credit available on account of integrated tax has first been utilised fully towards such payment. **Order of Utilisation** 49B Notwithstanding anything contained in this Chapter and subject to the of the input tax credit provisions of clause (e) and clause (f) of sub-section (5) of Section 49, the Government may, on the recommendations of the Council, prescribe the order and manner of utilisation of the input tax credit on account of integrated tax, Central tax, State tax, as the case may be, towards payment of any such tax". Amendment of 21. In Section 52 of the principal Act, in sub-section (9), for the word and Section 52. figures "Section 37", the words and figures "Section 37 or Section 39" shall be substituted. 22. Amendment of In Section 54 of the principal Act in clause (2) of the Explanation, -Section 54. (a) in sub-clause (c), in item (i), after the words "foreign exchange", the words "or in Indian rupees wherever permitted by the Reserve Bank of India" shall be inserted; (b) for sub-clause (e), the following sub-clause shall be substituted, namely:-"(e) in the case of refund of unutilized input tax credit under clause (ii) of the first proviso to sub-section (3), the due date for furnishing of return under Section 39 for the period in which such claim for refund arises;". Amendment of 23. In Section 79 of the principal Act, after sub-section (4), the following Section 79. Explanation shall be inserted, namely: -'Explanation.—For the purposes of this Section, the word 'person' shall include "distinct persons" as referred to in sub-section (4) or, as the case may be, sub-section (5) of Section 25.'. In Section 107 of the principal Act, in sub-section (6), in clause (b), after Amendment of 24. Section 107. the words "arising from the said order,", the words "subject to a maximum of rupees twenty-five crore," shall be inserted. 25. Amendment of In Section 112 of the principal Act, in sub-section (8), in clause (b), after the words "arising from the said order," the words "subject to a maximum Section 112. of rupees fifty crore," shall be inserted. Amendment of 26. In Section 129 of the principal Act, in sub-section (6), for the words "seven Section 129. days" occurring at both the places, the words "fourteen days" shall be substituted. Amendment of 27. In Section 143 of the principal Act, in sub-section (1), in clause (b), after Section 143. the proviso, the following proviso shall be inserted, namely:-"Provided further that the period of one year and three years may, on sufficient cause being shown, be extended by the Commissioner for a further period not exceeding one year and two years respectively.".

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Amendment of Schedule I.	28.	In Schedule I of the principal Act, in paragraph 4, for the words "taxable person", the word "person" shall be substituted.
Amendment of Schedule II.	29.	In Schedule II of the principal Act, in the heading, after the word "ACTIVITIES", the words "OR TRANSACTIONS" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017.
Amendment of Schedule III.	30.	In Schedule III of the principal Act, -
	(1)	after paragraph 6, the following paragraphs shall be inserted, namely:-
		"7. Supply of goods from a place outside India to another place outside India without such goods entering into India.
		8. (a) Supply of warehoused goods to any person before clearance for home consumption;
		(b) Supply of goods by the consignee to any other person, by endorsement of documents of title to the goods, after the goods have been dispatched from the port of origin located outside India but before clearance for home consumption.";
	(2)	The Explanation shall be numbered as Explanation 1 and after Explanation 1 as so numbered, the following Explanations shall be inserted, namely: -
		"Explanation 2 For the purposes of paragraph 8, the expression "warehoused goods" shall have the same meaning as assigned to it in the Customs Act, 1962 (Central Act 52 of 1962)".
Repeal and Savings.	31. (1)	The Meghalaya Goods and Services Tax (Amendment) Ordinance, 2019 (Meghalaya Ordinance No. 6 of 2019) is hereby repealed.
	(2)	Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.



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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

### NOTIFICATION

The 15th October, 2019.

**No.LL(B).148/85/469.**—The Legislative Assembly of Meghalaya (Members Pension) (Amendment) Act, 2019 (Act No. 11 of 2019) is hereby published for general information.

## MEGHALAYA ACT NO. 11 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

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### THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS PENSION) (AMENDMENT) ACT, 2019

An

Act

further to amend, the Legislative Assembly of Meghalaya (Members Pension) Act, 1977

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows :-

1. Short title and commencement.       1.	(1) This Act may be called the Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Act, 2019.
	(2) It shall come into force from the date of notification in the official Gazette.
2. Amendment Section 3 of Act of 1977.	In the second proviso to Sub-Section (1) of Section 3, of the Legislative Assembly Meghalaya Member's Pension Act 1977 (Meghalaya Act No. 6 of 1977) herein after known as the Principal Act, for existing words "Rupees One thousand" appearing therein, the words "Rupees Two thousand" shall be substituted.
3. Insertion of Section 4C	After Section 4 B of the Principal Act, the following new section shall be inserted, namely :-
	"4C. Driver Allowance - An Ex-MLA shall be entitled to Driver Allowance of Rupees Ten Thousand only per month".

#### S. KHARLYNGDOH,

[PART-IV

Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

### NOTIFICATION

The 15th October, 2019.

**No.LL(B).148/85/Pt/43.**—The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2019 (Act No. 12 of 2019) is hereby published for general information.

## MEGHALAYA ACT NO. 12 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

## THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2019

#### An

#### ACT

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972;

Be it enacted by the Legislature of the State of Meghalaya in the seventieth year of the Republic of India as follows :-

- 1. Short title and commencement.
   (1)
   This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2019.
  - (2) It shall come into force from the date of notification in the official Gazette.
- 2. Amendment of Section 4 of Act No. 8 of 1972.
  In clause (b) of Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 hereinafter referred to as the principal Act, for the words "rupees six hundred" appearing therein, the words "rupees One thousand two hundred" shall be substituted.

#### S. KHARLYNGDOH,

Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

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## **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 15<sup>th</sup> October, 2019.

**No.LL(B).20/2012/50.** – The Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019 (Act No. 13 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 13 OF 2019

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15<sup>th</sup> October, 2019.

#### THE MEGHALAYA PRIVATE UNIVERSITIES (REGULATION OF ESTABLISHMENT AND MAINTENANCE OF STANDARDS) ACT, 2019

#### An

#### Act

to provide for regulation of Private Universities in the State and for matters connected therewith.

Whereas the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standard) Act, 2012 (Act No.8 of 2012), though in place, requires to be repealed and a new law be put in place for regulating the Private Universities and to ensure conformity with the observations of the Supreme Court in Prof. Yashpal versus State of Chhattisgarh and others.

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows: -

Short title, Application and Commencement.	1.	(1)	This Act may be called the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019.
		(2)	It shall apply to -
		(a)	all Private Universities established by or incorporated under a State Act passed by any State Legislature or Union Territory in India;
		(b)	operating in Meghalaya including those set up in collaboration with Foreign University/Universities;
		(c)	offering courses in the formal or non-formal; and
		(d)	in the distance education mode.
		(3)	It shall come into force with effect from the date of notification.
Definitions.	2.	In t	his Act, unless the context otherwise requires, -
		(a)	"Act" means the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standard) Act, 2019;
		(b)	"application fee" means amount, referred to in sub-section (4) of Section 3, deposited by the sponsoring body along with the proposal and project report to establish a university in private sector;
		(c)	"off-campus center" means a center of the private university established by it outside the main campus (within or outside the state) operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
		(d)	"off-shore campus" means a campus of the private university established by it outside the country, operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
		(e)	"prescribed" means prescribed by rules made under this Act;
		(f)	"Private university" means university duly established through a State Act by a sponsoring body viz. a Society registered under the Meghalaya Registration of Societies Act, 1983 or any other corresponding law for the time being in force in a State or a Public Trust or a Company registered under Section 25 of the Companies Act, 1956;
		(g)	"State Government" means the State Government of Meghalaya;
		(h)	"study center" means a center established and maintained or recognized by the university for the purpose of advising, counseling or for rendering any other assistance required by the students used in the context of distance education; and
		(i)	"Student" means a person duly admitted and pursuing a programme of study.

Application for Establishment of Private Universities.

- (1) An application in the prescribed format along with the letter of intent for establishment of a private university shall be submitted to the Government in the Education Department well in time before the date on which the sponsoring body proposes to establish such private university.
  - (2) The application shall be duly acknowledged by the Director of Higher and Technical Education, Meghalaya.
  - (3) The application shall be signed by such persons authorized to authenticate instruments on behalf of the sponsoring body.
  - (4) An application fee (non-refundable) of rupees ten thousand only shall be enclosed with the application through a crossed account payee bank draft in favour of the Government of Meghalaya through the Director of Higher and Technical Education, Meghalaya, payable at Shillong. The money received on account of application fee shall be deposited by the Director of Higher and Technical Education in current account in a nationalized bank to be operated jointly by the Director of Higher and Technical Education and the Finance and Accounts officer of the Directorate.
  - (5) Application for the establishment of the private university shall contain the project report with all relevant particulars and report including soft copies in a format to be, prescribed by the Department at the appropriate time.
  - (6) On receipt of such application, Government shall cause necessary inquiry into the (a) Financial Capacity (b) antecedent (c) record, (d) reputation, (e) credentials and (f) experience of the proposed sponsor as an education service provider especially in the field of higher education so as to ensure that only capable and competent sponsors are allowed to operate in the State.
  - (7) The Government has the right to reject an application for reasons as it deems justifiable. The sponsoring body may, however, apply afresh for a new or a modified project along with application fee, not later than 6 months from the date of rejection of previous proposal.
  - (8) The State Government reserves the right to allow or disallow any proposal for change of sponsorship of Private Universities keeping in view (i) the effect of the proposed change on the academic and employment prospects of the students of the University, (ii) the advantages and disadvantages of dissolution of the University as compared to change of sponsorship, (iii) the possible reflection of dissolution or change of sponsorship on the image and reputation of the State in the field of education and (iv) possible disruption of programmes of studies and inconvenience to the students.
- 4. (1) Each private university shall be established by a separate State Act and shall conform to the relevant provisions of such State Act.
  - (2) For a Private University established by a State Act and which is nonfunctional within 2 (two) years of establishment, any land allotted, whether privately owned or on lease or otherwise, will revert back to the owners(s)/lessee(s) on terms and conditions agreed upon.
  - (3) A private university shall be a unitary university having adequate facilities for teaching, research, examination and extension services with no power of affiliation.
  - (4) The Board of Governors of each Private University shall include two representatives of the State Government, one of whom should be an educationist of repute.

Establishment and Representation in Private Universities.

- (5) The Board of Management of each Private University shall include one representative to be nominated by the State Government.
- (6) Persons of the highest level of competence, integrity, morals and institutional commitment are to be appointed as Vice-Chancellors. The Vice-Chancellor to be appointed should be a distinguished academician, with a minimum of ten years of experience as Professor in a University system or ten years of experience in an equivalent position in a reputed research and/or academic administrative organization.
- (7) All degrees awarded by the Private University shall only be issued from its main campus.
- (8) The teachers of Private Universities shall be designated as Assistant Professor, Associate Professor and Professor in accordance with the UGC Regulations on Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for The Maintenance of Standards in Higher Education, 2010.
- (9) The Private Universities shall adhere to UGC Regulations in matters relating to pay and allowances.
  - A private university established under a State Act shall operate ordinarily

within the boundary of the State concerned, subject to the following conditions, namely:-

- (a) a private university shall fulfill the minimum criteria in terms of programmes, faculty, infrastructural facilities, financial viability as laid down from time to time by the UGC and other concerned statutory bodies to which it applies such as the All India Council for Technical Education (AICTE), the Bar Council of India (BCI), the Distance Education Council (DEC), the Dental Council of India(DCI), the Indian Nursing Council (INC), the Medical Council of India (MCI), the National Council for Teacher Education (NCTE), the Pharmacy Council of India (PCI), etc;
- (b) the courses of studies prescribed for a first degree and/or the postgraduate degree/diploma programmes should have been formally approved by the respective academic bodies of the private university, such as Board of Studies, Academic Council or Governing Council or Executive Council;
- (c) the programme of study leading to a degree and/or a post graduate degree or diploma offered by a Private University shall conform to the relevant regulations or norms of the concerned Statutory Body as amended from time to time;
- (d) a Private University shall provide all the relevant information relating to the first degree or diploma programme(s) including the curriculum structure, contents, teaching and learning process, examination and evaluation system and the eligibility criteria for admission of students to the Education Department, Government of Meghalaya on a Proforma prescribed by the UGC prior to starting of these programmes which the Government shall give due publicity by uploading the same on the Education Department Website, inviting representations and grievances, if any, from all concerned;
- (e) the Education Department, Government of Meghalaya on detailed examination of the information made available as well as representation and grievances, if any, received by it from the students as well as concerned public relating to the deficiencies of the proposed programme(s) not conforming to various regulations and directions of the UGC and other Statutory Councils shall inform the concerned University about any such shortcomings in respect of conformity to relevant regulations for rectification. The University shall offer the programme(s) only after such rectification;

Programmes and Degrees. 5.

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		(f)	the admission procedure and fixation of fees shall be in accordance with the norms or guidelines prescribed by the State Government and other concerned Statutory bodies; and
		(g)	relaxation of fees for poor SC/ST and meritorious students of the State is to be formulated by a separate policy of the private university in consultation with Government of Meghalaya.
Acceptance and Rejection.	6.	(1)	In case of acceptance or rejection of the application for establishment of a private university, the Government shall communicate the same formally.
		(2)	In case of acceptance, the Government may take necessary steps to frame appropriate University Bill to be passed by the Meghalaya State Legislature.
		(3)	When the formalities as per the relevant Act have been complied with, the sponsor shall procure land and have proper infrastructure including teaching staff as per the norms of the UGC or any other authority as the case may be without which they shall not start the University except with the specific permission given by the State Government.
Endowment Fund.	7.	(1)	The Endowment Fund in respect of each Private University in the form of an account payee cheque issued by a Scheduled Bank in favour of Director of Higher and Technical Education, Meghalaya shall be deposited by the concerned University with Director of Higher and Technical Education, Meghalaya.
		(2)	The Directorate of Higher and Technical Education shall deposit the Endowment Fund received from the concern Private University in a scheduled Bank in a Fixed Deposit without delay and in any case not later than two working days after the receipt of the account payee cheque in his favour by the University.
		(3)	Not exceeding 75% of the interest accruing from the Endowment Fund in the fixed deposit shall be used for the purpose of development work of the University, not less than 20% of such interest shall be reinvested in the Endowment Fund and 5% thereof shall be utilized by State Government for funding the Private Universities Regulatory Board set up as envisaged at Section 11 herein below.
		(4)	In case the Private University or the sponsoring body contravenes any of the provisions of this Act, regulations or rules made there under, a part or the whole of endowment fund may be forfeited by the Government. However, before such forfeiture, the Government shall serve a show cause notice on the university or its sponsor and give them an opportunity to be heard.
		(5)	The Government shall, among other things, duly consider the reply submitted by the sponsoring body or private university.
		(6)	In case the reply to show cause notice issued under sub-section (4) is not submitted by the sponsoring body or by the Registrar of the university within 45 days of receipt of the notice, the Government may decide the case on an ex-parte basis.
		(7)	The forfeited amount of endowment fund shall be used in the manner as specified in the relevant provisions of the governing Act.
Inspection and Disclosure of Information.	8.		The State Government shall have the right to cause inspection of all records and premises of the university at any given time. In the event of the university violating conditions set forth in the relevant Act or in the event of the university deviating from norms and extant regulations laid down by the UGC, the State Government may call for all relevant information from the concerned private university in whatsoever form as may be prescribed at the relevant time.

Consequences of Violations.	9. (	(1)	After inspection and assessment of a Private University providing first degree and/or post graduate degree / diploma courses, the Education Department, Government of Meghalaya may communicate to the private university any deficiency and non-conformity with the relevant Government regulations and give it reasonable opportunity to rectify the same. If the State Government, is satisfied that the private university has, even after getting an opportunity to do so, failed to comply with the provisions of any of the Regulations, it may pass an order prohibiting the private university from offering any course for the award of the first degree and, or the post-graduate degree or diploma, as the case may be, till the deficiency is rectified.
		(2)	Any private university, which has been notified before commencement of this Act, shall comply with the provisions of this Act within a period of three months from the commencement of this Act and intimate the compliance to the State Government.
		(3)	The State Government may take necessary action against a Private University awarding a first degree and or post graduate degree or Diploma which are not specified by the UGC or any other concerned Statutory Council.
		(4)	No private university established by an Act of a State Legislature other than the Meghalaya State Legislature shall be allowed to open any off-campus centre, study centre, Regional centre and other similar centres by whatever name called in the State of Meghalaya without the prior approval of the State Government of Meghalaya to whom they may apply for such permission on payment of a prescribed fee of Rupees ten thousand only:
			Provided that any such University already having an off-campus centre etc., in Meghalaya prior to the coming into force of this Act, shall immediately apply to the State Government for <i>expost facto</i> permission.
		(5)	The State Government shall not grant permission to any such Private University to set up any such centre as specified at sub-section (4) of Section 9 above unless , -
		(a)	the concerned University has been in existence for not less than a period of five years;
	(	(b)	it has developed its main campus; and
		(c)	it has obtained UGC's prior: approval to set up such centre in the State of Meghalaya.
			The State Government reserves the right to reject any such application keeping in mind the academic welfare of the students of the State.
		(6)	The State Government may take appropriate action against an off-campus centre, study centre, regional centre, and other similar centres by whatever name called of any private university set up on the strength of an Act passed by State Legislature other than the State Legislature of Meghalaya, if such centre is found not to have fulfilled the conditions prescribed in this Act including direction for the closure of such centre.
		(7)	The State Government on the recommendation of the Regulatory Board specified under sub-section (1) of Section 11, impose penalties on any private university which awards any degree that does not conform to extant government regulations:
			Provided no such penalty shall be imposed uplace such private upivarsity is

Provided no such penalty shall be imposed unless such private university is given a reasonable opportunity of being heard.

Constitution of Meghalaya Higher Education Council.	10.		There shall be a Higher Education Council to be called the Meghalaya Higher Education Council for the purpose of assisting the Government on the matters of policy relating to development of higher education and maintaining of standards in higher education in the State of Meghalaya enacted under the Meghalaya Higher Education Council Act, 2018 (Act No. 3 of 2018).
Constitution of Regulatory Board.	11.		The State Government shall constitute a Regulatory Board consisting of Chairman and three members to be nominated by the State Government from eminent educationists of repute or eminent persons with the vast administrative experience to be specified under the rules. The terms of reference of the Board shall be as follows:-
		(a)	to periodically inspect all Private Universities which have been set up in Meghalaya including study centre etc.;
		(b)	to requisition any specific information from the institutions indicated at (a) above;
		(c)	to call for reports from Directorate of Higher and Technical Education or directly from the Registrar of the concerned University which may be of academic nature and otherwise;
		(d)	to ensure that quality education is imparted by these institutions as per the guidelines of the UGC or any Statutory Body/Regulatory Body under the control of Government;
		(e)	the Regulatory Board shall have a permanent office with adequate staff with Headquarters at Shillong;
		(f)	the members shall be entitled to such Honorarium, travelling allowances and daily allowances as shall be prescribed separately;
		(g)	the Regulatory Board shall submit Annual Reports in respect of the Private Universities including those Universities having off campus centre/study centre/regional centre etc. functioning in the State. Such reports shall make specific recommendations for action/s to be taken by the Government including imposition of penalty as provided for any violation of relevant provisions laid down by Government; and
		(h)	the Board shall bring any important development in respect of any Private University as it arises, to the notice of the Government.
Power to make Rules.	12.		The State Government may make rules for carrying out the purposes of this Act.
Repeal and savings.	13.	(1)	The Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 (Act No. 8 of 2012) is hereby repealed.
		(2)	Notwithstanding such repeal, anything done or any action taken under the provisions of the repealed Act shall be deemed to have been done or taken under the provisions of this Act.
			<b>D. LYNGDOH,</b> Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 16<sup>th</sup> October, 2019.

**No.LL(B).42/2009/132.** – The Meghalaya CMJ University (Amendment) Act, 2019 (Act No. 14 of 2019) is hereby published for general information.

#### **MEGHALAYA ACT NO. 14 OF 2019**

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.

#### THE CMJ UNIVERSITY (AMENDMENT) ACT, 2019

### An

#### Act

to further amend the CMJ University Act, 2009 (Act No. 4 of 2009).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:

India as follows:			
Short title and Commencement.	1.	(1)	This Act may be called the CMJ University (Amendment) Act, 2019.
		(2)	It shall come into force from the date of notification in the official Gazette.
Amendment of Section 2.	2.	(1)	The existing clause (iv) of Section 2 shall be deleted.
		(2)	In clause (xxv) of Section 2 the brackets and the words "or outside" appearing in between the words "within" and "the State" shall be omitted and for the word "compliment" the word "complement" shall be substituted.
		(3)	The existing clause (xxvii) of Section 2 shall be omitted.
Amendment of Section 6.	3.		In the heading of Section 6 the words "and Affiliated Colleges" shall be omitted and the words ",Off-shore campuses" appearing therein shall be omitted.
Amendment of Section 7.	4.		In clause (b) of Section 7 the words ",Off-shore campuses" appearing therein shall be omitted and the words "India and abroad" shall be substituted by the word "Meghalaya".
Amendment of Section 8.	5.	(1)	In clause (a) of Section 8 the words "and Off-shore campuses" appearing therein shall be omitted and the word "and" shall be inserted before the words "Off-campus Centres".
		(2)	In clause (g) of Section 8 the words "and Off-shore campuses located in India and abroad" shall be substituted by the words "located in Meghalaya" and the word "and" shall be inserted before the words "Off-campus Centres".
		(3)	In clause (h) of Section 8 the words "or a Off-shore campus" appearing therein shall be omitted.
		(4)	In clause (i) of Section 8 the words "India and abroad" shall be substituted by the word "Meghalaya".
		(5)	In clause (o) and (p) of Section 8 the words ",Off-shore campus" appearing therein shall be omitted.
Amendment of Section 11.	6.		In sub-section (1) of Section 11 the words "Off-shore campus anywhere in India or abroad" shall be substituted by the words "in the State of Meghalaya".
Amendment of Section 13.	7.	(1)	After the existing clause (b) of sub-section (3) of Section 13, the following proviso shall be inserted, namely-
			"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government".
		(2)	After the new proviso to clause (b) of sub-section (3) of Section 13 a new sub-section (4) shall be inserted namely-

		"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 14.	8.	The existing sub-section (1) of Section 14, shall be substituted by namely-
		"(1) The Sponsor shall with the prior approval of the Visitor, appoint a person suitable as the Chancellor of the University."
Amendment of Section 41.	9.	The existing sub-section (4) of Section 41 shall be substituted by namely-
		"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time."
Amendment of Section 48.	10.	After the existing sub-section (4) of Section 48 a proviso shall be inserted, namely-
		"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University, until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
Amendment of Section 52.	11.	The existing Section 52 shall be substituted by the following, namely-
		"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."
Savings.	12.	Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid unless revoked or annulled by the State Government.
		<b>D. LYNGDOH,</b> Deputy Secretary to the Govt. of Meghalaya, Law Department.
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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

### NOTIFICATION

The 16th October, 2019.

**No.LL(B).85/2008/71.**—The Techno Global University (Amendment) Act, 2019 (Act No. 15 of 2019) is hereby published for general information.

### MEGHALAYA ACT NO. 15 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

### THE TECHNO GLOBAL UNIVERSITY (AMENDMENT) ACT, 2019

An Act

to amend the Techno Global University Act, 2005 (Act. No. 5 of 2008).

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows :-

Short title and commencement.	1.	(1) This Act may be called the Techno Global University (Amendment) Act, 2019.
		(2) It shall come into force from the date of notification in the official Gazette.
Amendment of Section 2.	2.	(1) The existing clause (iv) of Section 2 shall be deleted.
		(2) In clause (xx) of Section 2 the words "or outside" appearing therein shall be omitted and the word "complement" shall be substituted by the word "complement".
		(3) The existing clause (xxii) of Section 2 shall be omitted.
Amendment of Section 4.	3.	(1) In sub-section (3) of Section 4 for the words "India or abroad" shall be substituted by the word "Meghalaya" and the words "the respective State Governments, the Government of India and the Government of the Host Country as the case may be" shall be substituted by the words "and the State Government".
		(2) In the proviso of sub section (3) of Section 4 the words "and/or Off-shore campuses" shall be omitted.
Amendment of Section 6.	4.	(1) In the heading of Section 6 the words "and Affiliated College" appearing therein shall be omitted.
		(2) In sub-section (1) of Section 6 the words "Off-shore campuses" appearing therein shall be omitted.
		(3) The existing sub-section (2) of Section 6 shall be omitted.
Amendment of Section 7.	5.	In clause (b) of Section 7 the words "Off-shore campuses" and the words "in India and abroad" appearing therein shall be omitted.
Amendment of Section 8.	6.	(1) In clause (a) of Section 8 the words "and Off-shore campuses" appearing therein shall be omitted and in between the word "campuses" and the words, "Off-campus Centres" the word "and" shall be inserted.
		(2) In clause (g) of Section 8 the words "and Off-shore campuses located in India and abroad" appearing therein shall be omitted.
		(3) In clause (h) of Section 8 the words "or a Off-shore campus" appearing therein shall be omitted.
		(4) In clause (i) of Section 8 the words "in India and abroad" appearing therein shall be omitted.
		(5) In clause (o) and (p) of Section 8 the words "Off-shore campus" appearing therein shall be omitted.

Amendment of Section 11.	7.	In sub-section (1) of Section 11 the words "Off-shore campus anywhere in India or abroad" appearing therein shall be omitted.
Amendment of Section 13.	8.	(1) After the existing clause (b) of sub-section (3) of Section 13 the following proviso shall be inserted, namely -
		"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government".
		(2) After the new proviso to clause (b) of sub-section (3) of Section 13 a new sub- section (4) shall be inserted, namely -
		"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 14.	9.	The existing sub-section (1) of Section 14, shall be substituted by namely-
Section 14.		"The Sponsor shall with the prior approval of the Visitor, appoint the person suitable as the Chancellor of the University".
Amendment of Section 22.	10	. (1) In clause (a) of sub-section (3) of Section 22 the words "and Off-shore campuses" appearing therein shall be omitted.
		(2) In clause (g) of sub-section (3) of Section 22 the words "and Off-shore campuses located in India and abroad" appearing therein shall be omitted.
		(3) In clause (h) of sub-section (3) of Section 22 the words "Off-shore campus" appearing therein shall be omitted.
		(4) In clause (o) and (p) of sub-section (3) of Section 22 the words "Off-shore Campuses" appearing therein shall be omitted.
Amendment of Section 41.	11	. The existing sub-section (4) of Section 41 shall be substituted namely :-
Section 41.		"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time".
Amendment of Section 48.	12	. After the existing sub-section (4) of Section 48 the following proviso shall be inserted namely-
		"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
Amendment of Section 52.	13	. The existing Section 52 shall be substituted by the following, namely -

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"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."

Savings.

 Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid, unless revoked or annulled by the State Government.

> D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 16<sup>th</sup> October, 2019.

**No.LL(B).87/2008/49.** – The University of Science and Technology (Amendment) Act, 2019 (Act No. 16 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 16 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.

# THE UNIVERSITY OF SCIENCE AND TECHNOLOGY (AMENDMENT) ACT, 2019 An

Act

to amend the University of Science and Technology Act, 2008 (Act No. 6 of 2008).

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows:-

Short title and commencement.	1.	(1)	This Act may be called the University of Science and Technology (Amendment) Act, 2019.
		(2)	It shall come into force from the date of notification in the official Gazette.
Amendment of Section 2.	2.		The existing clause (v) of Section 2 shall be omitted.
Amendment of Section 4.	3.		In sub-section (3) of Section 4 the words "India or abroad" shall be substituted by the word "Meghalaya".
Amendment of Section 6.	4.		In the heading of Section 6 the words "and Affiliated College" appearing therein shall be omitted.
Amendment of Section 12.	5.	(1)	After the existing clause (b) of sub-section (3) of Section 12, the following proviso shall be inserted, namely-
			"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government".
		(2)	After the existing clause (c) of sub-section (3) of Section 12, a new sub- section (4) shall be inserted, namely-
			"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 41.	6.		The existing sub-section (4) of Section 41 Act, shall be substituted by namely-

#### PART-IV] THE GAZETTE OF MEGHALAYA, (EXTRAORDINARY) OCTOBER 16, 2019 1651

		"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time".
Amendment of Section 48.	7.	After the existing sub-section (4) of Section 48 the following proviso shall be inserted, namely- "Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
Amendment of Section 52.	8.	The existing Section 52 of the Principal Act, shall be substituted by namely-
		"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."
Savings.	9.	Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid, unless revoked or annulled by the State Government.

D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.



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# The Gazette of Meghalaya EXTRAORDINARY

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

### NOTIFICATION

The 16th October, 2019.

**No.LL(B).12/2005/51.**—The Institute of Chartered Financial Analysts of India University (Amendment) Act, 2019 (Act No. 17 of 2019) is hereby published for general information.

## MEGHALAYA ACT NO. 17 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

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### THE INSTITUTE OF CHARTERED FINANCIAL ANALYSTS OF INDIA UNIVERSITY (AMENDMENT) ACT, 2019

### An Act

to amend the Institute of Chartered Financial Analysts of India University Act, 2005 (Act. No. 12 of 2005).

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows :-

Short title and commencement.	1.	(1) This Act may be called the Institute of Chartered Financial Analysts of India University (Amendment) Act, 2019.
		(2) It shall come into force from the date of notification in the official Gazette.
Amendment of Section 2.	2.	The existing clause (iv) of Section 2 shall be deleted.
Amendment of Section 4.	3.	In sub-section (3) of Section 4, the words "India or abroad" shall be substituted by the word "Meghalaya".
Amendment of Section 6.	4.	(1) In the heading of Section 6 the words "and Affiliated Colleges" appearing therein shall be omitted.
		(2) The existing sub-section (2) of Section 6 shall be omitted.
Amendment of Section 7.	5.	In clause (b) of Section 7 the words "India and abroad" shall be substituted by the word "Meghalaya".
Amendment of Section 8.	6.	(I) In clause (g) of sub-section (1) of Section 8 the words "affiliated colleges" and the words "located in India and abroad" appearing therein shall be omitted, and the word "and" shall be inserted between the words "Regional Centres" and "Study Centres".
		(2) In clause (i) of sub-section (1) of Section 8 the words "in India and abroad" appearing therein shall be omitted.
		(3) In clause (o) and (p) of sub-section (1) of Section 8 the words "affiliated colleges" appearing therein shall be omitted.
Amendment of Section 12.	7.	(1) After the existing clause (b) of sub-section (3) of Section 12, the following proviso shall be inserted, namely :-
		"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."
		(2) After the new proviso of clause (b) of sub-section (3) of Section 12, a new sub-section (4) shall be inserted, namely -
		"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 40.	8.	(1) The existing sub-section (1) of Section 40 the words "one crore" shall be substituted by the words "two crore".

(2) The existing sub-section (4) of Section 40 shall be substituted by the following, namely-

"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time."

Amendment of Section 47.

9. After the existing sub-section (4) of Section 47 the following proviso shall be inserted namely-

"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies."

Amendment of Section 51.

10. The existing Section 51 shall be substituted by the following, namely -

"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."

Savings.

11. Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 16<sup>th</sup> October, 2019.

**No.LL(B).138/2010/99.** – Mahatma Gandhi University (Amendment) Act, 2019 (Act No. 18 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 18 OF 2019.

*(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019.* 

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.

#### MAHATMA GANDHI UNIVERSITY (AMENDMENT) ACT, 2019

#### An

#### Act

to amend the Mahatma Gandhi University Act, 2010 (Act No. 6 of 2011).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.	1.	(1)	This Act may be called Mahatma Gandhi University (Amendment) Act, 2019.
		(2)	It shall come into force from the date of notification in the official Gazette.
Amendment of Section 2.	2.	(1)	In the existing clause (xxiv) of Section 2 of the principal Act, the word "or outside" appearing therein shall be omitted and for the word "compliment" the word "complement" shall be substituted.
		(2)	The existing clause (xxvi) of Section 2 of the Principal Act shall be deleted.
Amendment of Section 4.	3.	(1)	In sub-section (3) of Section 4 the words "India or abroad" appearing therein shall be substituted by the words "the State of Meghalaya".
		(2)	After the existing sub-section (4) of Section 4, the following provisos shall be inserted, namely-
			"Provided that the approval of the competent Statutory council should first be obtained;
			Provided further that the University shall produce all necessary proof that such courses have been conducted especially in the online mode as may be required by any authority authorized by the Government for the purpose;
			Provided that the University shall not conduct in the online or distance mode any course which it does not offer through the regular face to face mode with a full complement of facilities, faculty and staff."
		(3)	After the existing sub-section (5) of Section 4, the following proviso shall be inserted, namely-
			"Provided that the University shall produce all necessary proof that such examinations have been conducted especially in the online mode as may be required by any authority authorized by the Government for the purpose."
Amendment of Section 6.	4.	(1)	In clause (b) of Section 6 the words, "off-shore campuses" shall be omitted and for the words "India and abroad" the word "Meghalaya" shall be substituted.
		(2)	In clause (c) and (m) of Section 6 the words "in India & Abroad" and the words "in India and Abroad" appearing therein shall be omitted.
Amendment of Section 7.	5.	(1)	In clause (a) of Section 7 in between the word "campuses" and the words "off-campus" the word "and" shall be inserted and the words, "and off-shore campuses", appearing therein shall be omitted.

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		(2)	In clause (g) of Section 7 the words "affiliated colleges," and the words "and off-shore campuses located in India and abroad" shall be omitted.
		(3)	In clause (h) of Section 7 for the words "or a Off-shore campus" appearing therein shall be omitted.
		(4)	In clause (i) of Section 7 the words "in India and abroad" appearing therein shall be omitted.
		(5)	In clause (o) of Section 7 the words "affiliated colleges," and the words "Off- shore campus," appearing therein shall be omitted.
		(6)	In clause (p) of Section 7 the words "affiliated college," and the words "Off- shore campus" appearing therein shall be omitted.
		(7)	The proviso to clause (zz) of Section 7 shall be deleted.
Amendment of Section 10.	6.		In sub-section (1) of Section 10 the words "off-shore campus" shall be omitted and the words "India or abroad" shall be substituted by the word "Meghalaya".
Amendment of Section 12.	7.	(1)	After clause (b) of sub-section (3) of Section 12 the following proviso shall be inserted namely-
			"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."
		(2)	After the new proviso to sub-section (3) of Section 12,a new sub-section (4) shall be inserted namely-
			"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 13.	8.		The existing sub-section (1) of Section 13 shall be substituted by namely-
		"(1)	The sponsor shall with the approval of the Visitor, appoint the person suitable as the Chancellor of the University."
Amendment of Section 21.	9.	(1)	In clause (a) of sub-section (3) of Section 21 the words "and Off-shore campuses" appearing therein shall be omitted.
		(2)	In clause (g) of sub-section (3) of Section 21 the words "and Off-shore campuses located in India and abroad" appearing therein shall be omitted.
		(3)	In clause (h) of sub-section (3) of Section 21 the words "Off-shore campus" appearing therein shall be omitted.
		(4)	In clause (i) of sub-section (3) of Section 21 the words "in India and abroad" appearing therein shall be omitted.
		(5)	In clause (o) and (p) of sub-section (3) of Section 21 the words "Off-shore campuses" appearing therein shall be omitted.

Amendment of Section 40.	10.	The existing sub-section (4) of Section 40 shall be substituted by the following, namely-
Amendment of Section 47.	11.	"Not exceeding 75% of the incomes received from the Endowment Fund shall be used for the purposes of development works of the University; not less than 20% of such incomes shall be reinvested in the Endowment Fund and not exceeding 5% of such incomes shall be utilized by the State Government for the purpose of regulating the functioning and maintenance of Standards of Private Universities as provided in the Meghalaya Private Universities (Establishment and maintenance of Standards) Act, 2012 as amended from time to time." After the existing sub-section (4) of Section 47 following proviso shall be inserted, namely,-
Amendment of Section 51.	12.	"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangements for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies". The existing Section 51 shall be substituted by the following, namely,-
		"Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Establishment and Maintenance of Standard) Act, 2012 as amended from time to time, and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time".
Savings.	13.	Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid, unless revoked or annulled by the State Government.

D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 16<sup>th</sup> October, 2019.

**No.LL(B).28/2005/75.** – Martin Luther Christian University (Amendment) Act, 2019 (Act No. 19 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 19 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.

#### THE MARTIN LUTHER CHRISTIAN UNIVERSITY (AMENDMENT) ACT, 2019

#### An

#### Act

to further amend the Martin Luther Christian University Act, 2005 (Act No. 11 of 2005).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.	1.	(1)	This Act may be called the Martin Luther Christian University (Amendment) Act, 2019.
		(2)	It shall come into force from the date of notification in the official Gazette.
Amendment of Preamble.	2.		In the Preamble of the Martin Luther Christian University Act, 2005.
			The words "of the Union Evangelical Lutheran Church in India" shall be omitted and the word "by" shall be inserted between the words "sponsored" and "the National".
Amendment of Section 2.	3.		The existing clause (iv) of Section 2 shall be deleted.
Amendment of Section 4.	4.		In sub-section (3) of Section 4 for the words "in India or abroad" appearing therein shall be substituted by the words "in the State of Meghalaya".
Amendment of Section 6.	5.	(1)	In the heading of Section 6 the words "and Affiliated College" appearing therein shall be omitted.
		(2)	The existing sub-section (2) of Section 6 shall be omitted.
Amendment of Section 7.	6.		In clause (b) of Section 7 the words "affiliate colleges and to" appearing therein shall be omitted.
Amendment of Section 12.	7.	(1)	After the existing clause (b) of sub-section(3) of Section 12 the following proviso shall be inserted, namely-
			"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."
		(2)	After the new proviso to sub-section (3) of Section 12 a new sub-section (4) shall be inserted, namely-
			"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
Amendment of Section 40.	8.	(1)	In sub-section (1) of Section 40 the words "one crore" appearing therein shall be substituted by the words "two crore"
		(2)	The existing sub-section (4) of Section 4 shall be substituted namely-

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		"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time."
Amendment of Section 47.	9.	After the existing sub-section(4) of Section 47 the following proviso shall be inserted namely-
		"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
Amendment of Section 51.	10.	The existing provision of Section 51 shall be substituted by the following, namely-
		"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."
Savings.	11.	Anything done or any action taken under the provisions of the principal Act prior to this amendment shall remain valid, unless revoked or annulled by the State Government.

D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 16<sup>th</sup> October, 2019.

**No.LL(B).11/2005/71.** – The William Carey University (Amendment) Act, 2019 (Act No. 20 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 20 OF 2019.

*(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 9<sup>th</sup> October, 2019.* 

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.

### THE WILLIAM CAREY UNIVERSITY (AMENDMENT) ACT, 2019

### An

#### Act

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows:-

Short title and Commencement.	1.	(1)	This Act may be called the William Carey University (Amendment) Act, 2019.
		(2)	It shall come into force from the date of notification in the official Gazette.
Amendment of	2.		In the Preamble of the principal Act, for the words "ACTS Academy of Higher
the Preamble.			Education affiliated to ACTS Ministries Bangalore, India" appearing therein, the words "William Carey Foundation, B-52, Ramvatika, Post Chhani, District: Baroda, Village: Vadodara, Gujarat, India - 391740, a company incorporated under the Companies Act, 2013 (Act No. 18 of 2013) with the corporate identity number U80902GJ2017NPL100062" shall be substituted.
Amendment of Section 2.	3.	(1)	The existing clause (vi) of Section 2 shall be deleted.
		(2)	In clause (xxix) of Section 2, for the words "ACTS Academy of Higher Education affiliated to ACTS Ministries Bangalore, India" appearing therein, the words "William Carey Foundation, B-52, Ramvatika, Post Chhani, District: Baroda, Village: Vadodara, Gujarat, India - 391740" shall be substituted.
Amendment of	4.	(1)	The existing sub-section (3) of Section 4 shall be substituted by the following,
Section 4.			namely;
			"The headquarters of University shall be in Ri-Bhoi district, Meghalaya and it may have campuses or Regional Centres, Study Centres anywhere in Meghalaya with prior approval of the UGC and the State Government."
		(2)	In the proviso of sub-section (3) of Section 4 the words "and/or off-shore campuses" shall be omitted and the words "and the State Government" shall be inserted in between the words "UGC" and "to" and the words "in Meghalaya" shall be inserted after the words "regional centres".
Amendment of	5.	(1)	In the heading of Section 6 the words "and Affiliated Colleges" appearing
Section 6.			therein shall be omitted.
		(2)	The existing sub-section (2) of Section 6 shall be deleted.
Amendment of	6.		In clause (b) of Section 7 the words "India and abroad" shall be substituted by
Section 7.			the word "Meghalaya".
Amendment of	7.		In clause (f) of Section 8 the words "Affiliated Colleges" and the words
Section 8.			"located in India and abroad" shall be omitted and word "Meghalaya" shall be inserted between the words "located in" and "in accordance".
Amendment of	8.	(1)	After the existing clause (b) of sub-section (3) of Section 12, the following
Section 12.			proviso shall be inserted, namely-
			"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."

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	(2	<ul> <li>After the new proviso of sub-clause (b) of sub-section (3) of Section 12 new sub-section (4) shall be inserted, namely -</li> <li>"(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."</li> </ul>
Amendment of Section 40.	9. (1	In sub-section (1) of Section 40 for the words "The University shall be established an endowment fund of at least Rupees One Crore" appearing therein shall be substituted by the words "The University shall establish an endowment fund of at least Two crore".
	(2	) The existing sub-section (4) of Section 40, shall be substituted by, namely-
	· ·	"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time".
Amendment of	10. (1	) In sub-section (4) of Section 47 the words "or other regulatory bodies" shall
Section 47.		be inserted in between the words "UGC" and "make".
	(2	) After the existing sub-section (4) of Section 47 the following proviso shall be inserted namely-
		"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangements for the affected students of the University, until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC,AICTE and other Regulatory Bodies".
Amendment of Section 51.	11.	The existing Section 51 shall be substituted as follows, namely-
		"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."
Savings.	12.	Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid unless revoked or annulled by the State Government.

D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

# NOTIFICATION

The 16th October, 2019.

**No.LL(B).47/2010/134.**—The Maharashtra Institute of Technology University of Meghalaya (Amendment) Act, 2019 (Act No. 21 of 2019) is hereby published for general information.

# MEGHALAYA ACT NO. 21 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

# MAHARASHTRA INSTITUTE OF TECHNOLOGY UNIVERSITY OF MEGHALAYA (AMENDMENT) ACT, 2019.

An Act

to further amend the Maharashtra Institute of Technology University of Meghalaya Act, 2010 (Act. No. 3 of 2011).

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows :-

Short title and commencement.	1.	(1) This Act may be called the Maharashtra Institute of Technology University of Meghalaya (Amendment) Act, 2019.
		(2) It shall come into force from the date of notification in the official Gazette.
Amendment of Section 4.	2.	In the existing sub-section (18) of Section 4 of the principal Act, the words "/off-shore campus(es),Career Academy Centers and Affiliated colleges" shall be omitted.
Amendment of Section 11.	3.	After the existing clause(b) of sub-section (3) of Section 11, the following proviso shall be inserted, namely-
		"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission may be issued by the Visitor after due consultation with the State Government".
Amendment of Section 39.	4.	The existing sub-section (4) of Section 39 shall be substituted by the following, namely-
		"Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time".
Amendment of Section 46.	5.	After the existing sub-section (4) of Section 46 the following proviso shall be inserted, namely-
		"Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
Amendment of Section 49.	6.	The existing Section 49 shall be substituted as follows, namely-

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"Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time."

Savings.

 Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid unless revoked or annulled by the State Government.

> D. LYNGDOH, Deputy Secretary to the Govt. of Meghalaya, Law Department.



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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

# NOTIFICATION

The 16th October, 2019.

**No.LL(B).18/2019/42.**—The Meghalaya Farmers' (Empowerment) Commission Act, 2019 (Act No. 22 of 2019) is hereby published for general information.

# MEGHALAYA ACT NO. 22 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

#### THE MEGHALAYA FARMERS' (EMPOWERMENT) COMMISSION ACT, 2019

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#### An Act

to provide for empowerment of the farmers of Meghalaya by constituting the Meghalaya Farmers' (Empowerment) Commission to act as a bridge between the farmers and the Government and would, *inter alia*, study and identify key issues of the farmers in the State of Meghalaya as also suggest remedial measures to make farming sector more attractive and remunerative for farmers and youth. The Commission shall engage itself in the formulation of long-term and short-term policy measures for the benefit of farmers and devise ways and means for better implementation of the Government policies relating to agriculture, allied sectors, food processing and value chain development in the State of Meghalaya. The Commission shall render such advice to the Government of Meghalaya on all matters connected therewith, and incidental thereto. The Commission shall examine various facets of farming activities including but not limited to climate change, sustainable farming practices, implementation of various commodity specific Missions, markets and international agreements, and their impact on farmers and farming activities and would assist the Government in formulating appropriate policies and programmes for mitigation as well as adaptation.

Be it enacted by the legislature of the State of Meghalaya in the seventieth year of the Republic of India as follows : -

#### CHAPTER I

#### Preliminary

Short title, extent and Commencement.	1.	(1)	This Act may be called the Meghalaya Farmers' (Empowerment) Commission Act, 2019.
		(2)	It extends to the whole State of Meghalaya.
		(3)	It shall come into force from the date of its publication in the Official Gazette.
Definitions.	2.		In this Act, unless the context otherwise requires,-
		(a)	"Agriculture" means growing or cultivation of plants or produce of agriculture, horticulture, animal husbandry, dairying, herbal and medicinal plants, apiculture, sericulture, or any such other activity for the purpose of food, fodder, fiber, fuel, bio-fuel, and raw materials etc. for agro- industries;
		(b)	"Commission" means 'The Meghalaya Farmers' (Empowerment) Commission' constituted under sub-section (1) of Section 3 this Act;
		(c)	"Act" means "The Meghalaya Farmers' (Empowerment) Commission Act, 2019";
		(d)	"farmer" means any person(s) who
			(i) cultivates crops by cultivating the land himself; or
			(ii) cultivates crops by supervising the cultivation of land through any

other person;

- (iii) any person who engages in fisheries, dairying, poultry, and other animal husbandry activities, and allied sectors like sericulture, apiculture, etc.;
- (iv) any person who engages in agro forestry, non-timber forest produce, etc.;
- (v) any persons who are agricultural labourers, sharecroppers, tenants engaged in various farm related occupations.
- (e) "Government" means the Government of Meghalaya;
- (f) "Nodal Department" means the Agriculture Department of the Government;
- (g) "produce" includes agricultural produce, livestock and its products, fishery products, Sericulture and Apiculture products, and such other products as may be considered appropriate by the Commission from time to time;
- (h) "regulations" means regulations made by the Commission under Section 14 in accordance with the provisions of this Act; and
  - (i) "rules" means the rules made under this Act.

### **CHAPTER II**

### Constitution of the Commission and Functions of Farmers' (Empowerment) Commission

- Constitution of the **3.** (1) Commission, officers and other employees
  - There shall be a Commission, to be known as the Farmers' (Empowerment) Commission, to discharge the functions assigned to it under this Act.
  - (2) The Commission shall be a body corporate, by the name aforesaid, having perpetual succession and a common seal with the power to acquire, hold and dispose of properties, both moveable and immovable, and to contract, and shall by the said name sue and be sued.
  - (3) The Commission shall consist of a sole member who shall be its Chairperson. The Chairperson to be appointed by the Government shall be a person of technical qualification, outstanding caliber and eminence, with long experience in agriculture policy formulation and implementation.
  - (4) The Commission may engage such officers and other employees as may be necessary, either against sanctioned posts, or on contractual basis, or on deputation basis, or on such other short-term or medium term basis, for the efficient discharge of its functions and the process of such engagement, the salaries, allowances and other conditions of service of such officers- and employees of the Commission shall be periodically informed to the Agriculture Department.

- (5) The Chairperson shall be the Chief Executive of the Commission and shall exercise such powers and perform such duties as may be prescribed under the rules.
- The Chairperson shall hold office for a term not exceeding five years (1) from the date of assuming the office and shall not be eligible for reappointment in the Commission.
  - (2) The Chairperson, may at any time, resign from office by writing under his hand addressed to the State Government.
  - (3) The State Government may remove a person from the office of Chairperson, if that person :-
    - (a) becomes an undischarged insolvent, or
    - (b) gets convicted and sentenced to imprisonment for an offence which, in the opinion of the State Government, involves moral turpitude, or
    - (c) becomes of unsound mind and stands so declared by a competent court, or
    - (d) refuses to act or becomes incapable of acting, or
    - (e) in the opinion of the State Government has so abused the position of Chairperson as to render that person's continuance in office detrimental to the public interest :

Provided that no person shall be removed under this sub-section until that person has been given reasonable opportunity of being heard in the matter.

- (4) A vacancy caused under sub-section (2) or sub-section (3) shall be filled by a fresh nomination or appointment, as the case may be.
- 5. The salaries, allowances or remuneration payable to the Chairperson and the administrative expenses including salaries, allowances etc. payable to the officers and other employees shall be paid out of grants made by the State Government out of its budgetary allocation either in the form of a Corpus Fund, or in the form of annual grants, as the case may be.

Vacancies etc. 6. No proceedings of the Commission or any Committee thereof shall be invalid by reasons only of the existence of any vacancy in or any defect in the Constitution of the Commission or such Committee as Commission. the case may be.

#### CHAPTER III

### **Functions of the Commission**

- Functions of the 7. The Commission shall discharge the following functions, namely :-
  - (i) to make suitable policy recommendations to the State Government based on sound economic principles for the benefit of farmers and farming sector in the State of Meghalaya;

Salaries and allowances to be paid out of grant made by State Government.

not to invalidate proceedings of the

Commission.

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Term of office and 4. conditions of the service of Chairperson and member

- to assess the general farming situation and condition of the farmers in the State;
- (iii) to identify the specific needs of the farmers and farming associations on issues and challenges they are facing, and to suggest specific measures to address the issues;
- (iv) to set a medium term and long term goals social, economic and ecological goals for the farming sector in order make the sector most competitive;
- (v) to suggest measures to improve the various stages of agriculture produce viz., grading, processing, storage, transport, channels of distribution and all other functions involved so there is no value erosion at any stage and the farmers realize complete value for their produce;
- (vi) identify and recommend measures for raising financial resources for the implementation of the various measures suggested by the Commission;
- (vii) to review periodically and suggest effective and innovative measures to strengthen the Implementation and Monitoring of the various Central and State Government schemes and commodity specific missions launched by the Government at various times, to ensure effective outcome of the same;
- (viii) to induct various technologies for enhancing productivity that may include Mobile apps, Artificial Intelligence based crop husbandry, Seed Technology and Tissue Culture and other new methods and practices;
- (ix) to take steps to promote climate change resilient natural farming methods such as Zero Budget Natural Farming (ZBNF) in the State;
- (x) to suggest ways and means for availability of financial services to the farmers of Meghalaya;
- (xi) to suggest measures to mitigate and alleviate farmer's distress arising out of debt burden;
- (xii) to set up Seed Villages and develop a comprehensive seed management system for conservation and propagation of indigenous and climate change resilient varieties of seeds in the State;
- (xiii) to suggest measures to secure Geographical Indications and Intellectual Property Rights for all niche and high value crops which are unique to the State of Meghalaya;
- (xiv) to recommend environment friendly Irrigation systems, organic fertilizers and bio pest management systems to farmers;
- (xv) to oversee implementation of Crop/Animal Insurance program for Agriculture and allied sectors;

- (xvi) to oversee implementation of Soil Health Card program to support farmers in soil health care screening;
- (xvii) to improve governance and delivery of services to farmers using the provisions of the Meghalaya Community Participation and Public Services Social Audit Act 2017;
- (xviii) to consider demands and grievances of farmers and farmers' Associations, and Unions and to establish a channel of communication with their representatives;
- (xix) to consider and advise Government on any other issue which is specially referred to the Commission by the State Government;
- (xx) The Commission shall submit to the Government an annual report of its functions and duties discharged in a financial year;
- (xxi) to encourage the farmers to form association, and/or co-operative societies so their voice is collectivized, and heard with respect; and
- (xxii) to implement such Externally Aided Projects that have a direct bearing on farmer empowerment and mobilization, as also their economic upliftment.

#### **CHAPTER IV**

#### **Procedure and Powers**

Procedure and 8. (1) Powers.

- **8.** (1) The Commission shall devise its own procedures. It may call for such records and information from officials, as it considers necessary from the relevant Departments of the Government and autonomous research and training institutions who shall furnish such records, information and documents, relevant to the Commission's objectives and render such information and assistance as may be required by the Commission.
  - (2) The Commission may set up sub-committee (s) or study team(s) on specific issues. It may also engage consultants to study any aspect which is covered by its terms of reference and may require the services of the officers and staff either on deputation, or on a contractual basis.
  - (3) While the Commission shall be free to have a sitting anywhere in the State, the Government shall provide the Commission sufficient office space to accommodate the officials and staff, as well as space to facilitate the meetings with the farmers and/or their unions and associations.

#### **CHAPTER V**

#### **Finance, Accounts and Audit**

Grant by State<br/>Government9. (1)The State Government shall under appropriation made by the State<br/>Legislature by law in this behalf, pay to the Commission by way of<br/>grant such sums of money and in such manner as the State<br/>Government in consultation with the Commission may think fit for being<br/>utilized for the purposes of this Act. The grant could be in the form of a<br/>Corpus fund, or annual grants, as the case may be.

- (2) The Commission may, subject to such terms and conditions as may be specified in this behalf by the State Government, may receive grants from Government of India, North Eastern Council, International Funding Agencies, Indian Council of Agricultural Research, National Bank for Agriculture and Rural Development or other funding Organizations of similar nature, so it can meet its obligations mandated under the Act.
- (3) The Commission may be serviced either by the Nodal Department or any such other organization, as may be notified by the Government.
- (4) The Commission may spend such sums of money as it thinks fit for performing the functions under this Act, and such sums of money shall be treated as expenditure payable out of the grant referred to in subsection (1) and sub-section (2).
- (5) The Commission may invest any or whole of its available/surplus financial resources in mutual funds, or in Commercial banks for generating regular income, to meet its mandated obligations. It will be open for the Commission to generate resources of its own, to reduce the financial burden on the Government.
- Accounts, Audit 10. (1) The Commission shall maintain proper accounts and other relevant records and prepare annual statement of accounts in such form as may be prescribed by the State Government in consultation with the Accountant General, Meghalaya.
  - (2) The annual accounts of the Commission shall be audited by the Accountaht General, Meghalaya.
  - (3) The Accountant General, Meghalaya shall have the same rights and privileges and the authority in connection with such Audit as the Accountant General, Meghalaya generally has in connection with the Audit of Government accounts and in particular, shall have the right to demand, the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the officers of the Commission.
  - (4) The Accounts of the commission, as certified by the Accountant General, Meghalaya together with the Audit report thereon shall, be forwarded annually to the State Government by the Commission.
  - (5) The Chairperson of the Commission will periodically brief the Chief Minister of the Government of Meghalaya about the discharge of the functions of the Commission.

### **CHAPTER VI**

#### **Miscellaneous**

11.The Chairperson, the Officers and other employees of the Commission<br/>shall be deemed to be public servants within the meaning of Section<br/>21 of the Indian Penal Code and Clause (C) Section 2 of the<br/>Prevention of Corruption Act, 1988.

Chairperson, 11 Members and the staff of the Commission to be public servants.

Protection of acts done in good faith.	12.		No suit, prosecution or other legal proceedings shall lie against the Chairperson of the Commission or any officer of the Commission for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.
Power to make rules.	13.	(1)	The State Government may, by notification in the official Gazette make rules for carrying out the provision of this Act.
		(2)	In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-
			(a) the salaries, allowances and facilities to be made available to, and the other terms and conditions of service of the Chairperson.
			(b) the form in which the annual statement of accounts shall be maintained.
			(c) any other matter which is required to be, or may be prescribed.
		(3)	Every rule made under this Act shall be laid, as soon as may be after it is made before the State Legislature.
Power to make regulations.	14.		The Commission may make regulations, not inconsistent with this Act and Rules made thereunder for the administration of the affairs of the Commission.
Power to remove difficulty.	15.		If any difficulty arises in the implementation of any provisions of this Act, Government may, as exigency requires, by order not inconsistent with the provision of this Act, do anything which appears to it to be necessary or expedient for the purpose of removing the difficulty.
Repeal and Savings	16.	(1)	The Meghalaya Farmers (Empowerment) Commission Ordinance, 2019 (Meghalaya Ordinance 2 of 2019) is hereby repealed.
		(2)	Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

#### D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya, Law Department.

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

# NOTIFICATION

The 16th October, 2019.

**No.LL(B).16/2015/85.**—The Meghalaya Building and Other Construction Workers' Welfare Board Act, 2019 (Act No. 23 of 2019) is hereby published for general information.

# MEGHALAYA ACT NO. 23 OF 2019

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

# THE MEGHALAYA BUILDING AND OTHER CONSTRUCTION WORKERS' WELFARE BOARD ACT, 2019.

### An

## Act

Be it enacted by Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

### CHAPTER I PRELIMINARY

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Short title,	1. (1) This Act may be called the Meghalaya Building and Other
extent and	Construction Workers' Welfare Board Act, 2019.
commencement.	(2) It extends to the whole State of Meghalaya.
	(3) It shall come into force on such date as the State Government
	may, by notification, appoint.
Definitions.	2. (1) In this Act, unless the context otherwise requires,-
	(a) "Act" means the Meghalaya Building and Other Construction
	Workers' Welfare Board Act, 2019;
	(b) "Board" means the Meghalaya Building and Other Construction
	Workers' Welfare Board established under Section 5;
	(c) "building or other construction work" means the construction,
	alteration, repairs, maintenance or demolition, of or, in relation
	to, buildings, streets, roads, railways, tramways, airfields,
	irrigation, drainage, embankment and navigation works, flood
	control works (including storm water drainage works),
	generation, transmission and distribution of power, water works
	(including channels for distribution of water), oil and gas
	installations, electric lines, wireless, radio, television, telephone,
	telegraph and overseas communications, dams, canals,
	reservoirs, watercourse, tunnels, transmissions towers and such
	other works as may be specified in this behalf by the appropriate
	Government, by notification but does not include any building or
*	other construction work to which the provisions of the Factories
	Act, 1948 (63 of 1948), or the Mines Act, 1952 (35 of 1952),
	apply;
	(d) "building worker" means a person who is employed to do any skilled,
	semi-skilled or unskilled, manual, supervisory, technical or clerical work for
	hire or reward, whether the terms of employment be expressed or implied, in
	connection with any building or other construction work but does not include
	any such person-
	(i) Who is employed mainly in a managerial or
	administrative capacity; or
	(ii) Who, being employed in a supervisory capacity, draws
	wages exceeding one thousand six hundred rupees per

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<ul> <li>mensem or exercises, either by the nature of the duties attached to the office or by reason of the powers vested in him, functions mainly of a managerial nature;</li> <li>(e) "Chairman" means the Chairman of the Board;</li> <li>(f) "contractor" means a person who undertakes to produce a given result for any establishment, other than a mere supply of goods or articles of manufacture , by the employment of building workers or who supplies building workers for establishment; and includes</li> </ul>
<ul> <li>a sub-contractor;</li> <li>(g) "employer", in relation to an establishment, means the owner thereof, and,-</li> <li>(i) in relation to a building or other construction work carried on by or under the authority of any department of the Government, directly without any contractor, the authority specified in this behalf, or where no authority is specified, the head of the department;</li> </ul>
<ul> <li>(ii) In relation to a building or other construction work carried on by or on behalf of a local authority or other establishment, directly without any contractor, the chief executive officer of that authority or establishment;</li> <li>(iii) In relation to a building or other construction work carried on by or through a contractor, or by employment of building workers supplied by a contractor, the contractor;</li> </ul>
<ul> <li>(h) "establishment" means any establishment belonging to, or under the control of, Government, anybody corporate or firm, an individual or association or other body of individuals which or who employs building workers in any building or other construction work; and includes an establishment belonging to a contractor, but does not include an individual who employs such workers in any building or construction work in relation to his own residence the total cost of such construction not being more than rupees ten lakhs;</li> <li>(i) "Government" means the State Government of Meghalaya;</li> <li>(j) "Fund" means the Meghalaya Building &amp; Other Construction Workers Welfare Fund constituted under Section 3 of this Act;</li> <li>(k) "member" means the member of the Board;</li> <li>(l) "notification" means a notification published in the Official</li> </ul>
Gazette; (m)"prescribed" means prescribed by rules; (n) "regulation" means the regulations made by the Board under the rules of this Act; (o) "rules" means the rules made under this Act;

### CHAPTER-II

# THE ADVISORY COMMITTEES AND EXPERT COMMITTEES

State Advisory	3.(1) The Government shall constitute a committee to be called the
Committee.	State Building and Other Construction Workers' Advisory Committee
	(hereinafter referred to as the State Advisory Committee) to advise
	the State Government on such matters arising out of the
	administration of this Act as may be referred to it.
	(2) The State Advisory Committee shall consist of-
	(a) A Chairperson to be appointed by the State Government;
	(b) Two members of the State Legislature to be elected from
	the State Legislature-members;
	(c) A member to be nominated by the Central Government;
	(d) The Chief Inspector-member, <i>ex officio</i> ;
	(e) Such number of other member as, not exceeding eleven,
	but not less than seven, as the State Government may
	nominate to represent the employers, building workers,
	associations of architects, engineers, accident insurance
	institutions and any other interests which, in the opinion
	of the State Government, ought to be represented on the
	State Advisory Committee.
	(3) The number of persons to be appointed as member from each
	of the categories specified in clause (e) of sub-section (2), the
	term of office and other conditions of service of, the
	procedure to be followed in the discharge of their functions
	by, and the manner of filling vacancies among the members
	of State Advisory Committee shall be such as may be
	prescribed:
	Provided that the number of members nominated
	to represent the building workers shall not be less than the
	number of members nominated to represent the employers.
Expert	4. (1) The appropriate Government may constitute one or more
Committees	expert committees consisting of persons specially qualified in
	building or other construction work for advising the Government
	for making rules under this Act.
	(2) The members of the expert committee shall be paid with
	such fees and allowances for attending the meetings of the
	committee as may be prescribed:
	Provided that no fee or allowances shall be payable
	to a member who is an officer of Government or of anybody
	corporate established by or under any law for the time being
	in force.
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	ESTABLISHMENT OF THE BOARD
Constitution of the Board	<ul> <li>5. (1) The Government shall, by notification, for the purposes of this Act, establish a Board by the name of Meghalaya Building and Other Construction Workers' Welfare Board.</li> <li>(2) The Board shall be a body corporate having perpetual succession and a with power, subject to the provisions of this Act, to acquire, hold and dispose of property, both common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property, both movable and immovable, and enter into contract and may, by the said name, sue and be sued.</li> </ul>
Members of the Board	<ul> <li>6. (1) The Board shall consist of- Official Members: <ul> <li>(i) a Chairperson, who shall be appointed by the Government not below the rank of Principal Secretary to the Government of Meghalaya, Labour Department;</li> <li>(ii) a member to be nominated by the Central Government;</li> <li>(iii) not more than five members representing the State Government of whom one shall be a representative of Finance Department, one shall be representative of Law Department and one shall be representative of Labour Department as a Secretary and <i>ex-officio</i>.</li> </ul> </li> </ul>
	<ul> <li>Non-Official Members: <ul> <li>(iv) not more than five persons representing the building and other construction workers nominated by the State Government;</li> <li>(v) not more than five persons from among the employers/Union/Association of construction and other building workers nominated by the State Government;</li> <li>(vi) One member of the Board shall be a woman.</li> </ul> </li> <li>(2) The members constituting the Board shall be notified in the Gazette.</li> <li>(3) The term of office of the members except the Chairman and ex-Officio members of the Board shall be such as may be prescribed from the date on which their names are notified under sub-section (2);</li> <li>(4) The allowances, if any, payable to the members of the Board other than the ex-Officio members and the number and conditions of nomination of the representatives of the employers and employees, shall be such as may be prescribed.</li> </ul>
Disqualification for appointment as a member of the Board	<ul> <li>7. (1) No person shall be nominated as, or continue to be, a member of the Board who-</li> <li>(a) is a salaried official of the Board; or</li> <li>(b) is, or at any time has been, adjudged insolvent or has suspended payment of his debts or has suspended payment</li> </ul>
	of his debts or has compounded with his creditors; or (c) is found to be of unsound mind; or

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	<ul> <li>(d) is, or has been convicted of any offence involving moral turpitude, unless such conviction has been set aside; or</li> <li>(e) is in arrears or any sum due to the Board.</li> <li>(2) The Government may remove from office any nominated member who is, or has become, subject to any of the disqualifications mentioned in sub-section (1) of Section 6; Provided that, before taking action under this subsection, the member concerned, shall be given an opportunity to make his representation against the action proposed.</li> </ul>
Resignation of	8. (1) A nominated member may resign his office by giving notice
office by members	thereof in writing to the Government and on the resignation being
and filling up of casual vacancies	accepted, he shall be deemed to have vacated his office as such.
	<ul> <li>(2) A casual vacancy in the office of a nominated member shall be filled by nomination of another person from the concerned category and a member so nominated shall hold office for the unexpired portion of the term of the office of his predecessor.</li> <li>(3) No act or proceeding of the Board shall be invalid on the ground merely of the existence of any vacancy in, or any defect in the constitution of the Board.</li> </ul>
Secretary to the Board	9. (1) The Secretary of the Board shall be its Chief Executive Officer.
Board	(2) The Secretary shall, with the approval of the Chairperson issue notice to convene meeting of the Board and keep the record of
	minutes and shall take necessary steps for carrying out the
	decisions of the Board.
Appointment of Officers and staff of the Board	10.(1) The Board may, with the prior concurrence of the State Government, appoint an officer of the Government not below the rank of a Labour Commissioner of the Labour Department as Secretary of the Board.
	(2) The Board shall, have powers to appoint such officers and staff as it thinks fit to carry out its functions under this Act to supervise and control the activities of any other person financed from the Fund.
	(3) Service Rules which defines all Service Conditions for the
Mastings of the	Board employees shall be framed.
Meetings of the Board	11.(1) The Board shall ordinarily meet once in two months:
	Provided that the Chairperson shall within fifteen days of the
	receipt of a requisition in writing from not less than one third of the members of the Board, call a meeting thereof.
	(2) Notice intimating the date, time and venue of every meeting together with a list of business to be transacted at the meeting shall be sent by registered post or by special messenger to each member fifteen days before the meeting:
	Provided that when the Chairperson calls a meeting for

considering any matter which in his operation is urgent, notice of not less than three days shall be deemed sufficient.

### **CHAPTER IV**

### REGISTRATION OF ESTABLISHMENTS AND BUILDING WORKERS AS BENEFICIARIES

Appointment of registering officers	<ul> <li>12. The appropriate Government may, by order notified in the Official Gazette,-</li> <li>(a) Appoint such persons, being Gazetted Officers of Government, as it thinks fit, to be the registering officers for the purposes of this Act; and</li> <li>(b) Define the limits within which a registering officer shall exercise the powers conferred on him by or under this Act.</li> </ul>
Registration of establishments	<ul> <li>13.(1) Every employer / contractor shall,- <ul> <li>(a) In relation to an establishment to which this Act applies on its commencement, within a period of 60 (sixty) days from such commencement; and</li> <li>(b) In relation to any other establishment to which this Act may be applicable at any time after such commencement, within a period of 60 (sixty) days from the date on which this Act becomes applicable to such establishment, make an application to the registering officer for the registration of such establishment:</li> <li>Provided that the registering officer may entertain any such application after the expiry of the periods aforesaid, if he is satisfied that the applicant was prevented by sufficient cause from making the application under sub-section (1) shall be in such form and shall contain such particulars and shall be accompanied by such fees as may be prescribed.</li> <li>(3) After the receipt of an application under sub-section(1), the registering officer shall register the establishment and issue a certificate of registration of an establishment and sisue a certificate of registration of an establishment under this section, any change occurs in the ownership or management or other prescribed particulars in respect of such establishment, the particulars regarding such change shall be intimated by the employer to the registering officer within 30 (thirty) days of such change in such form as may be prescribed.</li> </ul> </li> </ul>

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Manner of making application for registration of establishments	14.(1) The application referred to in sub-section (1) of Section 13 shall be made in such form as may be prescribed to the Registering Officer of the areas appointed under Section 12 in which the building or other construction work is to be carried on by the establishment.
	(2) Every application referred to under sub-section (1) shall be accompanied by a Treasury Challan showing payment of the fees for the registration of the establishment.
Grant of certificate of	15. (1) The Registering Officer, after receiving application under
registration	<ul> <li>sub-section (1) of Section 14 shall register an establishment and issue a certificate of registration of the applicant within such days as may be prescribed. The certificate of registration to be granted by the Registering Officer shall be in such form as such as may be specified in the Rules.</li> <li>(2) The Registering Officer shall maintain a register in such form as may be prescribed showing the particulars of establishments in relation to which certificates of registration have been issued by him.</li> <li>13. If, in relation to an establishment, any change occurs in the ownership or management or other particulars specified in the certificate of registration, the employer of the establishment shall intimate the Registering Officer within such days as may be prescribed, the date and particulars of such change, and the reasons thereof.</li> </ul>
Fees.	16. The fees to be paid for grant of a certificate of registration under Section 15 shall be as such as may be prescribed.
Registration of	17. Every building worker who has completed eighteen years of
building workers as	age but has not completed sixty years of age and who is not a
beneficiaries.	member in any other welfare fund established under any law for the time being in force and who has completed 90 days of service as a building worker in the year immediately preceding shall be eligible for registration as a beneficiary under this Act.

### CHAPTER V SCHEMES OF THE BOARD

	SCHEMES OF THE BOARD
Power and duties of	18. The Board may-
the Board to	
undertake welfare	(a) Provide immediate assistance to a beneficiary in case of
Schemes	accident;
	(b) Make payment of pension to the beneficiaries who have completed the age of sixty years;
	(c) Sanction loans for construction of a house not exceeding such amount and on such terms and conditions as may be prescribed;
	(d) Pay such amount in connection with premia for Group Insurance Scheme of the beneficiaries as it may deem fit;

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## PART-IV] THE GAZETTE OF MEGHALAYA (*EXTRAORDINARY*) OCTOBER 16, 2019 1681

	<ul> <li>(e) Give such financial assistance for the education of children of the beneficiaries as may be prescribed;</li> <li>(f) Meet such medical expenses for treatment of major ailments of a beneficiary or, such dependant, as may be prescribed;</li> <li>(g) Make payment of maternity benefit to the female beneficiaries; and</li> <li>(h) Make provision and improvement of such other welfare measures and facilities as may be prescribed.</li> <li>(2) The Board may grant loan or subsidy to a local authority or an employer in aid of any scheme approved by the State Government for the purpose connected with the welfare of building workers in any establishment.</li> <li>(3) The Board may pay annually grants-in-aid to a local authority or to an employer who provides to the satisfaction of the Board welfare measures and facilities of the standard specified by the Board for the benefit of the building workers and the members of their family. However, that the amount payable as grants-in-aid to any local authority or employer shall not exceed-</li> <li>(a) The amount spent in providing welfare measures and facilities as determined by the State government or any person specified by it in this behalf, or</li> <li>(b) Such amount as may be prescribed whichever is less:</li> </ul>
Power of Board to take up schemes	19. The Board, may, carry out new schemes as directed by the Government of India from time to time under relevant Sections of the Act. Further, the Board may take up new schemes within the ambit of the Act for the welfare of building and other construction workers.
	U outlette outlet construction workers.

#### CHAPTER VI BOARD'S FUND

Constitution of Fund.	20. (1) The Board shall be constituted a fund to be called the Meghalaya Building & Other Construction Workers
	Welfare Fund and there shall be credited thereto-
	(a) Any grants and loan made to the Board by the Centra
	Government;
	(b) All contributions made by the beneficiaries;
	(c) All sums received by the Board from such other sources a
	may be decided by the Central Government.

## THE GAZETTE OF MEGHALAYA (*EXTRAORDINARY*) OCTOBER 16, 2019 [PART-IV

	<ul> <li>(2) The Fund shall be applied for meeting-</li> <li>(a) Expenses of the Board in the discharge of its functions under Section 20 of this Act;</li> <li>(b) Salaries, allowances and other remuneration of the members, officers and other employees for the Board;</li> <li>(c) Expenses on objects and for purposes authorised by the Board.</li> <li>(3)The Board shall, in any financial year, incur expenses towards salaries, allowances and other remuneration to its members, officers and other employees and for meeting the other administrative expenses not exceeding five percent of its total expenses during that financial year.</li> </ul>
Benefits of the Fund.	21. Subject to the provisions of this Act, every building worker registered as a beneficiary under this Act shall be entitled to the benefits provided by the Board from its Fund under this Act.
Contribution to the Fund.	22. (1) A beneficiary of the fund shall contribute to the fund at such rate as may be prescribed. This contribution shall be remitted in advance once in three months in any of the banks specified by the Board in the district in which the member resides.
	(2) If a beneficiary commits defaults in the payment of contribution continuously for period of one year, he shall cease to be a beneficiary of the Fund, However, with the permission of the Secretary or an officer authorized by him in this behalf, the membership may be resumed on repayment of arrears of contribution with a fine at such rates as may be prescribed subject to the condition that such resumption shall not be allowed more than twice.
	(3) If a beneficiary is unable to pay his contribution monthly due to any financial hardships, the Board, may, waive the payment of contribution for a period not exceeding three months at a time.

## CHAPTER VII LEVY AND COLLECTION OF CESS

Levy and collection of	23.(1) There shall be levied and collected a cess for the
cess	purposes of this Act at such rate not exceeding two per cent.
	but not less than one per cent. of the cost of construction
	incurred by an employer, as the Central Government, may,
	by notification in the Official Gazette, from time to time
	specify.

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<ul> <li>(2) The cess levied under sub-section (1) shall be collected from every employer in such manner and at such time, including deduction at source in relation to a building or other construction work of a Government tor a public sector undertaking or advance collection through a local authority where an approval of such building or other construction work by such authority is required, as may be prescribed.</li> <li>(3) The proceeds of the cess collected under sub-section (2) shall be paid by the local authority or the State Government collecting the cess to the Board after deducting the cost of collection of such cess not exceeding one per cent. of the amount collected.</li> <li>(4) Notwithstanding anything contained in sub-section (1) or sub-section (2), the cess in advance may, subject to final assessment to be made, be collected at a uniform rate or rates as may be prescribed on the basis of the quantum of the building or other construction work involved.</li> </ul>
<ul> <li>24. (1) Every employer shall furnish return to such officer or authority, in such manner and at such time as may be prescribed.</li> <li>(2) If any person carrying on the building or other construction work, liable to pay the cess under Section 23, fails to furnish any return under sub-section (1), the officer or the authority shall give a notice requiring such person to furnish such return before such date as may be specified in the notice.</li> </ul>
<ul> <li>25. (1) The officer or authority to whom or to which the return has been furnished under Section 21 shall, after making or causing to be made such inquiry as he or it thinks fit and after satisfying himself or itself that the particulars stated in the return are correct, by order, assess the amount of cess payable by the employer.</li> <li>(2) If the return has not been furnished to the officer or authority under sub-section (2) of Section 24, he or it shall, after making or causing to be made such inquiry as he or it thinks fit, by order, assess the amount of cess payable by the employer.</li> <li>(3) An order of assessment made under sub-section (1) or sub-section (2) shall specify the date within which the cess shall be paid by the employer.</li> <li>(4) the condition that such resumption shall not be allowed more than twice.</li> <li>(5) If a beneficiary is unable to pay his contribution monthly due to any financial hardships, the Board, may, waive the payment of contribution for a period</li> </ul>

# THE GAZETTE OF MEGHALAYA (*EXTRAORDINARY*) OCTOBER 16, 2019 [PART-IV

	not exceeding three months at a time.
Power to exempt.	26. Notwithstanding anything contained in this Act, the Government may, by notification in the Official Gazette, exempt any employer or class of employers in a State from the payment of cess payable under this Act where such cess is already levied and payable under any corresponding law in force in the State.
Interest payable on delay in payment of cess	27. If any employer fails to pay any amount of cess payable under Section 23 within the time specified in the order of assessment, such employer shall be liable to pay interest on the amount to be paid at the rate of two per cent. for every month or part of a month comprised in the period from the date on which such payment is due till such amount is actually paid.

#### CHAPTER VIII Finance, Accounts and Audit of the Board

Power of Board to borrow.	28. Subject to the other provisions of this Act, the Board may, from time to time with the previous sanction of the Government, and subject to such conditions as may be specified by the Government in this behalf, borrow any sum required for the purposes of this Act.
Budget.	29. The Board shall prepare, in such form and at such time each financial year, as may be prescribed, its budget for the next financial year, showing the estimated receipts and expenditure of the Board and forward the same to the State Government and the Central Government.
Annual Report	30. The Board shall prepare, in such form and at such time each financial year as may be prescribed, its annual report, giving full account of its activities during the previous financial year, and submit a copy thereof to the State Government and the Central government.
Accounts and Audit.	31. (1) The Board shall cause to be maintained proper books of accounts and such other records as rules may require and shall prepare in accordance with the rules a statement of accounts for each financial year.
	<ul><li>(2) The accounts of the Board shall be audited once a year by authorised auditors.</li><li>(3) As soon as the account of the Board have been audited,</li></ul>

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	<ul><li>the Board shall send a copy thereof together with a copy of the report of the auditors to the Government and shall cause the accounts to be published in the official Gazette as may be prescribed.</li><li>(4) The Board shall comply with such directions as the Government, may, after perusal of the report of the auditor, think fit to issue.</li></ul>
Concurrent and	32.(1) Notwithstanding anything contained in Section 31, the
special Audit of Accounts	<ul> <li>Government may order that there shall be a concurrent audit of the accounts of the Board by such person as it thinks fit. The Government may also direct a special audit of the accounts of the Board relating to any particular transaction or a class of series of transaction or to a particular period.</li> <li>(2) When an order is made under sub-section(1), the Board shall present or cause to be presented for audit such accounts and shall furnish to the person appointed under</li> </ul>
	sub-section(1) such information as the said person may require for the purpose of audit.
Investment of Funds.	33. All moneys belonging to the fund may be invested in the Nationalised Banks or as such as may be prescribed.
Utilization of Fund.	34. The fund shall not, without the previous approval of Government, be expended for any purpose other than those mentioned in the Act and Rules.
Expenditure from the Fund.	<ul> <li>35. (1) All expenses for the administration of the fund, fees and allowances of the Members of the Board, Salaries, Leave Salaries, Joining time pay, Travelling allowance, Compensatory Allowances, Charger allowance, Pension contribution and other benefits or personnel expenses, for the legitimate needs of the Board and the stationery expenses shall be met from the Administrative Account of the Fund and it shall not exceed five per cent. of its total expenses during that financial year.</li> <li>(2) The amounts incurred by the State Government for the administration of the Fund shall be repaid from the Administration Account.</li> </ul>
Administrative and Financial power of the Secretary	36.(1) The Secretary of the Board may, without reference to the Board, sanction expenditure and contingencies supply services, purchase of articles and refund for administering the fund, subject to the amount as may be prescribed, to which, he may be authorized to sanction expenditure on any single item from time to time as may be specified under the Rule.
	(2) The Secretary may also exercise such other administration and financial powers other than those specified in sub-rule (1) above, as may be delegated to

him, from time to time as may	be specified under the
Rule.	
(3) The Board may, from time to ti	me delegate, subject to
such conditions as specifie	d under the Rule,
administrative and financial pow	ers to any other officer
under its control and super	vision to the extent
considered necessary for its effic	ient functioning.
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#### CHAPTER IX MISCELLANEOUS

Officers and employees of the Board to be public servant. Protection of action taken in good faith.	<ul> <li>37. All officers and employees of the Board shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code, 1860.</li> <li>38. (1) No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith, done or intended to be done in pursuance of this Act or any Rules or Order made there under.</li> <li>(2) No suit or other legal proceedings shall lie against the Government or the Board for any damage caused or likely to be caused by anything which is, in good faith, done or intended to be done in pursuance of this Act or any Rules or Order made there under.</li> </ul>
Power of Board to make Rules.	<ul> <li>39.(1) The Government may, by notification, make rules to carry out all or any of the purposes of this Act.</li> <li>(2) In particular and without prejudice to the generality of the foregoing power, such Rules be made for all or any of the following matters, namely:-</li> <li>(a) The allowances to the members of the Board other than the <i>ex-officio</i> members and the number and conditions of nomination of the representatives of the employers and employees under sub-section (4) of Section 6 of this Act;</li> <li>(b) Disqualification for appointment as a member of the Board under Section 7 of this Act;</li> <li>(c) Appointment of Officers and staffs of the Board under Section i0 of this Act;</li> <li>(d) Investment of Funds under Section 33 of this Act;</li> <li>(e) Utilization of Fund under Section 34 of this Act;</li> <li>(f) expenses for the administration of the Board, Salaries, Leave Salaries, Joining time pay, Travelling allowance, Compensatory Allowances, Charger allowance, Pension contribution and other benefits or personnel expenses,</li> </ul>

# PART-IV] THE GAZETTE OF MEGHALAYA (*EXTRAORDINARY*) OCTOBER 16, 2019 1687

	for the legitimate needs of the Board and the stationery expenses under Section 35 of this Act;
	(g) the procedure to be followed at the meetings of the
	Board and the manner in which the Board shall conduct
	its business;
	(h) the conditions of service for the officers and staffs
	appointed by the Board under this Act;
	(i) the powers and duties of the Secretary of the Board;
	(j) the registers and records to be maintained by the Board
	or its officers and staffs under this Act including
	register to be kept separately for accounts;
	(k) the publication of the report of the activities of bodies
	financed from the Fund, together with a statement of
	receipts and expenditure of the Fund with statement of
	accounts;
	(1) any other matter which is required to be, or may be,
	prescribed.
Power of the Board to	40. The Board may, with the approval of the Government, may,
alter/amend schemes.	make any alteration or amendment in any scheme for the
	welfare of the building workers.
Power to make	41.(1) The Board, may, by notification, make regulations, not
Regulations.	inconsistent with this Act and Rules, for the purposes of
	this Act.
	(2) In particular and without prejudice to the generality of
	the foregoing power, such regulations may provide for:-
	(a) All matters expressly required or allowed by this Act or.
	Rules, to be made by regulations;
	(b) The terms and the conditions of appointment and
	service and the scales of pay of officers and staff of the
	Board, including the payment of travelling and daily
	allowances in respect of journeys undertaken by such
	officers and staffs of the Board.
	(c) The procedure in regard to the transaction of business at
	the meeting of the Board including the quorum;
	(d) The supervision and control over the acts and
	proceedings of the officers and staffs of the Board and
	the maintenance of discipline and conduct among the
	officers and staffs of the Board;
	(e) The purpose for which and the manner in which
	temporary association of persons may be made;
	(f) The duties, the functions, the terms and conditions of
	service of the members of the Committees;
	(g) The manner and the form relating to the maintenance of
	the accounts of the Board.
	(3) No regulation or its cancellation or modification shall
	have effect until the same has been approved by the
	Government.

	(4) The Government may, by notification, rescind any regulation made under this section and, thereupon, the regulation shall cease to have effect.
Saving of certain laws.	42. Nothing contained in this Act shall effect the operation of any corresponding law in a State providing welfare schemes which are more beneficial to the building and other construction workers than those provided for them by or under this Act.
Repeal and Savings.	<ul> <li>43.(1) The Meghalaya Building and Other Construction Workers' Welfare Board Ordinance, 2019 (Meghalaya Ordinance No.1 of 2019) is hereby repealed.</li> <li>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.</li> </ul>

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S. KHARLYNGDOH, Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

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# The Gazette of Meghalaya EXTRAORDINARY

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# PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

# NOTIFICATION

The 16th October, 2019.

**No.LL(B).74/2012/29.**—The Meghalaya Forest Regulation (Amendment) Act, 2019 (Act No. 24 of 2019) is hereby published for general information.

# MEGHALAYA ACT NO. 24 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

## THE MEGHALAYA FOREST REGULATION (AMENDMENT) ACT, 2019

An ACT

to amend the Meghalaya Forest Regulation (Assam Regulation No. 7 of 1891 as adapted and amended by the State of Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.	1.	(1)	This Act may be called the Meghalaya Forest Regulation (Amendment) Act, 2019.
		(2)	It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
Amendment of Section 3 of the Meghalaya Forest Regulation.	2.		In the Meghalaya Forest Regulation (Assam Regulation No. 7 of 1891 as adapted and amended by Meghalaya), in clause (2) of Section 3, the word "bamboos" appearing therein shall be omitted.

### S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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EXTRAORDINARY

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

### NOTIFICATION

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The 24<sup>th</sup> October, 2019.

**No.LL(B).54/2017/91.** – The Meghalaya Regulation of the Game of Arrow Shooting and Sale of Teer Tickets (Amendment) Act, 2019 (Act No. 25 of 2019) is hereby published for general information.

#### MEGHALAYA ACT NO. 25 OF 2019.

(As passed by the Meghalaya Legislative Assembly) Received the assent of the Governor on the 21<sup>st</sup> October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24<sup>th</sup> October, 2019.

## THE MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND SALE OF TEER TICKETS (AMENDMENT) ACT, 2019

#### An

#### Act

further to amend the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Act, 2018 (Act No. 12 of 2018).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows:-

Short title and commencement:-	1.	•	the Meghalaya Regulation of the Game of Arrow Tickets (Amendment) Act, 2019.	
		(2) It shall come into force at or	ice.	
Amendment of	2.	In section 9 of the Meghalay	a Regulation of the Game of Arrow Shooting and	
Section 9			018, (hereinafter referred to as the principal Act), ed in the" and "license", the word "Forms" and the e inserted."	
Addition of New Section 17 A.	3.	In the principal Act, after Se follows, namely, -	In the principal Act, after Section 17, new section 17 A shall be inserted as follows, namely, -	
		"Power of the 17A State Government to amend Forms	A. If the State Government is of the opinion that it is expedient in the interest of general public so to do, it may, by notification in the Official Gazette, add to, or omit from or otherwise amend the Form and thereafter the Form shall be deemed to have been amended	

accordingly."

S. K. SANGMA, Deputy Secretary to the Govt. of Meghalaya, Law Department.

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No. 8 Shillong, Tuesday, January 15, 2019 25<sup>th</sup> Pausha, 1940 (S. E.)

# PART-IV

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

NOTIFICATION

The 16<sup>th</sup> January, 2019.

**No.LL(B).16/2015/31.** - The Meghalaya Building and other Construction Workers' Welfare Board Ordinance, 2019 (Ordinance No. 1 of 2019) is hereby published for general information.

#### MEGHALAYA ORDINANCE NO. 1 OF 2019.

Promulgated by the Governor on the 15<sup>th</sup> January, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15<sup>th</sup> January, 2019.

# THE MEGHALAYA BUILDING AND OTHER CONSTRUCTION WORKERS' WELFARE BOARD ORDINANCE, 2019

### An Ordinance

An Ordinance to provide for the constitution of Welfare Board to promote welfare of labour in the State of Meghalaya and for other matters connected therewith or incidental thereto.

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Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, I Shri Tathagata Roy Governor of Meghalaya am pleased to promulgate in the Sixty-ninth Year of the Republic of India the following Ordinance, namely, -

#### CHAPTER I PRELIMINARY

Short title, extent and commencement.	1. (1) This Ordinance may be called the Meghalaya Building and Other Construction Workers' Welfare Board Ordinance, 2019.			
	(2) It shall come into force at once.			
Definitions.	2. In this Ordinance, unless the context otherwise requires,-			
	<ul> <li>(a) "Board" means the Meghalaya Building and Other Construction Workers' Welfare Board established under Section 5;</li> </ul>			
	(b) "building or other construction work" means the construction, alteration, repairs, maintenance or demolition, of or, in relation to, buildings, streets, roads, railways, tramways, airfields, irrigation, drainage, embankment and navigation works, flood control works (including storm water drainage works), generation, transmission and distribution of power, water works (including channels for distribution of water), oil and gas installations, electric lines, wireless, radio, television, telephone, telegraph and overseas communications, dams, canals, reservoirs, watercourse, tunnels, transmissions towers and such other works as may be specified in this behalf by the appropriate Government, by notification but does not include any building or other construction work to which the provisions of the Factories Act, 1948 (63 of 1948), or the Mines Act, 1952 (35 of 1952), apply;			

- (c) "building worker" means a person who is employed to do any skilled, semi-skilled or unskilled, manual, supervisory, technical or clerical work for hire or reward, whether the terms of employment be expressed or implied, in connection with any building or other construction work but does not include any such person-
  - (i) Who is employed mainly in a managerial or administrative capacity; or
  - (ii) Who, being employed in a supervisory capacity, draws wages exceeding one thousand six hundred rupees per mensem or exercises, either by the nature of the duties attached to the office or by reason of the powers vested in him, functions mainly of a managerial nature;
- (d) "Chairman" means the Chairman of the Board;
- (e) "contractor" means a person who undertakes to produce a given result for any establishment, other than a mere supply of goods or articles of manufacture, by the employment of building workers or who supplies building workers for establishment; and includes a sub-contractor;
- (f) "employer", in relation to an establishment, means the owner thereof, and includes,-
  - (i) In relation to a building or other construction work carried on by or under the authority of any department of the Government, directly without any contractor, the authority specified in this behalf, or where no authority is specified, the head of the department;
  - (ii) In relation to а building or other construction work carried on by or on behalf of a local authority or other directly establishment, without any contractor, the chief executive officer of that authority or establishment:
  - (iii) In relation to a building or other construction work carried on by or through

a contractor, or by employment of building workers supplied by a contractor, the contractor;

- (g) "establishment" means anv establishment belonging to, under the control or of. Government, anybody corporate or firm, an individual or association or other body of individuals which or who employs building workers in any building or other construction work; and includes an establishment belonging to a contractor, but does not include an individual who employs such workers in any building or construction work in relation to his own residence the total cost of such construction not being more than rupees ten lakhs;
- (h) "Fund" means the Meghalaya Building & Other Construction Workers `Welfare Fund constituted under Section 3 of this Ordinance;
- (i) "Gazette" means the Gazette of Meghalaya;
- (j) "Government" means the State Government of Meghalaya;
- (k) "member" means the member of the Board;
- (l) "notification" means a notification published in the Official Gazette;
- (m) "Ordinance" means the Meghalaya Building and Other Construction Workers' Welfare Board Ordinance, 2019;
- (n) "prescribed" means prescribed by rules;
- (o) "regulation" means the regulations made by the Board under the rules of this Ordinance; and
- (p) "rules" means the rules made under this Ordinance;

#### CHAPTER-II THE ADVISORY COMMITTEES AND EXPERT COMMITTEES

21

State Advisory<br/>Committee.3. (1) The Government shall constitute a committee to be<br/>called the State Building and Other Construction<br/>Workers' Advisory Committee (hereinafter referred to as<br/>the State Advisory Committee) to advise the State<br/>Government on such matters arising out of the<br/>administration of this Ordinance as may be referred to it.

- (2) The State Advisory Committee shall consist of-
  - (a) A Chairperson to be appointed by the State Government;
  - (b) Two members of the State Legislature to be elected from the State Legislature-members;
  - (c) A member to be nominated by the Central Government;
  - (d) The Chief Inspector-member, ex officio;
  - (e) Such number of other member as, not exceeding eleven, but not less than seven, as the State Government may nominate to represent the employers, building workers, associations of architects. engineers, accident insurance institutions and any other interests which, in the opinion of the State Government, ought to be represented on the State Advisory Committee.

(3) The number of persons to be appointed as member from each of the categories specified in clause (e) of subsection (2), the term of office and other conditions of service of, the procedure to be followed in the discharge of their functions by, and the manner of filling vacancies among, the members of State Advisory Committee shall be such as may be prescribed:

Provided that the number of members nominated to represent the building workers shall not be less than the number of numbers nominated to represent the employers. **Expert Committee.** 4. (1) The appropriate Government may constitute one or more expert committees consisting of persons specially qualified in building or other construction work for advising the Government for making rules under this Ordinance.

(2) The members of the expert committee shall be paid by such fees and allowances for attending the meetings of the committee as may be prescribed:

Provided that no fee or allowances shall be payable to a member who is an officer of Government or of anybody corporate established by or under any law for the time being in force.

#### CHAPTER- III ESTABLISHMENT OF THE BOARD

**Constitution of the** 5. (1) The Government shall, by notification, for the purposes of this Ordinance, establish a Board by the name of Meghalaya Building and Other Construction Workers' Welfare Board.

(2) The Board shall be a body corporate having perpetual succession and a with power, subject to the provisions of this Ordinance, to acquire, hold and dispose of property, both common seal with power, subject to the provisions of this Ordinance, to acquire, hold and dispose of property, both movable and immovable, and enter into contract and may, by the said name, sue and be sued.

6. (1) The Board shall consist of-

#### **Official Members:**

- a Chairperson, who shall be appointed by the Government not below the rank of Principal Secretary to the Government of Meghalaya, Labour Department;
- (ii) a member to be nominated by the Central Government;
- (iii) not more than five members representing the State Government of whom one shall be a representative of Finance Department, one shall be representative of Law Department and one shall be representative of Labour

Members of the Board.

Department as a Secretary and ex-officio.

#### **Non-Official Members:**

- (iv) not more than five persons representing the building and other construction workers nominated by the State Government;
- (v) not more than five persons from among the employers/Union/Association of construction and other building workers nominated by the State Government;
- (vi) One member of the Board shall be a woman.

(2) The members constituting the Board shall be notified in the official Gazette.

(3) The term of office of the members except the Chairman and ex-Officio members of the Board shall be such as may be prescribed from the date on which their names are notified under sub-section (2).

(4) The allowances, if any, payable to the members of the Board other than the ex-officio members and the number and conditions of nomination of the representatives of the employers and employees, shall be such as may be prescribed.

7. (1) No person shall be nominated as, or continue to be, a member of the Board who –

- (a) Is a salaried official of the Board; or
- (b) Is, or at any time has been, adjudged insolvent or has suspended payment of his debts or has suspended payment of his debts or has compounded with his creditors; or
- (c) Is found to be of unsound mind; or
- (d) Is, or has been, convicted, convicted of any offence involving moral turpitude, unless such conviction has been set aside; or
- (e) Is in arrears or any sum due to the Board.

(2) The Government may remove from office any nominated member who is, or has become, subject to any

Disqualification for appointment as a member of the Board. of the disqualifications mentioned in sub-section (1) of Section 6:

Provided that, before taking action under this subsection, the member concerned, shall be given an opportunity to make his representation against the action proposed.

**Resignation of office by members and filling up of casual vacancies.** 8. (1) A nominated member may resign his office by giving notice thereof in writing to the Government and on the resignation being accepted, he shall be deemed to have vacated his office as such.

> (2) A casual vacancy in the office of a nominated member shall be filled by nomination of another person from the concerned category and a member so nominated shall hold office for the unexpired portion of the term of the office of his predecessor.

> (3) No Act or proceeding of the Board shall be invalid on the ground merely of the existence of any vacancy in, or any defect in the constitution of the Board.

9. (1) The Secretary of the Board shall be its Chief Executive Officer.

(3) The Secretary shall, with the approval of the Chairperson issue notice to convene meeting of the Board and keep the record of minutes and shall necessary steps for carrying out the decisions of the Board.

Appointment of<br/>Officers and staffs<br/>of the Board.10. (1) The Board may, with the prior concurrence of the<br/>State Government, appoint an officer of the Government<br/>not below the rank of a Labour Commissioner of the<br/>Labour Department as Secretary of the Board.

Secretary to

Board.

(2) The Board shall, have powers to appoint such officers and staffs as it thinks fit to carry out its functions under this Ordinance to supervise and control the activities of any other financed from the Fund.

(3) Service Rules which defines all Service Conditions for the Board employees shall be framed.

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Meetings of the Board.

11. (1) The Board shall ordinarily meet once in two months:

Provided that the Chairperson shall within fifteen days of the receipt of a requisition in writing from not less than one third of the members of the Board, call a meeting thereof.

(2) Notice intimating the date, time and venue of every meeting together with a list of business to be transacted at the meeting shall be sent by registered post or by special messenger to each member fifteen days before the meeting:

Provided that when the Chairperson calls a meeting for considering any matter which in his operation is urgent, notice of not less than three days shall be deemed sufficient.

#### CHAPTER IV REGISTRATIONS OF ESTABLISHMENTS AND BUILDING WORKERS AS BENEFICIARIES

- 12. The appropriate Government may, by order notified in the Official Gazette,-
  - (a) Appoint such persons, being Gazetted Officers of Government, as it thinks fit, to be the registering officers for the purposes of this Ordinance; and
  - (b) Define the limits within which a registering officer shall exercise the powers conferred on him by or under this Ordinance.
  - 13. (1) Every employer or contractor shall,-
    - (a) In relation to an establishment to which this Ordinance applies on its commencement, within a period from such commencement; and
    - (b) In relation to any other establishment to which this Ordinance may be applicable at any time after such commencement, within a period of sixty days from the date on which this Ordinance becomes applicable to such establishment, make an application to the

Appointment of registering officers.

**Registration of** 

establishments.

registering officer for the registration of such establishment:

Provided that the registering officer may entertain any such application after the expiry of the periods aforesaid, if he is satisfied that the applicant was prevented by sufficient cause from making the application within such period.

(2) Every application under sub-section (1) shall be in such form and shall contain such particulars and shall be accompanied by such fees as may be prescribed.

(3) After the receipt of an application under subsection(1), the registering officer shall register the establishment and issue a certificate of registration to the employer thereof in such form and within such time and subject to such conditions as may be prescribed.

(4) Where, after the registration of an establishment under this section, any change occurs in the ownership or management or other prescribed particulars in respect of such establishment, the particulars regarding such change shall be intimated by the employer to the registering officer within thirty days of such change in such form as may be prescribed.

Manner of making<br/>application for<br/>registration of<br/>establishments.14.(1) The application referred to in sub-section (1) of<br/>Section 13 shall be made in such form as may be<br/>prescribed to the Registering Officer of the areas<br/>appointed under Section 12 in which the building or<br/>other construction work is to be carried on by the<br/>establishment.

(2) Every application referred to under sub-section (1) shall be accompanied by a Treasury Challan showing payment of the fees for the registration of the establishment.

**Grant of certificate of registration.** 15. (1) The Registering Officer, after receiving application under sub-section (1) of Section 14 shall register an establishment and issue a certificate of registration of the applicant within such days as may be prescribed. The certificate of registration to be granted by the Registering Officer shall be in such form as such as may be specified in the Rules. (2) The Registering Officer shall maintain a register in such form as may be prescribed showing the particulars of establishments in relation to which certificates of registration have been issued by him.

(3) If, in relation to an establishment, any change occurs in the ownership or management or other particulars specified in the certificate of registration, the employer of the establishment shall intimate the Registering Officer within such days as may be prescribed, the date and particulars of such change, and the reasons thereof.

**Fees.** 16. The fees to be paid for grant of a certificate of registration under Section 15 shall be as such as may be prescribed.

**Registration of building workers as beneficiaries.** 17. Every building worker who has completed 18 years of age but has not completed 60 years of age and who is not a member in any other welfare fund established under any law for the time being in force and who has completed 90 days of service as a building worker in the year immediately preceding shall be eligible for registration as a beneficiary under this Ordinance.

#### CHAPTER V SCHEMES OF THE BOARD

Power and duties	18. (1) The Board may-
of the Board to	
undertake welfare	(a) Provide immediate assistance to a beneficiary
Schemes.	in case of accident;

- (b) Make payment of pension to the beneficiaries who have completed the age of sixty years;
- (c) Sanction loans for construction of a house not exceeding such amount and on such terms and conditions as may be prescribed;
- (d) Pay such amount in connection with premia for Group Insurance Scheme of the beneficiaries as it may deem fit;
- (e) Give such financial assistance for the education of children of the beneficiaries as

may be prescribed;

- (f) Meet such medical expenses for treatment of major ailments of a beneficiary or, such dependant, as may be prescribed;
- (g) Make payment of maternity benefit to the female beneficiaries; and
- (h) Make provision and improvement of such other welfare measures and facilities as may be prescribed.

(2) The Board may grant loan or subsidy to a local authority or an employer in aid of any scheme approved by the State Government for the purpose connected with the welfare of building workers in any establishment.

(3) The Board may pay annually grants-in-aid to a local authority or to an employer who provides to the satisfaction of the Board welfare measures and facilities of the standard specified by the Board for the benefit of the building workers and the members of their family, so, however, that the amount payable as grants-in-aid to any local authority or employer shall not exceed-

- (a) The amount spent in providing welfare measures and facilities as determined by the State government or any person specified by it in this behalf, or
- (b) Such be prescribed, amount may as whichever is less:

Provided that no grants-in-aid shall be payable in respect of any such welfare measures and facilities where the amount spent thereon determined as aforesaid is less than the amount prescribed in this behalf.

19. The Board, may, carry out new schemes as directed Power of Board to by the Government of India from time to time under relevant Sections of the Ordinance. Further, the Board may take up new schemes within the ambit of the Ordinance for the welfare of building and other construction workers. However, amendment to the Rules shall be carried out as may be prescribed.

take up schemes.

#### CHAPTER VI BOARD'S FUND

Constitution of Fund.	20. (1) The Board shall be constituted a fund to be called the Meghalaya Building & Other Construction Workers' Welfare Fund and there shall be credited thereto-
	(a) Any grants and loan made to the Board by the Central Government;
	(b) All contributions made by the beneficiaries; and
	(c) All sums received by the Board from such other sources as may be decided by the Central Government.
	(2) The Fund shall be applied for meeting-
	(a) Expenses of the Board in the discharge of its functions under Section 20 of this Ordinance;
	(b) Salaries, allowances and other remuneration of the members, officers and other employees for the Board; and
	(d)Expenses on objects and for purposes authorised by the Board.
	(3) The Board shall, in any financial year, incur expenses towards salaries, allowances and other remuneration to its members, officers and other employees and for meeting the other administrative expenses not exceeding 5 (five) percent of its total expenses during that financial year.
Benefits of the Fund.	21. Subject to the provisions of this Ordinance, every building worker registered as a beneficiary under this Ordinance shall be entitled to the benefits provided by the Board from its Fund under this Ordinance.
Contribution to the Fund.	22. (1) A beneficiary of the fund shall contribute to the fund at such rate as may be prescribed. This contribution shall be remitted in advance once in three months in any of the banks specified by the Board in the district in

which the member resides.

(2) If a beneficiary commits defaults in the payment of contribution continuously for period of one year, he shall cease to be a beneficiary of the Fund, However, with the permission of the Secretary or an officer authorized by him in this behalf the membership may be resumed on repayment of arrears of contribution with a fine at such rates as may be prescribed subject to the condition that such resumption shall not be allowed more than twice.

(3) If a beneficiary is unable to pay his contribution monthly due to any financial hardships, the Board, may, waive the payment of contribution for a period not exceeding three months at a time.

#### CHAPTER VII LEVY AND COLLECTION OF CESS

Levy and 23. (1) There shall be levied and collected a cess for the purposes of this Ordinance at such rate not exceeding two per cent. but not less than one per cent. of the cost of construction incurred by an employer, as the Central Government, may, by notification in the Official Gazette, from time to time specify.

(2) The cess levied under sub-section (1) shall be collected from every employer in such manner and at such time, including deduction at source in relation to a building or other construction work of a Government tor a public sector undertaking or advance collection through a local authority where an approval of such building or other construction work by such locality is required, as may be prescribed.

(3) The proceeds of the cess collected under subsection (2) shall be paid by the local authority or the State Government collecting the cess to the Board after deducting the cost of collection of such cess not exceeding one percent of the amount collected.

(4) Notwithstanding anything contained in subsection (1) or sub-section (2), the cess leviable under this Act including payment of such cess in advance may, subject to final assessment to be made, be collected at a uniform rate or rates as may be prescribed on the basis of the quantum of the building or other construction work involved. Furnishing of<br/>returns.24. (1) Every employer shall furnish return to such officer<br/>or authority, in such manner and at such time as may be<br/>prescribed.

(2) If any person carrying on the building or other construction work, liable to pay the cess under Section 23, fails to furnish any return under sub-section (1), the officer or the authority shall give a notice requiring such person to furnish such return before such date as may be specified in the notice.

Assessment of 25. (1) The officer or authority to whom or to which the return has been furnished under Section 21 shall, after making or causing to be made such inquiry as he or it thinks fit and after satisfying himself or itself that the particulars stated in the return are correct, by order, assess the amount of cess payable by the employer.

(2) If the return has not been furnished to the officer or authority under sub-section (2) of Section 24, he or it shall, after making or causing to be made such inquiry as he or it thinks fit, by order, assess the amount of cess payable by the employer.

(3) An order of assessment made under sub-section (1) or sub-section (2) shall specify the date within which the cess shall be paid by the employer.

- **Power to exempt.** 26. Notwithstanding anything contained in this Ordinance, the Government may, by notification in the Official Gazette, exempt any employer or class of employers in a State from the payment of cess payable under this Ordinance where such cess is already levied and payable under any corresponding law in force in the State.
- **Interest payable** on delay in payment of cess. 27. If any employer fails to pay any amount of cess payable under Section 23 within the time specified in the order of assessment, such employer shall be liable to pay interest on the amount to be paid at the rate of two per cent. for every month or part of a month comprised in the period from the date on which such payment is due till such amount is actually paid.

#### **CHAPTER VIII** Finance, Accounts and Audit of the Board

Power of Board to 28. Subject to the other provisions of this Ordinance, the Board may, from time to time with the previous sanction borrow. of the Government, and subject to such conditions as may be specified by the Government in this behalf, borrow any sum required for the purposes of this Ordinance.

**Budget**. 29. The Board shall prepare, in such form and at such time each financial year, as may be prescribed, its budget for the next financial year, showing the estimated receipts and expenditure of the Board and forward the same to the State Government and the Central Government.

Annual Report. 30. The Board shall prepare, in such form and at such time each financial year as may be prescribed, its annual report, giving full account of its activities during the previous financial year, and submit a copy thereof to the State Government and the Central government.

Accounts and 31. (1) The Board shall cause to be maintained proper books of accounts and such other records as rules may Audit. require and shall prepare in accordance with the rules a statement of accounts for each financial year.

> (2) The accounts of the Board shall be audited once a year by authorised auditors.

> (3) As soon as the account of the Board have been audited, the Board shall send a copy thereof together with a copy of the report of the auditors to the Government and shall cause the accounts to be published in the official Gazette as may be prescribed.

> (4) The Board shall comply with such directions as the Government, may, after perusal of the report of the auditor, think fit to issue.

**Concurrent and** 32. (1) Notwithstanding anything contained in Section 31, the Government may order that there shall be a special Audit of concurrent audit of the accounts of the Board by such person as it thinks fit. The Government may also direct a special audit of the accounts of the Board relating to any particular transaction or a class of series of transaction or to a particular period.

Accounts.

(2) When an order is made under sub-section(1), the Board shall present or cause to be presented for audit such accounts and shall furnish to the person appointed under sub-section(1) such information as the said person may require for the purpose of audit.

Investment of33. All moneys belonging to the fund may be invested in<br/>the Nationalised Banks or as such as may be prescribed.

Utilization of34. The fund shall not, without the previous approval ofFund.Government, be expended for any purpose other than<br/>those mentioned in the Ordinance.

**Expenditure from the Fund.** 35. (1) All expenses for the administration of the fund, fees and allowances of the Members of the Board, Salaries, Leave Salaries, Joining time pay, Travelling allowance, Compensatory Allowances, Charger allowance, Pension contribution and other benefits or personnel expenses, for the legitimate needs of the Board and the stationery expenses shall be met from the Administrative Account of the Fund and it shall not exceed five per cent. of its total expenses during that financial year.

> (2) The amounts incurred by the State Government for the administration of the Fund shall be treated as a loan which shall be repaid from the Administration Account.

Administrative and Financial power of the Secretary. 36. (1) The Secretary of the Board may, without reference to the Board, sanction expenditure and contingencies supply services, purchase of articles and refund for administering the fund, subject to the amount as may be prescribed, to which, he may be authorized to sanction expenditure on any single item from time to time as may be specified under the Rule.

> (2) The Secretary may also exercise such other administration and financial powers other than those specified in sub-rule (1) above, as may be delegated to him, from time to time as may be specified under the Rule.

> (3) The Board may, from time to time delegate, subject to such conditions as specified under the Rule, administrative and financial powers to any other officer under its control and supervision to the extent considered necessary for its efficient functioning.

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### CHAPTER IX MISCELLANEOUS

Officers and employees of the Board to be public servant. Protection of action taken in good faith.	37. All officers and employees of the Board shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code, 1860.
	38. (1) No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith, done or intended to be done in pursuance of this Ordinance or any Rules or Order made there under.
	(2) No suit or other legal proceedings shall lie against the Government or the Board for any damage caused or likely to be caused by anything which is, in good faith, done or intended to be done in pursuance of this Ordinance or any Rules or Order made there under.
Power of Board to make Rules.	39. (1) The Government may, by notification, make rules to carry out all or any of the purposes of this Ordinance.
	(2) In particular and without prejudice to the generality of the foregoing power, such Rules be made for all or any of the following matters, namely:-
	<ul> <li>(a) The allowances to the members of the Board other than the ex-officio members and the number and conditions of nomination of the representatives of the employers and employees under sub-section (4)of Section 6 of this Ordinance;</li> </ul>
	(b) Disqualification for appointment as a member of the Board under Section 7 of this Ordinance;
	(c) Appointment of Officers and staffs of the Board under Section 10 of this Ordinance;
	(d) Investment of Funds under Section 33 of this Ordinance;
	(e) Utilization of Fund under Section 34 of this Ordinance;
	(f) expenses for the administration of the fund, fees and allowances of the Directors of the Board, Salaries, Leave Salaries, Joining time pay, Travelling allowance, Compensatory Allowances, Charger allowance, Pension contribution and

other benefits or personnel expenses, for the legitimate needs of the Board and the stationery expenses under Section 35 of this Ordinance;

- (g) the procedure to be followed at the meetings of the Board and the manner in which the Board shall conduct its business;
- (h) the conditions of service for the officers and staffs appointed by the Board under this Ordinance;
- (i) the powers and duties of the Secretary of the Board;
- (j) the registers and records to be maintained by the Board or its officers and staffs under this Ordinance including register to be kept separately for accounts;
- (k) the publication of the report of the activities of bodies financed from the Fund, together with a statement of receipts and expenditure of the Fund with statement of accounts; and
- (l) any other matter which is required to be, or may be, prescribed.

**d** 40. The Board may, with the approval of the Government, may, make any alteration or amendment in any scheme for the welfare of the building workers.

41. (1) The Board, may, by notification, make regulations, not inconsistent with this Ordinance and Rules, for the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for:-

- (a) All matters expressly required or allowed by this Ordinance or Rules, to be made by regulations;
- (b) The terms and the conditions of appointment and service and the scales of pay of officers and staffs of the Board, including the payment of travelling and daily allowances in respect of journeys undertaken by such officers and staffs of the Board;
- (c) The procedure in regard to the transaction of business at the meeting of the Board including

Power of the Board to alter/amend schemes.

Power to make Regulations. the quorum;

- (d) The supervision and control over the acts and proceedings of the officers and staffs of the Board and the maintenance of discipline and conduct among the officers and staffs of the Board;
- (e) The purpose for which and the manner in which temporary association of persons may be made;
- (f) The duties, the functions, the terms and conditions of service of the members of the Committees;
- (g) The manner and the form relating to the maintenance of the accounts of the Board.

(3) No regulation or its cancellation or modification shall have effect until the same has been approved by the Government.

(4) The Government may, by notification, rescind any regulation made under this section and, thereupon, the regulation shall cease to have effect.

Saving of certain42. Nothing contained in this Ordinance shall effect the operation of any corresponding law in a State providing welfare schemes which are more beneficial to the building and other construction workers than those provided for them by or under this Ordinance.

**TATHAGATA ROY,** Governor of Meghalaya.

Dated Shillong, The 16<sup>th</sup> January, 2019.

Shillong, the 15<sup>th</sup> January, 2019.

Dated Raj Bhavan,

**A. K. SANGMA,** Additional Secretary to the Government of Meghalaya, Law Department.

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# The Gazette of Meghalaya

# **EXTRAORDINARY**

**PUBLISHED BY AUTHORITY** 

No. 195 Shillong, Friday, May 24, 2019, 3rd Jyeshtha, 1941 (S. E.)

# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

# NOTIFICATION

The 24th May, 2019.

**No.LL(B).18/2019/8.**—The Meghalaya Farmers' (Empowerment) Commission Ordinance, 2019 (Ordinance No. 2 of 2019) is hereby published for general information.

## MEGHALAYA ORDINANCE NO. 2 OF 2019.

Promulgated by the Governor on the 21st May, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th May, 2019.

# THE MEGHALAYA FARMERS' (EMPOWERMENT) COMMISSION ORDINANCE, 2019

An

## Ordinance

to provide for empowerment to the farmers of Meghalaya by constituting the Meghalaya Farmers' (Empowerment) Commission to act as a bridge between the farmers and the Government and would, *inter alia*, study and identify key issues of the farmers in the State of Meghalaya as also suggest remedial measures to make farming sector more attractive and remunerative for farmers and youth. The Commission shall engage itself in the formulation of long-term and short-term policy measures for the benefit of farmers and devise ways and means for better implementation of the government policies relating to agriculture, allied sectors, food processing and value chain development in the State of

Meghalaya. The Commission shall render such advice to the Government of Meghalaya on all matters connected therewith, and incidental thereto. The Commission shall examine various facets of farming activities including but not limited to climate change, sustainable farming practices, implementation of various commodity specific Missions, markets and international agreements, and their impact on farmers and farming activities and would assist the Government in formulating appropriate policies and programmes for mitigation as well as adaptation.

AND WHEREAS State Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate the following Ordinance:-

# CHAPTER I Preliminary

 (1) This Ordinance shall be called the Meghalaya Farmers' (Empowerment) Commission Ordinance, 2019.

(2)It extends to the whole state of Meghalaya.

(3)It shall come into force from the date of its publication in the Official Gazette.

**Definitions.** 

Short title, extent and

commencement.

- 2. In this Ordinance, unless the context otherwise requires,-
  - (a) "Agriculture" means growing or cultivation of plants or produce of agriculture, horticulture. animal husbandry, dairying, herbal and medicinal plants, apiculture, sericulture, or any such other activity for the purpose of food, fodder, fibre, fuel, bio-fuel, and raw materials etc. for agro- industries;

- (b) "Commission" means 'the Meghalaya Farmers' (Empowerment) Commission' constituted under this Ordinance;
- (c) "farmer" means any person(s) who-
  - (i) cultivates crops by cultivating the land himself; or
  - (ii)cultivates crops by supervising the cultivation of land through any other person;
  - (iii)any person who engages in fisheries, dairying, poultry, and other animal husbandry activities, and allied sectors like sericulture, apiculture etc.;
  - (iv)any person who engages in agro-forestry, non timber forest produce etc;
  - (v)any persons who are agricultural labourers, sharecroppers, tenants engaged in various farm related occupations;
- (d) "Government" means the Government of Meghalaya;
- (e) "Ordinance" means the Meghalaya, Farmers' (Empowerment) Commission Ordinance, 2019;
- (f) "Nodal Department" means the Agriculture Department of the Government;
- (g)"**produce**" includes agricultural produce, livestock and its products, fishery products, Sericulture and Apiculture products, and such other products as may be considered appropriate by the Commission from time to time;
- (h) "**regulations**" mean regulations made by the Commission under Section 14 in accordance with the provisions of this Ordinance; and
- (i) "rules" mean the rules made under this Ordinance.

# **CHAPTER II**

# Constitution of the Commission and Functions of Farmers' (Empowerment) Commission.

Constitution of the Commission, officers and other employees.

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- 3. (1)There shall be a Commission, to be known as the Farmers' (Empowerment) Commission, to discharge the functions assigned to the Commission under this Ordinance.
  - (2) The Commission shall be a body corporate by the name of aforesaid, having perpetual succession and a common seal with the power to acquire, hold and dispose of properties, both movable and immovable, and to contract, and shall by the said name sue and be sued.
  - (3) The Commission shall consist of a sole member who shall be its Chairperson. The Chairperson to be appointed by the Government shall be a person of technical qualification, outstanding calibre and eminence, with long experience in agriculture policy formulation and implementation.
- (4) The Commission may engage such officers and other employees as may be necessary, either against sanctioned posts, or on contractual basis, or on deputation basis, or such other short-term or medium term basis, for the efficient discharge of its functions and the process of such engagement, the salaries, allowances and other conditions of service of such officers and employees of the Commission shall be periodically informed to the Agriculture Department.
- (5) The Chairperson shall be the Chief Executive of the Commission and shall exercise such powers and perform such duties as may be prescribed under the rule.

Term of office and conditions of the service of Chairperson and Member.	<ul> <li>4.(1)The Chairperson shall hold office for a term not exceeding five years from the date of assuming the office and shall not be eligible for reappointment in the Commission.</li> <li>(2)The Chairperson may at any time, resign from office by writing under his hand addressed to the State Government.</li> <li>(3)The State Government may remove a person from the office of Chairperson, if that person :- <ul> <li>(a)becomes an undischarged insolvent, or</li> <li>(b) gets convicted and sentenced to imprisonment for an offence which, in the opinion of the State Government, involves moral turpitude, or</li> </ul> </li> </ul>
	<ul> <li>(c) becomes of unsound mind and stands so declared by a competent court, or</li> <li>(d) refuses to act or becomes incapable of acting, or</li> <li>(e) in the opinion of the State Government has so abused the position of Chairperson as to render that person's continuance in office detrimental to the public interest:</li> </ul>
	Provided that no person shall be removed under this sub-section until that person has been given a reasonable opportunity of being heard in the matter. (4)A vacancy caused under sub-section (2) or sub-section (3) shall be filled by a fresh nomination or appointment, as the case may be.
Salaries and allowances to be paid out of grant made by State Government.	5. The salaries, allowances or remuneration payable to the Chairperson, and the administrative expenses including salaries, allowances etc. payable to the officers and other employees shall be paid out of the grants made by the State Government out of its budgetary allocation either in the form of a Corpus Fund, or in the form of annual grants, as the case may be.

Vacancies etc. not	6. No proceedings of the Commission or any Committee
to invalidate	thereof shall be invalid by reasons only of the existence
proceedings of	of any vacancy in or any defect in the Constitution of
the Commission.	the Commission or such Committee as the case may be.

# CHAPTER III Functions of the Commission

Functions of the7. The Commission shall discharge the following functions,<br/>namely:-

- (i) to make suitable policy recommendations to the State Government based on sound economic principles for the benefit of farmers and farming sector in the State of Meghalaya;
- (ii) to assess the general farming situation and condition of the farmers in the State;
- (iii) to identify specific needs of the farmers and farming associations on issues and challenges they are facing, and to suggest specific measures to address the issues;
- (iv) to set a medium term and long term goals social, economic and ecological goals for the farming sector in order to make the sector most competitive;
- (v) to suggest measures to improve the various stages of agriculture produce viz., grading, processing, storage, transport, channels of distribution and all other functions involved so there is no value erosion at any stage and the farmers realize complete value for their produce;
- (vi) identify and recommend measures for raising financial resources for the implementation of the various measures suggested by the Commission;

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- (vii) to review periodically and suggest effective and innovative measures to strengthen the Implementation and Monitoring of the various Central and State Government schemes and commodity specific missions launched by the Government at various times, to ensure effective outcomes of the same;
- (viii) to induct various technologies for enhancing productivity that may include Mobile apps, Artificial Intelligence based crop husbandry, Seed Technology and Tissue Culture and other new methods and practices;
- (ix) to take steps to promote climate change resilient natural farming methods such as Zero Budget Natural Farming (ZBNF) in the State;
- (x) to suggest ways and means for availability of financial services to the farmers of Meghalaya;
- (xi) to suggest measures to mitigate and alleviate farmer's distress arising out of debt burden;
- (xii) to set up Seed Villages and develop a comprehensive seed management system for conservation and propagation of indigenous and climate change resilient varieties of seeds in the State;
- (xiii) to suggest measures to secure Geographical Indications and Intellectual Property Rights for all niche and high value crops which are unique to the State of Meghalaya;
- (xiv) to recommend environment friendly Irrigation systems, organic fertilizers and bio pest management systems to farmers;
- (xv) to oversee the implementation of Crop/Animal Insurance programmes for Agriculture and allied sectors;

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- (xvi) to oversee the implementation of Soil Health Card programme to support farmers in the soil health care screening;
- (xvii) to improve governance and delivery of services to farmers using the provisions of the Meghalaya Community Participation and Public Services Social Audit Act 2017;
- (xviii) to consider demands and grievances of farmers and farmers' Associations and Unions and to establish a channel of communication with their representatives;
  - (xix) to consider and advise Government on any other issue which is specially referred to the Commission by the State Government.
  - (xx) the Commission shall submit to the Government an annual report of its functions and duties discharged in a financial year.
  - (xxi) to encourage the farmers to form associations, and/or cooperative societies so their voice is collectivized, and heard with respect; and
  - (xxii) to implement such Externally Aided Projects that have a direct bearing on farmer empowerment and mobilization, as also their economic upliftment.

# CHAPTER IV **Procedure and Powers**

8.(1)The Commission shall devise its own procedures. It **Procedure and** may call for such records and information and officials, as it considers necessary from the relevant Departments of the Government and autonomous research and training institutions who shall furnish such records, information and documents, relevant to the Commission's objectives and render such information and assistance as may be required by the Commission.

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powers.

- (2) The Commission may set up sub-committee (s) or study team(s) on specific issues. It may also engage consultants to study any aspect which is covered by its terms of reference and may require the services of the officers and staff either on deputation, or on a contractual basis.
- (3) While the Commission shall be free to have a sitting anywhere in the State, the Government shall provide the Commission sufficient office space to accommodate the officials and staff, as well as space to facilitate the meetings with the farmers and/or their unions and associations.

# CHAPTER V Finance, Accounts and Audit

Grant by State
Government etc.
9.(1)The State Government shall under appropriation made by the State Legislature by law in this behalf, pay to the Commission by way of grant such sums of money and in such manner as the State Government in consultation with the Commission may think fit for being utilized for the purposes of this Ordinance. The grant could be in the form of a Corpus Fund, or annual grants, as the case may be.

(2) The Commission may, subject to such terms and conditions as may be specified in this behalf by the State Government, may receive grants from the Government of India, North Eastern Council, International Funding Agencies, Indian Council of Agricultural Research, National Bank for Agriculture and Rural Development or other funding Organizations of similar nature, so it can meet its obligations mandated under the Ordinance.

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- (3) The Commission may be serviced either by the Nodal Department or any such other organization, as may be notified by the Government.
- (4) The Commission may spend such sums of money as it thinks fit for performing the functions under this Ordinance, and such sums of money shall be treated as expenditure payable out of the grant referred to in sub-sections (1) and sub-section (2).
- (5) The Commission may invest any or whole of its available or surplus financial resources in mutual funds, or in commercial banks for generating regular income, to meet its mandated obligations. It will be open for the Commission to generate resources of its own, to reduce the financial burden on the Government.
- 10.(1)The Commission shall maintain proper accounts and other relevant records and prepare annual statement of accounts in such form as may be prescribed by the State Government in consultation with the Accountant General, Meghalaya.

Accounts, audit

accountability

and

- (2)The annual accounts of the Commission shall be audited by the Accountant General, Meghalaya.
- (3)The Accountant General, Meghalaya shall have the same rights and privileges and the authority in connection with such Audit as the Accountant General, Meghalaya generally has in connection with the Audit of Government accounts and in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the officers of the Commission.

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- (4) The Accounts of the Commission, as certified by the Accountant General, Meghalaya together with the Audit report thereon shall be forwarded annually to the State Government by the Commission.
- (5) The Chairperson of the Commission will periodically brief the Chief Minister of the Government of Meghalaya about the discharge of the functions of the Commission.

# **CHAPTER VI**

### Miscellaneous

Chairperson,1Members and thestaff of theCommission to bepublic servants.

- 11. The Chairperson, the Officers and other employees of the Commission shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal
   be Code and Section 2 (c) of the Prevention of Corruption Act, 1988.
- Protection of acts12. No suit, prosecution or other legal proceedings shall liedone in goodagainst Chairperson of the Commission or any officerfaith.of the Commission for anything which is in good faithdone or intended to be done under this Ordinance or<br/>the rules made thereunder.
- Power to make13. (1)The State Government may, by notification in the<br/>official gazette make rules for carrying out the<br/>provisions of this Ordinance.
  - (2)In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-
  - (a)the salaries, allowances and facilities to be made available to, and the other terms and conditions of service of the Chairperson.
  - (b) the form in which the annual statement of accounts shall be maintained.

(c)any other matter which is required to be, or may be prescribed.

(3)Every rule made under this Ordinance shall be laid, as soon as may be after it is made before the State Legislature.

Power to make regulations.

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- 14. The Commission may make regulations, not inconsistent with this Ordinance and Rules made thereunder for the administration of the affairs of the Commission.
- Power to remove<br/>difficulty.15.If any difficulty arises in the implementation of any<br/>provisions of this Ordinance, Government may, as<br/>exigency requires, by order not inconsistent with the<br/>provision of this Ordinance, do anything, which<br/>appears to it to be necessary or expedient for the<br/>purpose of removing the difficulty.

Dated, Shillong The 21st May, 2019.

(**TATHAGATA ROY**) Governor of Meghalaya.

Dated Shillong, The 24th May, 2019. A. K. SANGMA, Additional Secretary to the Govt. of Meghalaya, Law Department.

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# The Gazette of Meghalaya

EXTRAORDINARY

# **PUBLISHED BY AUTHORITY**

No. 238 Shillong, Friday, August 9, 2019 18<sup>th</sup> Sravana, 1941 (S. E.)

# PART-IV

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

NOTIFICATION

The 9<sup>th</sup> August, 2019.

**No.LL(B).170/84/66.** - The Meghalaya Electricity Duty (Amendment) Ordinance, 2019 (Ordinance No. 3 of 2019) is hereby published for general information.

#### MEGHALAYA ORDINANCE NO. 3 OF 2019.

Promulgated by the Governor on the 6<sup>th</sup> August, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9<sup>th</sup> August, 2019.

#### THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT) ORDINANCE, 2019

#### AN ORDINANCE

further to amend and clarify the Meghalaya Electricity Duty Act, (as adapted from the Assam Electricity Act No. XXX of 1964 and amended by Meghalaya) and to validate certain actions;

Whereas under Article 246 read with entry 53 of List II of the Constitution of India, the States have the plenary power to impose taxes on the consumption or sale of electricity; and

Whereas in the year 1964, the composite State of Assam enacted the Assam Electricity Duty Act, 1964 [which became effective in the full fledged State of Meghalaya *vide* the North Eastern Areas (Reorganisation) Act, 1972 (Central Act No. 81 of 1971) with certain modification and adaptations made by the Meghalaya Taxation Laws (Modifications) Act,

1972 (Meghalaya Act No. 1 of 1973) hereinafter referred to as "the principal Act in order to levy a duty on the consumption of sale of electricity; and

Whereas in the preamble of the principal Act, it has been unequivocally stated that it has been enacted to levy a duty on the sale or consumption of electricity; and

Whereas under clause (c) of sub-section (1) of section 3 of the principal Act provides for levy of duty on captive consumption of electricity, i.e. on the consumption of electricity by a person generating it for own use or consumption; and

Whereas under sub-section (3) of section 3 of the principal Act stipulates that the electricity duty under Section 3 shall be computed and levied on the basis of the monthly consumption as shown in the electricity consumption meter; and

Whereas the levy of electricity duty under clause (c) of sub-section (1) of section 3 is and has always been on the consumption of electricity by a person generating it for own use or consumption; and

Whereas the consumption of electricity by the same person who generates it would be liable to be taxed under the statutory provisions enacted in terms of Entry 53 of List II of the Constitution of India; and

Whereas in a recent judicial pronouncement, it has been held by the Hon'ble High Court of Gauhati, that under clause (c) under sub-section (1) of Section 3 of the Assam Electricity Duty Act 1964 (which was adapted and amended by Meghalaya as stated above) is ultra vires the Constitution of India and is beyond the legislative competence of the State; and

Whereas the Meghalaya Electricity Duty Act has been challenged in the Hon'ble High Court of Meghalaya and it is apprehended that the Hon'ble High Court may take a similar stance; and

Whereas it has become necessary to clarify beyond all doubts and declare that the levy of electricity duty under clause (c) of sub-section (1) of section 3 read with sub-section (3) is and has always been on the consumption of electricity by the person generating it for own consumption; and

Whereas as a matter of abundant caution, it has also become necessary to validate all actions taken in terms of clause (c) of sub-section (1) of section 3 of the principal Act;

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate in the Seventieth Year of the Republic of India, the following Ordinance :-

Short title and1. (1) This Ordinance may be called the Meghalaya Electricity DutyCommencement.(Amendment & Validation) Ordinance, 2019.

(2) It shall come into force with effect from the 19<sup>th</sup> April, 2019.

Amendment of
 2. In the Meghalaya Electricity Duty Act (as adapted from Assam Electricity Act, No. XXX, of 1964) Act, the existing Clause (c) of subsection (1) of Section (3), the following shall be deemed to have been substituted with effect from the 21<sup>st</sup> Day of January, 1972, namely:-

"(c) Consumed by any person or any organization generating energy".

Validation.
 3. Notwithstanding anything contained in any judgment, decree or order of any court or other authority to the contrary, electricity duty levied or collected as the electricity duty under the Meghalaya Electricity Duty Act, (adapted in Assam Electricity Act, No. XXX of 1964) as amended from time to time, and all actions taken, things done, rules made, notifications issued or purported to have been taken, done, made or issued under the said Act shall, for all purposes, be deemed to be and to have always been validly levied, collected, taken, done, made or issued under, the provisions of this Act, as if this Act where enforced at all material times and accordingly,-

(a) no suit or other proceeding shall be maintained or continued in, or before any Court, tribunal or other authority for the refund of any amount received or realized by way of such electricity duty;

(b) no Court, tribunal or other authority shall enforce any decree or order directing the refund of any amount received or realized by way of such electricity duty; (c) any proceeding, act or thing which could have been validly taken, continued or done for the levy or collection of such electricity duty at any time under the provisions of the said Act but which not had been taken, continued or done, may be taken, continued or done.

Dated Raj Bhavan, Shillong, the 6<sup>th</sup> August, 2019.

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TATHAGATA ROY, Governor of Meghalaya.

Dated Shillong, The 9<sup>th</sup> August, 2019. A. K. SANGMA, Additional Secretary to the Government of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

NOTIFICATION

The 9<sup>th</sup> August, 2019.

**No.LL(B).62/90/369.** - The Court Fees (Meghalaya Amendment) Ordinance, 2019 (Ordinance No. 4 of 2019) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 4 OF 2019.

Promulgated by the Governor on the 6<sup>th</sup> August, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9<sup>th</sup> August, 2019.

### THE COURT FEES (MEGHALAYA AMENDMENT) ORDINANCE, 2019

AN ORDINANCE

to further amend the Court Fees Act, 1870 in its application to the State of Meghalaya.

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred under clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate in the Seventieth year of the Republic of India the following Ordinance, namely,-

Short title and<br/>commencement.1.(1) This Ordinance may be called the Court Fees (Meghalaya<br/>Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force with effect from  $19^{th}$  April, 2019.

Amendment of Section 25A of the Court Fees Act of 1870.  In Section 25A of the Court Fees Act, 1870 the following shall be amended, namely,-

- (a) In sub-clause (ii) of clause (a) in between the words "Treasury or Sub-Treasury and "and shall', the following new words "or by way of e-payment, in the manner as prescribed by rules" shall be inserted.
- (b) After sub-clause (ii) of clause (a) the following new proviso shall be added, namely,-

"Provided that where court fee is paid by e-payment, the officer competent to cancel stamps shall verify the genuiness of the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the documents that the court fee is paid and the entry is locked".

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**TATHAGATA ROY,** Governor of Meghalaya.

Dated Raj Bhavan, Shillong, the 6<sup>th</sup> August, 2019.

Dated Shillong, The 9<sup>th</sup> August, 2019. A. K. SANGMA, Additional Secretary to the Government of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

NOTIFICATION

The 9<sup>th</sup> August, 2019.

**No.LL(B).16/2015/47.** - The Meghalaya Building and other Construction Workers' Welfare Board Ordinance, 2019 (Ordinance No. 5 of 2019) is hereby published for general information.

#### MEGHALAYA ORDINANCE NO. 5 OF 2019.

Promulgated by the Governor on the 6<sup>th</sup> August, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9<sup>th</sup> August, 2019.

# THE MEGHALAYA BUILDING AND OTHER CONSTRUCTION WORKERS' WELFARE BOARD ORDINANCE, 2019

## AN ORDINANCE

An Ordinance to provide for the constitution of Welfare Board to promote welfare of labour in the State of Meghalaya and for other matters connected therewith or incidental thereto. Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, I Shri Tathagata Roy Governor of Meghalaya am pleased to promulgate in the Seventieth Year of the Republic of India the following Ordinance, namely, -

#### CHAPTER I PRELIMINARY

Short title, extent and commencement.	1. (1) This Ordinance may be called the Meghalaya Building and Other Construction Workers' Welfare Board Ordinance, 2019.
	(2) It shall come into force with effect from 19 <sup>th</sup> April, 2019.
Definitions.	2. In this Ordinance, unless the context otherwise requires,-
	<ul><li>(a) "Board" means the Meghalaya Building and Other Construction Workers' Welfare Board established under Section 5;</li></ul>
	(b) "building or other construction work" means the construction, alteration, repairs, maintenance or demolition, of or, in relation to, buildings, streets, roads, railways, tramways, airfields, irrigation, drainage, embankment and navigation works, flood control works ( including storm water drainage works), generation, transmission and distribution of power, water works (including channels for distribution of water), oil and gas installations, electric lines, wireless, radio, television, telephone, telegraph and overseas communications, dams, canals, reservoirs, watercourse, tunnels, transmissions towers and such other works as may be specified in this behalf by the appropriate Government, by notification but does not include any building or other construction work to which the provisions of the Factories Act, 1948 (63 of 1948), or the Mines Act, 1952 (35 of 1952), apply;

- (c) "building worker" means a person who is employed to do any skilled, semi-skilled or unskilled, manual, supervisory, technical or clerical work for hire or reward, whether the terms of employment be expressed or implied, in connection with any building or other construction work but does not include any such person-
  - (i) Who is employed mainly in a managerial or administrative capacity; or
  - (ii) Who, being employed in a supervisory capacity, draws wages exceeding one thousand six hundred rupees per mensem or exercises, either by the nature of the duties attached to the office or by reason of the powers vested in him, functions mainly of a managerial nature;
- (d) "Chairman" means the Chairman of the Board;
- (e) "contractor" means a person who undertakes to produce a given result for any establishment, other than a mere supply of goods or articles of manufacture, by the employment of building workers or who supplies building workers for establishment; and includes a sub-contractor;
- (f) "employer", in relation to an establishment, means the owner thereof, and includes,-
  - (i) In relation to a building or other construction work carried on by or under the authority of any department of the Government, directly without any contractor, the authority specified in this behalf, or where no authority is specified, the head of the department;
  - (ii) In relation to а building or other construction work carried on by or on behalf of a local authority or other directly establishment, without anv contractor, the chief executive officer of that authority or establishment:
  - (iii) In relation to a building or other construction work carried on by or through

a contractor, or by employment of building workers supplied by a contractor, the contractor;

- (g) "establishment" means anv establishment belonging to, under the control of, or Government, anybody corporate or firm, an individual or association or other body of individuals which or who employs building workers in any building or other construction work; and includes an establishment belonging to a contractor, but does not include an individual who employs such workers in any building or construction work in relation to his own residence the total cost of such construction not being more than rupees ten lakhs;
- (h) "Fund" means the Meghalaya Building & Other Construction Workers' Welfare Fund constituted under Section 3 of this Ordinance;
- (i) "Gazette" means the Gazette of Meghalaya;
- (j) "Government" means the State Government of Meghalaya;
- (k) "member" means the member of the Board;
- (l) "notification" means a notification published in the Official Gazette;
- (m) "Ordinance" means the Meghalaya Building and Other Construction Workers' Welfare Board Ordinance, 2019;
- (n) "prescribed" means prescribed by rules;
- (o) "regulation" means the regulations made by the Board under the rules of this Ordinance; and
- (p) "rules" means the rules made under this Ordinance;

# CHAPTER-II THE ADVISORY COMMITTEES AND EXPERT COMMITTEES

State Advisory<br/>Committee.3. (1) The Government shall constitute a committee to be<br/>called the State Building and Other Construction<br/>Workers' Advisory Committee (hereinafter referred to as<br/>the State Advisory Committee) to advise the State<br/>Government on such matters arising out of the<br/>administration of this Ordinance as may be referred to it.

- (2) The State Advisory Committee shall consist of-
  - (a) A Chairperson to be appointed by the State Government;
  - (b) Two members of the State Legislature to be elected from the State Legislature-members;
  - (c) A member to be nominated by the Central Government;
  - (d) The Chief Inspector-member, ex officio;
  - (e) Such number of other member, not exceeding eleven, but not less than seven, as the State Government may nominate to represent the employers, building workers, associations of architects. engineers, accident insurance institutions and any other interests which, in the opinion of the State Government, ought to be represented on the State Advisory Committee.

(3) The number of persons to be appointed as member from each of the categories specified in clause (e) of subsection (2), the term of office and other conditions of service of, the procedure to be followed in the discharge of their functions by, and the manner of filling vacancies among, the members of State Advisory Committee shall be such as may be prescribed:

Provided that the number of members nominated to represent the building workers shall not be less than the number of members nominated to represent the employers.

# **Expert Committee.** 4. (1) The appropriate Government may constitute one or more expert committees consisting of persons specially qualified in building or other construction work for advising the Government for making rules under this Ordinance.

(2) The members of the expert committee shall be paid by such fees and allowances for attending the meetings of the committee as may be prescribed:

Provided that no fee or allowances shall be payable to a member who is an officer of Government or of anybody corporate established by or under any law for the time being in force.

# CHAPTER- III ESTABLISHMENT OF THE BOARD

**Constitution of the** 5. (1) The Government shall, by notification, for the purposes of this Ordinance, establish a Board by the name of Meghalaya Building and Other Construction Workers' Welfare Board.

(2) The Board shall be a body corporate having perpetual succession and with a power, subject to the provisions of this Ordinance, to acquire, hold and dispose of property, both common seal with power, subject to the provisions of this Ordinance, to acquire, hold and dispose of property, both movable and immovable, and enter into contract and may, by the said name, sue and be sued.

Members of the Board.

6. (1) The Board shall consist of-

### **Official Members:**

- a Chairperson, who shall be appointed by the Government not below the rank of Principal Secretary to the Government of Meghalaya, Labour Department;
- (ii) a member to be nominated by the Central Government;
- (iii) not more than five members representing the State Government of whom one shall be a representative of Finance Department, one shall be representative of Law Department and one shall be representative of Labour Department as a Secretary and *ex-officio*.

#### **Non-Official Members:**

- (iv) not more than five persons representing the building and other construction workers nominated by the State Government;
- (v) not more than five persons from among the employers/Union/Association of construction and other building workers nominated by the State Government;
- (vi) One member of the Board shall be a woman.

(2) The members constituting the Board shall be notified in the official Gazette.

(3) The term of office of the members except the Chairman and *ex-Officio* members of the Board shall be such as may be prescribed from the date on which their names are notified under sub-section (2).

(4) The allowances, if any, payable to the members of the Board other than the *ex-officio* members and the number and conditions of nomination of the representatives of the employers and employees, shall be such as may be prescribed.

Disqualification for appointment as a member of the Board.

7. (1) No person shall be nominated as, or continue to be, a member of the Board who is –

- (a) a salaried official of the Board; or
- (b) at any time has been, adjudged insolvent or has suspended payment of his debts or has compounded with his creditors; or
- (c) found to be of unsound mind; or
- (d) has been, convicted, convicted of any offence involving moral turpitude, unless such conviction has been set aside; or
- (e) in arrears or any sum due to the Board.

(2) The Government may remove from office any nominated member who is, or has become, subject to any of the disqualifications mentioned in sub-section (1) of Section 6:

Provided that, before taking action under this sub-

section, the member concerned, shall be given an opportunity to make his representation against the action proposed.

**Resignation of** 8. (1) A nominated member may resign his office by giving office by members notice thereof in writing to the Government and on the and filling up of resignation being accepted, he shall be deemed to have casual vacancies. vacated his office as such.

> (2) A casual vacancy in the office of a nominated member shall be filled by nomination of another person from the concerned category and a member so nominated shall hold office for the unexpired portion of the term of the office of his predecessor.

> (3) No Act or proceeding of the Board shall be invalid on the ground merely of the existence of any vacancy in, or any defect in the constitution of the Board.

9. (1) The Secretary of the Board shall be its Chief Secretary to Executive Officer.

> (2) The Secretary shall, with the approval of the Chairperson issue notice to convene meeting of the Board and keep the record of minutes and shall necessary steps for carrying out the decisions of the Board.

Appointment of 10. (1) The Board may, with the prior concurrence of the State Government, appoint an officer of the Government **Officers and staffs** not below the rank of a Labour Commissioner of the of the Board. Labour Department as Secretary of the Board.

Board.

(2) The Board shall, have powers to appoint such officers and staffs as it thinks fit to carry out its functions under this Ordinance to supervise and control the activities of any other financed from the Fund.

(3) Service Rules which defines all Service Conditions for the Board employees shall be framed.

Meetings of the 11. (1) The Board shall ordinarily meet once in two Board. months:

Provided that the Chairperson shall within fifteen

days of the receipt of a requisition in writing from not less than one third of the members of the Board, call a meeting thereof.

(2) Notice intimating the date, time and venue of every meeting together with a list of business to be transacted at the meeting shall be sent by registered post or by special messenger to each member fifteen days before the meeting:

Provided that when the Chairperson calls a meeting for considering any matter which in his operation is urgent, notice of not less than three days shall be deemed sufficient.

# CHAPTER IV REGISTRATIONS OF ESTABLISHMENTS AND BUILDING WORKERS AS BENEFICIARIES

12. The Government may, by order notified in the Official Gazette,-

- (a) Appoint such persons, being Gazetted Officers of Government, as it thinks fit, to be the registering officers for the purposes of this Ordinance; and
- (b) Define the limits within which a registering officer shall exercise the powers conferred on him by or under this Ordinance.
- 13. (1) Every employer or contractor shall,-
  - (a) In relation to an establishment to which this Ordinance applies on its commencement, within a period from such commencement; and
  - (b) In relation to any other establishment to which this Ordinance may be applicable at any time after such commencement, within a period of sixty days from the date on which this Ordinance becomes applicable to such establishment, make an application to the registering officer for the registration of such establishment:

Provided that the registering officer may

Appointment of registering officers.

**Registration of** 

establishments.

entertain any such application after the expiry of the periods aforesaid, if he is satisfied that the applicant was prevented by sufficient cause from making the application within such period.

(2) Every application under sub-section (1) shall be in such form and shall contain such particulars and shall be accompanied by such fees as may be prescribed.

(3) After the receipt of an application under subsection(1), the registering officer shall register the establishment and issue a certificate of registration to the employer thereof in such form and within such time and subject to such conditions as may be prescribed.

(4) Where, after the registration of an establishment under this section, any change occurs in the ownership or management or other prescribed particulars in respect of such establishment, the particulars regarding such change shall be intimated by the employer to the registering officer within thirty days of such change in such form as may be prescribed.

Manner of making application for registration of establishments. 14.(1) Th Section 1 prescriber appointed

14.(1) The application referred to in sub-section (1) of Section 13 shall be made in such form as may be prescribed to the Registering Officer of the areas appointed under Section 12 in which the building or other construction work is to be carried on by the establishment.

(2) Every application referred to under sub-section (1) shall be accompanied by a Treasury Challan showing payment of the fees for the registration of the establishment.

**Grant of certificate of registration.** 15. (1) The Registering Officer, after receiving application under sub-section (1) of Section 14 shall register an establishment and issue a certificate of registration of the applicant within such days as may be prescribed. The certificate of registration to be granted by the Registering Officer shall be in such form as such as may be specified in the Rules.

(2) The Registering Officer shall maintain a register in such form as may be prescribed showing the particulars of establishments in relation to which certificates of registration have been issued by him.

(3) If, in relation to an establishment, any change occurs in the ownership or management or other particulars specified in the certificate of registration, the employer of the establishment shall intimate the Registering Officer within such days as may be prescribed, the date and particulars of such change, and the reasons thereof.

**Fees.** 16. The fees to be paid for grant of a certificate of registration under Section 15 shall be as such as may be prescribed.

**Registration of building workers as beneficiaries.** 17. Every building worker who has completed 18 years of age but has not completed 60 years of age and who is not a member in any other welfare fund established under any law for the time being in force and who has completed 90 days of service as a building worker in the year immediately preceding shall be eligible for registration as a beneficiary under this Ordinance.

## CHAPTER V SCHEMES OF THE BOARD

18. (1) The Board may-

- (a) Provide immediate assistance to a beneficiary in case of accident;
- (b) Make payment of pension to the beneficiaries who have completed the age of sixty years;
- (c) Sanction loans for construction of a house not exceeding such amount and on such terms and conditions as may be prescribed;
- (d) Pay such amount in connection with premia for Group Insurance Scheme of the

Power and duties of the Board to undertake welfare Schemes. beneficiaries as it may deem fit;

- (e) Give such financial assistance for the education of children of the beneficiaries as may be prescribed;
- (f) Meet such medical expenses for treatment of major ailments of a beneficiary or, such dependant, as may be prescribed;
- (g) Make payment of maternity benefit to the female beneficiaries; and
- (h) Make provision and improvement of such other welfare measures and facilities as may be prescribed.

(2) The Board may grant loan or subsidy to a local authority or an employer in aid of any scheme approved by the State Government for the purpose connected with the welfare of building workers in any establishment.

(3) The Board may pay annually grants-in-aid to a local authority or to an employer who provides to the satisfaction of the Board welfare measures and facilities of the standard specified by the Board for the benefit of the building workers and the members of their family, so, however, that the amount payable as grants-in-aid to any local authority or employer shall not exceed-

- (a) The amount spent in providing welfare measures and facilities as determined by the State government or any person specified by it in this behalf, or
- (b) Such amount as may be prescribed, whichever is less:

Provided that no grants-in-aid shall be payable in respect of any such welfare measures and facilities where the amount spent thereon determined as aforesaid is less than the amount prescribed in this behalf.

**Power of Board to take up schemes.** 19. The Board, may, carry out new schemes as directed by the Government of India from time to time under relevant Sections of the Ordinance. Further, the Board may take up new schemes within the ambit of the Ordinance for the welfare of building and other construction workers. However, amendment to the Rules shall be carried out as may be prescribed.

## CHAPTER VI BOARD'S FUND

Constitution of<br/>Fund.20. (1) The Board shall be constituted a fund to be called<br/>the Meghalaya Building & Other Construction Workers'<br/>Welfare Fund and there shall be credited thereto-

- (a) Any grants and loan made to the Board by the Central Government;
- (b) All contributions made by the beneficiaries; and
- (c) All sums received by the Board from such other sources as may be decided by the Central Government.
- (2) The Fund shall be applied for meeting-
  - (a) Expenses of the Board in the discharge of its functions under Section 20 of this Ordinance;
  - (b) Salaries, allowances and other remuneration of the members, officers and other employees for the Board; and
  - (d)Expenses on objects and for purposes authorised by the Board.

(3) The Board shall, in any financial year, incur expenses towards salaries, allowances and other remuneration to its members, officers and other employees and for meeting the other administrative expenses not exceeding 5 (five) percent of its total expenses during that financial year.

Benefits of the21. Subject to the provisions of this Ordinance, every<br/>building worker registered as a beneficiary under this<br/>Ordinance shall be entitled to the benefits provided by<br/>the Board from its Fund under this Ordinance.

22. (1) A beneficiary of the fund shall contribute to the **Contribution to** fund at such rate as may be prescribed. This contribution the Fund. shall be remitted in advance once in three months in any of the banks specified by the Board in the district in which the member resides.

> (2) If a beneficiary commits defaults in the payment of contribution continuously for period of one year, he shall cease to be a beneficiary of the Fund. However, with the permission of the Secretary or an officer authorized by him in this behalf the membership may be resumed on repayment of arrears of contribution with a fine at such rates as may be prescribed subject to the condition that such resumption shall not be allowed more than twice.

> (3) If a beneficiary is unable to pay his contribution monthly due to any financial hardships, the Board, may, waive the payment of contribution for a period not exceeding three months at a time.

# **CHAPTER VII** LEVY AND COLLECTION OF CESS

23. (1) There shall be levied and collected a cess for the purposes of this Ordinance at such rate not exceeding two per cent, but not less than one per cent, of the cost of construction incurred by an employer, as the Central Government, may, by notification in the Official Gazette, from time to time specify.

> (2) The cess levied under sub-section (1) shall be collected from every employer in such manner and at such time, including deduction at source in relation to a building or other construction work of a Government or a public sector undertaking or advance collection through a local authority where an approval of such building or other construction work by such locality is required, as may be prescribed.

> (3) The proceeds of the cess collected under subsection (2) shall be paid by the local authority or the State Government collecting the cess to the Board after deducting the cost of collection of such cess not exceeding one percent of the amount collected.

> (4) Notwithstanding anything contained in subsection (1) or sub-section (2), the cess leviable under this Act including payment of such cess in advance may, subject to final assessment to be made, be collected at a

Levy and collection of cess. uniform rate or rates as may be prescribed on the basis of the quantum of the building or other construction work involved.

Furnishing of<br/>returns.24. (1) Every employer shall furnish return to such officer<br/>or authority, in such manner and at such time as may be<br/>prescribed.

(2) If any person carrying on the building or other construction work, liable to pay the cess under Section 23, fails to furnish any return under sub-section (1), the officer or the authority shall give a notice requiring such person to furnish such return before such date as may be specified in the notice.

Assessment of 25. (1) The officer or authority to whom or to which the return has been furnished under Section 21 shall, after making or causing to be made such inquiry as he or it thinks fit and after satisfying himself or itself that the particulars stated in the return are correct, by order, assess the amount of cess payable by the employer.

(2) If the return has not been furnished to the officer or authority under sub-section (2) of Section 24, he or it shall, after making or causing to be made such inquiry as he or it thinks fit, by order, assess the amount of cess payable by the employer.

(3) An order of assessment made under sub-section (1) or sub-section (2) shall specify the date within which the cess shall be paid by the employer.

**Power to exempt.** 26. Notwithstanding anything contained in this Ordinance, the Government may, by notification in the Official Gazette, exempt any employer or class of employers in a State from the payment of cess payable under this Ordinance where such cess is already levied and payable under any corresponding law in force in the State.

**Interest payable** on delay in payment of cess. 27. If any employer fails to pay any amount of cess payable under Section 23 within the time specified in the order of assessment, such employer shall be liable to pay interest on the amount to be paid at the rate of two per cent, for every month or part of a month comprised in the period from the date on which such payment is due till such amount is actually paid.

## CHAPTER VIII Finance, Accounts and Audit of the Board

- **Power of Board to borrow.** 28. Subject to the other provisions of this Ordinance, the Board may, from time to time with the previous sanction of the Government, and subject to such conditions as may be specified by the Government in this behalf, borrow any sum required for the purposes of this Ordinance.
- **Budget.** 29. The Board shall prepare, in such form and at such time each financial year, as may be prescribed, its budget for the next financial year, showing the estimated receipts and expenditure of the Board and forward the same to the State Government and the Central Government.
- **Annual Report.** 30. The Board shall prepare, in such form and at such time each financial year as may be prescribed, its annual report, giving full account of its activities during the previous financial year, and submit a copy thereof to the State Government and the Central government.
- Accounts and31. (1) The Board shall cause to be maintained properAudit.Books of accounts and such other records as rules may<br/>require and shall prepare in accordance with the rules a<br/>statement of accounts for each financial year.

(2) The accounts of the Board shall be audited once a year by authorised auditors.

(3) As soon as the account of the Board have been audited, the Board shall send a copy thereof together with a copy of the report of the auditors to the Government and shall cause the accounts to be published in the official Gazette as may be prescribed.

(4) The Board shall comply with such directions as the Government, may, after perusal of the report of the auditor, think fit to issue.

**Concurrent and special Audit of Accounts.** 32. (1) Notwithstanding anything contained in Section 31, the Government may order that there shall be a concurrent audit of the accounts of the Board by such person as it thinks fit. The Government may also direct a special audit of the accounts of the Board relating to any particular transaction or a class of series of transaction or to a particular period.

(2) When an order is made under sub-section(1), the Board shall present or cause to be presented for audit

such accounts and shall furnish to the person appointed under sub-section(1) such information as the said person may require for the purpose of audit.

Investment of33. All moneys belonging to the fund may be invested in<br/>the Nationalised Banks or as such as may be prescribed.

Utilization of34. The fund shall not, without the previous approval ofFund.Government, be expended for any purpose other than<br/>those mentioned in the Ordinance.

**Expenditure from the Fund.** 35. (1) All expenses for the administration of the fund, fees and allowances of the Members of the Board, Salaries, Leave Salaries, Joining time pay, Travelling allowance, Compensatory Allowances, Charger allowance, Pension contribution and other benefits or personnel expenses, for the legitimate needs of the Board and the stationery expenses shall be met from the Administrative Account of the Fund and it shall not exceed five per cent. of its total expenses during that financial year.

> (2) The amounts incurred by the State Government for the administration of the Fund shall be treated as a loan which shall be repaid from the Administration Account.

Administrative and Financial power of the Secretary. 36. (1) The Secretary of the Board may, without reference to the Board, sanction expenditure and contingencies supply services, purchase of articles and refund for administering the fund, subject to the amount as may be prescribed, to which, he may be authorized to sanction expenditure on any single item from time to time as may be specified under the Rule.

> (2) The Secretary may also exercise such other administration and financial powers other than those specified in sub-rule (1) above, as may be delegated to him, from time to time as may be specified under the Rule.

> (3) The Board may, from time to time delegate, subject to such conditions as specified under the Rule, administrative and financial powers to any other officer under its control and supervision to the extent considered necessary for its efficient functioning.

# CHAPTER IX MISCELLANEOUS

Officers and employees of the Board to be public servant. Protection of action taken in good faith.

37. All officers and employees of the Board shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code, 1860.

38. (1) No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith, done or intended to be done in pursuance of this Ordinance or any Rules or Order made there under.

(2) No suit or other legal proceedings shall lie against the Government or the Board for any damage caused or likely to be caused by anything which is, in good faith, done or intended to be done in pursuance of this Ordinance or any Rules or Order made there under.

Power of Board to<br/>make Rules.39. (1) The Government may, by notification, make rules<br/>to carry out all or any of the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power, such Rules be made for all or any of the following matters, namely:-

- (a) The allowances to the members of the Board other than the *ex-officio* members and the number and conditions of nomination of the representatives of the employers and employees under sub-section (4) of Section 6 of this Ordinance;
- (b) Disqualification for appointment as a member of the Board under Section 7 of this Ordinance;
- (c) Appointment of Officers and staffs of the Board under Section 10 of this Ordinance;
- (d) Investment of Funds under Section 33 of this Ordinance;
- (e) Utilization of Fund under Section 34 of this Ordinance;
- (f) expenses for the administration of the fund, fees and allowances of the Directors of the Board, Salaries, Leave Salaries, Joining time pay, Travelling allowance, Compensatory Allowances, Charger allowance, Pension contribution and other benefits or personnel expenses, for the legitimate needs of the Board and the stationery

expenses under Section 35 of this Ordinance;

- (g) the procedure to be followed at the meetings of the Board and the manner in which the Board shall conduct its business;
- (h) the conditions of service for the officers and staffs appointed by the Board under this Ordinance;
- (i) the powers and duties of the Secretary of the Board;
- (j) the registers and records to be maintained by the Board or its officers and staffs under this Ordinance including register to be kept separately for accounts;
- (k) the publication of the report of the activities of bodies financed from the Fund, together with a statement of receipts and expenditure of the Fund with statement of accounts; and
- (l) any other matter which is required to be, or may be, prescribed.

40. The Board may, with the approval of the Government, may, make any alteration or amendment in any scheme for the welfare of the building workers.

41. (1) The Board, may, by notification, make regulations, not inconsistent with this Ordinance and Rules, for the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for:-

- (a) All matters expressly required or allowed by this Ordinance or Rules, to be made by regulations;
- (b) The terms and the conditions of appointment and service and the scales of pay of officers and staffs of the Board, including the payment of travelling and daily allowances in respect of journeys undertaken by such officers and staffs of the Board;
- (c) The procedure in regard to the transaction of business at the meeting of the Board including the quorum;
- (d) The supervision and control over the acts and proceedings of the officers and staffs of the

Power of the Board to alter/amend schemes.

Power to make Regulations.

Board and the maintenance of discipline and conduct among the officers and staffs of the Board: (e) The purpose for which and the manner in which temporary association of persons may be made; (f) The duties, the functions, the terms and conditions of service of the members of the Committees; (g) The manner and the form relating to the maintenance of the accounts of the Board. (3) No regulation or its cancellation or modification shall have effect until the same has been approved by the Government. (4) The Government may, by notification, rescind any regulation made under this section and, thereupon, the regulation shall cease to have effect. Saving of certain 42. Nothing contained in this Ordinance shall effect the laws. operation of any corresponding law in a State providing welfare schemes which are more beneficial to the building and other construction workers than those provided for them by or under this Ordinance. 43. (1) The Meghalaya Building and other Construction **Repeal and** Workers' Welfare Board Ordinance, 2019 (Meghalaya Savings. Ordinance No. 1) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

Dated Raj Bhavan, Shillong, the 6<sup>th</sup> August, 2019. 7-52-

**TATHAGATA ROY,** Governor of Meghalaya.

Dated Shillong, The 9<sup>th</sup> August, 2019. **A. K. SANGMA,** Additional Secretary to the Government of Meghalaya, Law Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

# NOTIFICATION

The 30<sup>th</sup> August, 2019.

**No.LL(B).28/2017/707.** - The Meghalaya Goods and Services Tax (Amendment) Ordinance, 2019 (Ordinance No. 6 of 2019) is hereby published for general information.

# MEGHALAYA ORDINANCE NO. 6 OF 2019.

Promulgated by the Governor on the 30<sup>th</sup> August, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30<sup>th</sup> August, 2019.

# THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ORDINANCE, 2019

# An Ordinance

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Meghalaya Act.No.10 of 2017).

Whereas, the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

#### PART-IV] THE GAZETTE OF MEGHALAYA (EXTRAORDINARY) AUGUST 30, 2019 1348

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventieth Year of the Republic of India the following Ordinance, namely,-

**Short title and** 1. (1) This Ordinance may be called the Meghalaya Goods and Services Tax (Amendment) Ordinance, 2019.

(2) Save as otherwise provided, the provisions of this Ordinance shall come into force on such date as the Government of Meghalaya may, by notification in the official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Ordinance and any reference in any such provision to the commencement of this Ordinance shall be construed as a reference to the coming into force of that provision.

Amendment of<br/>Section 2.2. In Section 2 of the Meghalaya Goods and Services Tax<br/>Act, 2017 (hereinafter referred to as the principal Act), -

- (1) in clause (4), for the words "the Appellate Authority and the Appellate Tribunal", the words, brackets and figures "the Appellate Authority, the Appellate Tribunal and the Authority referred to in sub-section (2) of Section 171" shall be substituted;
- (2) in clause (16), for the words "Central Board of Excise and Customs", the words "Central Board of Indirect Taxes and Customs" shall be substituted;
- (3) in clause (17), for sub-clause (h), the following sub-clause shall be substituted, namely:-
  - "(h) activities of a race club including by way of totalisator or a license to book maker or

activities of a licensed book maker in such club; and";

- (4) clause (18) shall be omitted;
- (5) in clause (35), for the word, brackets and letter "clause (c)", the word, brackets and letter "clause (b)" shall be substituted;
- (6) in clause (69), in sub-clause (f), after the word and figures "Article 371", the words, figures and letter "and Article 371J" shall be inserted;
- (7) in clause (102), the following Explanation shall be inserted, namely, -

'Explanation.—For the removal of doubts, it is hereby clarified that the expression "services" includes facilitating or arranging transactions in securities;'.

Amendment of<br/>Section 7.3. In Section 7 of the principal Act, with effect from the<br/>1st day of July, 2017, -

- (1) in sub-section (1),-
  - (a) in clause (b), after the words "or furtherance of business;", the word "and" shall be inserted and shall always be deemed to have been inserted;
  - (b) in clause (c) after the words "a consideration", the word "and" shall be omitted and shall always be deemed to have been omitted;
  - (c) clause (d) shall be omitted and shall always be deemed to have been omitted;
- (2) after sub-section (1), the following sub-section shall be inserted and shall always be deemed to have been inserted, namely:-
  - "(1A) where certain activities or transactions, constitute a supply in accordance with the

provisions of sub-section (1), they shall be treated either as supply of goods or supply of services as referred to in Schedule II.";

(3) in sub-section (3), for the words, brackets and figures "sub-sections (1) and (2)", the words, brackets, figures and letter "sub-sections (1), (1A) and (2)" shall be substituted.

# Amendment of<br/>Section 9.4. In Section 9 of the principal Act, for sub-section (4), the<br/>following sub-section shall be substituted, namely:-

- "(4) The Government may, on the recommendations of the Council, by notification, specify a class of registered persons who shall, in respect of supply of specified categories of goods or services or both received from an unregistered supplier, pay the tax on reverse charge basis as the recipient of such supply of goods or services or both, and all the provisions of this Ordinance shall apply to such recipient as if he is the person liable for paying the tax in relation to such supply of goods or services or both.".
- 5. In Section 10 of the principal Act, -
  - (1) in sub-section (1)-
    - (a) for the words "in lieu of the tax payable by him, an amount calculated at such rate", the words, brackets and figures "in lieu of the tax payable by him under sub-section (1) of section 9, an amount of tax calculated at such rate" shall be substituted;
    - (b) in the proviso, for the words "one crore rupees, as may be recommended by the Council.", the words "one crore and fifty lakh rupees as may be recommended by the Council:" shall be substituted;
    - (c) after the existing proviso, the following new proviso shall be inserted, namely:-

"Provided further that a person who opts to pay tax under clause (a) or clause (b) or clause (c) may supply services (other than

Amendment of Section 10.

those referred to in clause (b) of paragraph 6 of Schedule II, of value not exceeding ten per cent. of turnover in the State in the preceding financial year or five lakh rupees, whichever is higher.";

- (2) in sub-section (2), for clause (a), the following clause shall be substituted, namely:-
  - "(a) save as provided in sub-section (1), he is not engaged in the supply of services;"

Amendment of<br/>Section 13.6. In Section 13 of the principal Act, in sub-section (2),<br/>the words, brackets and figure "sub-section (2) of"<br/>occurring at clause (a) and (b), shall be omitted.

**Amendment of** 7. In Section 16 of the principal Act, in sub-section (2),-**Section 16**.

(1) in clause (b), for the Explanation, the following Explanation shall be substituted, namely:-

"Explanation.-For the purposes of this clause, it shall be deemed that the registered person has received the goods or, as the case may be, services-

- where the goods are delivered by the supplier to a recipient or any other person on the direction of such registered person, whether acting as an agent or otherwise, before or during movement of goods, either by way of transfer of documents of title to goods or otherwise;
- (ii) where the services are provided by the supplier to any person on the direction of and on account of such registered person."
- (2) in clause (c), for the word and figures "Section 41", the words, figures and letter "Section 41 or Section 43A" shall be substituted.

**Amendment of** 8. In Section 17 of the principal Act,-**Section 17.** 

(1) in sub-section (3), the following Explanation shall be inserted, namely:-

"Explanation.- For the purposes of this subsection, the expression 'value of exempt supply" shall not include the value of activities or transactions specified in Schedule III, except those specified in paragraph 5 of the said Schedule.";

- (2) in sub-section (5), for clauses (a) and (b), the following clauses shall be substituted, namely:-
  - (a) "(a) motor vehicles for transportation of persons having approved seating capacity of not more than thirteen persons (including the driver), except when they are used for making the following taxable supplies, namely:-
    - (A) further supply of such motor vehicles; or
    - (B) transportation of passengers; or
    - (C) imparting training on driving such motor vehicles;
  - (aa) vessels and aircraft except when they are used-
    - (i) for making the following taxable supplies, namely:-
      - (A) further supply of such vessels or aircraft; or
      - (B) transportation of passengers; or
      - (C) imparting training on navigating such vessels; or
      - (D) imparting training on flying such aircraft;
    - (ii) for transportation of goods;

(ab) services of general insurance, servicing, repair and maintenance in so far as they relate to motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa):

Provided that the input tax credit in respect of such services shall be available –

- (i) where the motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa) are used for the purposes specified therein;
- (ii) where received by a taxable person engaged-
  - in the manufacture of such motor vehicles, vessels or aircraft; or
  - (11) in the supply of general insurance services in respect of such motor vehicles, vessels or aircraft insured by him;

(b)the following supply of goods or services or both-

 food and beverages, outdoor catering, beauty treatment, health services, cosmetic and plastic surgery, leasing, renting or hiring of motor vehicles, vessels or aircraft referred to in clause
 (a) or clause (aa) except when used for the purposes specified therein, life insurance and health insurance:

> Provided that the input tax credit in respect of such goods or services or both shall be available, where an inward supply of such goods or services or both is used by a registered person for making an outward taxable supply of the same category of goods or services or both or as an element of a taxable

composite or mixed supply;

- (ii) membership of a club, health and fitness centre; and
- (iii) travel benefits extended to employees on vacation such as leave or home travel concession:

Provided that the input tax credit in respect of such goods or services or both shall be available where it is obligatory for an employer to provide the same to its employees under any law for the time being in force".

- Amendment of Section 20.
  9. In Section 20 of the principal Act, in the Explanation, in clause (c), for the words and figures "under entry 84", the words, figures and letter "under entries 84 and 92A" shall be substituted.
- Amendment of<br/>Section 22.10. In Section 22 of the principal Act,-<br/>(i) in sub-section (I), for the word "ten" occurring in the<br/>last line, the word "twenty", shall be substituted;<br/>(ii) after sub-section (4), explanation in clause (iii) shall<br/>be omitted.
- Amendment of<br/>Section 24.11. In Section 24 of the principal Act, in clause (x), after the<br/>words "commerce operator", the words and figures "who is<br/>required to collect tax at source under Section 52" shall<br/>be inserted.

Amendment of Section 25.	12. In Section 25 of the principal Act,-
	<ul> <li>(1) in sub-section (1), after the proviso and before the Explanation, the following proviso shall be inserted, namely:-</li> <li>"Provided further that a person having a unit,</li> </ul>

as defined in the Special Economic Zones Act,

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2005 (Central Act 28 of 2005), in a Special Economic Zone or being a Special Economic Zone developer shall have to apply for a separate registration, as distinct from his place of business located outside the Special Economic Zone in the State.";

(2) in sub-section (2), for the proviso, the following proviso shall be substituted, namely:-

"Provided that a person having multiple places of business in the State may be granted a separate registration for each such place of business, subject to such conditions as may be prescribed".

13. In Section 29 of the principal Act, -

- in the heading after the word "Cancellation", the words "or suspension" shall be inserted;
- (2) in sub-section (1), after clause (c), the following proviso shall be inserted, namely:-

"Provided that during pendency of the proceedings relating to cancellation of registration filed by the registered person, the registration may be suspended for such period and in such manner as may be prescribed.";

(3) in sub-section (2), after the proviso, the following proviso shall be inserted, namely:-

"Provided further that during pendency of the proceedings relating to cancellation of registration, the proper officer may suspend the registration for such period and in such manner as may be prescribed.".

of 14. In Section 34 of the principal Act,-

Amendment of Section 34.

Amendment of

Section 29.

- (1) in sub-section (1),-
  - (a) for the words "Where a tax invoice has", the words "Where one or more tax invoices have" shall be substituted;

- (b) for the words "a credit note", the words "one or more credit notes for supplies made in a financial year" shall be substituted;
- (2) in sub-section (3),-
  - (a) for the words "Where a tax invoice has", the words "Where one or more tax invoices have" shall be substituted;
  - (b) for the words "a debit note", the words "one or more debit notes for supplies made in a financial year" shall be substituted.

Amendment of 15. In Section 35 of the principal Act, in sub-section (5), the following proviso shall be inserted, namely:-

"Provided that nothing contained in this subsection shall apply to any department of the Central Government or a State Government or a local authority, whose books of account are subject to audit by the Comptroller and Auditor-General of India or an auditor appointed for auditing the accounts of local authorities under any law for the time being in force.".

**Amendment of** 16. In Section 39 of the principal Act,-**Section 39.** 

- (1) in sub-section (1),-
  - (a) for the words "in such form and manner as may be prescribed", the words "in such form, manner and within such time as may be prescribed" shall be substituted;
  - (b) the words "on or before the twentieth day of the month succeeding such calendar month or part thereof." shall be omitted;
  - (c) the following proviso shall be inserted, namely:-

"Provided that the Government may, on the recommendations of the Council, notify certain classes of registered persons who shall furnish return for every quarter or part thereof, subject to such conditions and safeguards as may be specified therein."; (2) in sub-section (7), the following proviso shall be inserted, namely:-

"Provided that the Government may, on the recommendations of the Council, notify certain classes of registered persons who shall pay to the Government the tax due or part thereof as per the return on or before the last date on which he is required to furnish such return, subject to such conditions and safeguards as may be specified therein.";

- (3) in sub-section (9),-
  - (a) for the words "in the return to be furnished for the month or quarter during which such omission or incorrect particulars are noticed", the words "in such form and manner as may be prescribed" shall be substituted;
  - (b) in the proviso, for the words "the end of the financial year", the words "the end of the financial year to which such details pertain" shall be substituted.
- 17. After Section 43 of the principal Act, the following new

Section 43A shall be inserted, namely, -

**"43A. Procedure for furnishing return and availing input tax credit.** (1) Notwithstanding anything contained in sub-section (2) of Section 16, Section 37 or Section 38, every registered person shall in the returns furnished under sub-section (1) of Section 39 verify, validate, modify or delete the details of supplies furnished by the suppliers.

(2) Notwithstanding anything contained in Section 41, Section 42 or Section 43, the procedure for availing of input tax credit by the recipient and verification thereof shall be such as may be prescribed.

(3) The procedure for furnishing the details of outward supplies by the supplier on the common portal, for the purposes of availing input tax credit by the recipient shall be such as may be prescribed.(4) The procedure for availing input tax credit in

Insertion of Section 43A. respect of outward supplies not furnished under sub-section (3) shall be such as may be prescribed and such procedure may include the maximum amount of the input tax credit which can be so availed, not exceeding twenty per cent. Of the input tax credit available, on the basis of details furnished by the suppliers under the said sub-section.

(5) The amount of tax specified in the outward supplies for which the details have been furnished by the supplier under sub-section (3) shall be deemed to be the tax payable by him under the provisions of the Ordinance.

(6) The supplier and the recipient of a supply shall be jointly and severally liable to pay tax or to pay the input tax credit availed, as the case may be, in relation to outward supplies for which the details have been furnished under sub-section (3) or subsection (4) but return thereof has not been furnished.

(7) For the purposes of sub-section (6), the recovery shall be made in such manner as may be prescribed and such procedure may provide for non-recovery of an amount of tax or input tax credit wrongly availed not exceeding one thousand rupees.

(8) The procedure, safeguards and threshold of the tax amount in relation to outward supplies, the details of which can be furnished under sub-section (3) by a registered person,-

- (a) within six months of taking registration;
- (b) who has defaulted in payment of tax and where such default has continued for more than two months from the due date of payment of such defaulted amount,shall be such as may be prescribed.".

**Amendment of** 18. In Section 48 of the principal Act, in sub-section (2),-**Section 48**.

(1) after the words and figures "Section 44", the words and figures "Section 45" shall be inserted; and (2) after the words and figures "Section 45", the words "and to perform such other functions" shall be inserted.

Amendment of Section 49.

19. In Section 49 of the principal Act,-

 in sub-section (2), for the word and figures "Section 41", the words, figures and letter "Section 41or Section 43A" shall be substituted;

(2) in sub-section (5),-

(a) in clause (c), the following proviso shall be inserted, namely:-

"Provided that the input tax credit on account of State tax shall be utilised towards payment of integrated tax only where the balance of the input tax credit on account of central tax is not available for payment of integrated tax;";

Insertion of	20. After Section 49 of the principal Act, the following
Section 49A and Section	Section 49A and Section 49B respectively shall be
49B.	inserted, namely:-

**49A Utilisation** of input tax credit subject to certain conditions Notwithstanding anything contained in section 49, the input tax credit on account of State tax shall be utilised towards payment of integrated tax or State tax, as the case may be, only after the input tax credit available on account of integrated tax has first been utilised fully towards such payment.

**49B Order of Utilisation of the input tax credit** Notwithstanding anything contained in this Chapter and subject to the provisions of clause (e) and clause (f) of sub-section (5) of section 49, the Government may, on the recommendations of the Council, prescribe the order and manner of utilisation of the input tax credit on account of integrated tax, central tax, State tax, as the case may be, towards payment of any such tax.".

Amendment of<br/>Section 52.21. In Section 52 of the principal Act, in sub-section (9),<br/>for the word and figures "Section 37", the words and<br/>figures "Section 37 or Section 39" shall be substituted.

Amendment of Section 54.	22. In section 54 of the principal Act in clause (2) of the Explanation, -
	<ul> <li>(a) in sub-clause (c), in item (i), after the words "foreign exchange", the words "or in Indian rupees wherever permitted by the Reserve Bank of India" shall be inserted;</li> </ul>
Amendment of Section 79.	<ul> <li>(b) for sub-clause (e), the following sub-clause shall be substituted, namely:- <ul> <li>"(e) in the case of refund of unutilized input tax credit under clause (ii) of the first proviso to sub-section (3), the due date for furnishing of return under Section 39 for the period in which such claim for refund arises;".</li> </ul> </li> <li>23. In Section 79 of the principal Act, after sub-section</li> </ul>
	(4), the following Explanation shall be inserted, namely:-
	'Explanation.—For the purposes of this Section, the word 'person' shall include "distinct persons" as referred to in sub-section (4) or, as the case may be, sub-section (5) of Section 25.'.
Amendment of Section 107.	24. In Section 107 of the principal Act, in sub-section (6),
	in clause (b), after the words "arising from the said order,",
	the words "subject to a maximum of rupees twenty-five
	crore," shall be inserted.
Amendment of Section 112.	25. In Section 112 of the principal Act, in sub-section (8), in clause (b), after the words "arising from the said order," the words "subject to a maximum of rupees fifty crore," shall be inserted.
Amendment of Section 129.	26. In Section 129 of the principal Act, in sub-section (6), for the words "seven days" occurring at both the places, the words "fourteen days" shall be substituted.

Amendment of Section 143.27. In Section 143 of the principal Act, in sub-section (1), in clause (b), after the proviso, the following proviso shall be inserted, namely:-

"Provided further that the period of one year and three years may, on sufficient cause being shown, be extended by the Commissioner for a further period not exceeding one year and two years respectively.".

- Amendment of<br/>Schedule I.28. In Schedule I of the principal Act, in paragraph 4, for<br/>the words "taxable person", the word "person" shall be<br/>substituted.
- Amendment of Schedule II. 29. In Schedule II of the principal Act, in the heading, after the word "ACTIVITIES", the words "OR TRANSACTIONS" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017.

**Amendment of** 30. In Schedule III of the principal Act, -

Schedule III.

(1) after paragraph 6, the following paragraphs shall be inserted, namely:-

"7. Supply of goods from a place outside India to another place outside India without such goods entering into India.

8. (a) Supply of warehoused goods to any person before clearance for home consumption;

(b) Supply of goods by the consignee to any other person, by endorsement of documents of title to the goods, after the goods have been dispatched from the port of origin located outside India but before clearance for home consumption.";

(2) The Explanation shall be numbered as Explanation 1 and after Explanation 1 as so numbered, the following Explanations shall be inserted, namely:-

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"Explanation 2.-For the purposes of paragraph 8, the expression "warehoused goods" shall have the same meaning as assigned to it in the Customs Act, 1962 (Central Act 52 of 1962)".

7~

**TATHAGATA ROY,** Governor of Meghalaya.

Dated Raj Bhavan, Shillong, the 30<sup>th</sup> August, 2019.

Dated Shillong, The 30<sup>th</sup> August, 2019. **S. K. SANGMA,** Deputy Secretary to the Government of Meghalaya, Law (B) Department.

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# **PART-IV**

**GOVERNMENT OF MEGHALAYA** 

LAW (B) DEPARTMENT

# NOTIFICATION

The 30<sup>th</sup> August, 2019.

**No.LL(B).54/2017/Pt/1.** - The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Ordinance, 2019 (Ordinance No. 7 of 2019) is hereby published for general information.

# MEGHALAYA ORDINANCE NO. 7 OF 2019.

Promulgated by the Governor on the 30<sup>th</sup> August, 2019. Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30<sup>th</sup> August, 2019.

# THE MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND THE SALE OF TEER TICKETS (AMENDMENT)

## ORDINANCE, 2019

An

## Ordinance

further to amend the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018, (Meghalaya Act No. 12 of 2018)

Whereas it is necessary in public interest to amend the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018; and

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate in the Seventieth Year of the Republic of India, the following Ordinance, namely.-

Short title and1.(1) This Ordinance may be called the MeghalayaCommencement.Regulation of the Game of Arrow Shooting and the Sale of Teer<br/>Tickets (Amendment) Ordinance, 2019.

(2) It shall come into force with immediate effect.

Amendment of<br/>Section 62.In sub section (1) of Section 6 of the Meghalaya<br/>Regulation of the Game of Arrow Shooting and the Sale of Teer<br/>Tickets Act, 2018, for the words and figures "1000 feet or 300<br/>meters", the words and figures "100 meters" shall be substituted;

**TATHAGATA ROY,** Governor of Meghalaya.

Dated Raj Bhavan, Shillong, the 30<sup>th</sup> August, 2019.

Dated Shillong, The 30<sup>th</sup> August, 2019. **S. K. SANGMA,** Deputy Secretary to the Government of Meghalaya, Law (B) Department.

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